

## **Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025**

**THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTERS OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):** Speaker Sir, with your kind permission, I rise to move<sup>\*</sup>:

That the Bill to provide for the promotion and development of nuclear energy and ionising radiation for nuclear power generation, application in healthcare, food, water, agriculture, industry, research, environment, innovation in nuclear science and technology, for the welfare of the people of India and for robust regulatory framework for its safe and secure utilisation and for matters connected therewith or incidental thereto, be taken into consideration.

अध्यक्ष महोदय, आपका धन्यवाद करते हुए सबसे पहले मैं यह कहना चाहूंगा और मुझे विश्वास है कि सभी सदस्य इससे सहमत होंगे कि यह एक बड़ा ही महत्वपूर्ण बिल है। यह भी कहा जा सकता है कि एक ऐतिहासिक विधेयक है, क्योंकि संसद के इतिहास में कभी-कभार बहुत वर्ष गुजर जाने के बाद कोई ऐसा क्षण आता है, कोई ऐसी घड़ी आती है, जब तत्कालीन माननीय सदस्यों को, सिटिंग मेंबर्स को ऐसा मौका नसीब होता है कि वे राष्ट्र की जीवनयात्रा को एक नया रुख दे सकें, एक नई दिशा दे सकें। इसलिए यदि आज इस क्षण की अहमियत का शायद उतनी शिद्दत से अहसास नहीं हो रहा है, लेकिन मुझे यकीन है कि आने वाली नस्लें जब इस मुल्क का इतिहास और तारीख लिखेंगी, तो यह विधेयक एक मील के पत्थर की तरह उल्लेखित किया जाएगा।

अध्यक्ष महोदय, एक ऐसा विधेयक है, जिसकी कभी किसी ने उम्मीद न की, न कभी कल्पना की, न कभी तवक् को थी। यह इसलिए संभव हुआ - because we have a Prime Minister Narendra Modi ji who has the capacity to take out of the box decisions and to break the taboos of the past. विधेयक का टाइटल है - The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India, अर्थात् जैसा आपने कहा - शांति। इस टाइटल का महत्व इसलिए भी बढ़ जाता है कि आज से 60-70 वर्ष पहले जब हिन्दुस्तान ने अपना परमाणु कार्यक्रम शुरू किया तो दुनिया भर में एक तनाव का माहौल था। हिरोशिमा, नागासाकी की घटना को हुए कुछ ही वर्ष गुज़रे थे और बहुत सारे देश हिन्दुस्तान को शक की निगाह से देखने लगे थे। उस समय परमाणु कार्यक्रम के जन्मदाता, the founding father of India's nuclear programme Homi Bhabha had declared to the world that India's nuclear programme will be dedicated to peaceful purposes.

Hon. Speaker, Sir, today, the moment of vindication has come and the vindication was destined to happen through Prime Minister Modi. अब इस बिल को लाने का भाव क्या है, कारण क्या है। जैसा कि हम सब जानते हैं कि भारत का भौगोलिक स्तर पर रोल भी बढ़ रहा है, भूमिका भी बढ़ रही है। And if we have to be a global player effectively, we have to live up to the global benchmarks; follow global parameters; and adopt global strategies. आज सारा विश्व क्लीन एनर्जी की ओर बढ़ चुका है और हमने भी अपने लिए लक्ष्य निर्धारित किया है कि न्यूक्लियर एनर्जी 100 गीगावाट बाई 2047, जब हिन्दुस्तान अपनी आजादी की 100 वीं सालगिरह मनाएगा। माननीय प्रधान मंत्री जी ने पदभार संभालते ही कॉप मीटिंग में घोषणा की थी - नेट ज़ीरो बाई 2070. उस लक्ष्य की प्राप्ति के लिए और बढ़ती हुई एनर्जी की जरूरतों को पूरा करने तथा आत्मनिर्भर भारत के लक्ष्य को पूरी तरह से प्राप्त करने के लिए यह भी जरूरी है कि हम पेट्रोलियम फॉसिल पदार्थों पर अपनी निर्भरता कम करें। उन सबको मिलाकर जहां आज हमारी न्यूक्लियर एनर्जी की कैपेसिटी मात्र 8.8 गीगावाट है, हालांकि, जब यह सरकार आई थी, तब इतनी भी नहीं था। उस समय यह कैपेसिटी केवल 4.4 गीगावाट थी। हम दोगुने से अधिक बढ़ गए हैं। उसको 100 गीगावाट तक पहुंचाना है, ताकि वर्ष 2047 में हमारी एनर्जी की रिक्वायरमेंट का दस प्रतिशत हिस्सा न्यूक्लियर एनर्जी से आए। It is because nuclear energy is in some way superior to other sources of renewable energy because renewable energy may not always provide 24x7 reliability of supply, which is only through the nuclear energy. अगर आप कहें तो मैं संक्षेप में बताऊं।

माननीय अध्यक्ष : आपने बता दिया है। अब आप पूरा जवाब बाद में दीजिएगा।

डॉ. जितेंद्र सिंह : अध्यक्ष जी का कहना है कि इस पर पूरा जवाब दे दीजिएगा। अगर आपका आदेश होगा और कुछ महत्वपूर्ण बिंदु उल्लेखित करने होंगे, तो मैं उसके लिए भी तैयार हूँ।

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ:

कि भारत के लोगों के कल्याण के लिए नाभिकीय विद्युत उत्पादन, स्वास्थ्य देखरेख, खाद्य, जल, कृषि, उद्योग, अनुसंधान, पर्यावरण, नाभिकीय विज्ञान और प्रौद्योगिकी में नवपरिवर्तन हेतु नाभिकीय ऊर्जा और आयनकारी विकिरण के संवर्धन, और विकास तथा इसके क्षेमपूर्ण और सुरक्षित उपयोग के लिए सुदृढ़ विनियामक ढांचे और उससे संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।

**SHRI MANISH TEWARI (CHANDIGARH):** Thank you, hon. Speaker, Sir.

Mr. Speaker, Sir, I rise to oppose the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill *alias* the SHANTI Bill, 2025.

This Bill seeks to repeal two seminal legislations, the Atomic Energy Act, 1962 and the Civil Liability for Nuclear Damages Act, 2010, and replace them with a new architecture. Since the hon. Minister, in his introduction, chose to speak about the history of India's nuclear programme, allow me to spend five minutes recapping as to how we got to this point.

### **12.26 hrs** (Shri Krishna Prasad Tenneti *in the Chair*)

It was India's first Prime Minister, Shri Pandit Jawaharlal Nehru, who pioneered India's nuclear quest. On the 3<sup>rd</sup> August, 1948, he set up the Atomic Energy Commission, which was anchored by the legendary scientist, the late Homi Jehangir Bhabha. On the 3<sup>rd</sup> January, 1954, it was the Nehru Government which set up the Atomic Energy Establishment, Trombay (AEET). On the 12<sup>th</sup> January, 1967, after the very tragic demise of the late Homi Jehangir Bhabha in a plane crash - Flight No. AI-101 at Mont Blanc on the 24<sup>th</sup> January, 1966 the AEET was dedicated in his name and renamed as the Bhabha Atomic Research Centre (BARC).

India's nuclear programme till the late 60s or even the early 70s was a peaceful quest, but it was on the 18<sup>th</sup> May, 1974, that the Prime Minister, late Indira Gandhi, carried out the first peaceful nuclear explosion. The test was called The Smiling Buddha, and the Buddha did indeed smile. It would be important here to recap that with the liberation of Bangladesh 1971, the peaceful nuclear explosion of 1974, and then the incorporation of Sikkim into India, in four years, Mrs. Gandhi had changed the geopolitical map of South Asia and put India on the nuclear stage globally.

However, when a nation takes a bold step, it comes with a consequence. India's peaceful nuclear explosion came with the consequence that the P-5 nations, which had established the Nuclear Non-Proliferation Treaty in 1967, came together and formed the Nuclear Suppliers Group (NSG), also called the London Club. Interestingly, these were about 14 countries which went across the Cold War divide - the East Bloc and the West Bloc.

The only objective of the NSG, or the London Club, was to deny India access to nuclear technology. On the 11<sup>th</sup> and 13<sup>th</sup> May, 1998, former Prime Minister, late Atal Bihari Vajpayee, carried out India's second series of nuclear tests, but the sanctions against India only tightened after that, despite the Jaswant Singh-Strobe Talbott Dialogue, which went across a couple of continents at that point in time.

Finally, it fell to a UPA Government under the leadership of Prime Minister Dr. Manmohan Singh to break that nuclear apartheid. It was in July 2005 that the Indo-US Nuclear Deal was initiated. IndiaIAEA safeguards agreement was signed on 02<sup>nd</sup> February, 2009. On the 6<sup>th</sup> September, 2008, India got a waiver from the NSG, and we have not got membership of the NSG till now.

It has been over 17 years, and we have not got membership of the NSG. Finally, on the 10<sup>th</sup> October, 2008, the Indo-US Civil Nuclear Deal - also known as the 123 Agreement, was signed.

And ironically, while Prime Minister Dr. Manmohan Singh's Government was trying to break nuclear apartheid, जो परमाणु रंगभेद नीति थी, उसको जब तोड़ने का प्रयास किया जा रहा था, तो हमारे परम मित्र, जो उस तरफ बैठे हैं, उन्होंने क्या किया कि वह 23 जुलाई, 2008 को उस सरकार के खिलाफ, जो भारत परमाणु रंगभेद से पीड़ित था, उसको तोड़ने की कोशिश कर रहे थे, उनके खिलाफ इस सदन में अविश्वास प्रस्ताव लेकर आए ।

It is important that you reflect on your own conduct. When the UPA Government was trying to break India's nuclear isolation and nuclear apartheid, you brought a Vote of No-Confidence against that Government. It is another matter that No Confidence Motion was defeated by 275 to 256 with 11 abstentions. *(Interruptions)* अरे! आपको इतिहास समझाना बहुत जरूरी है । (व्यवधान) History is very important because you people tried to derail India's nuclear programme. You have tried to derail India's nuclear programme. You were an impediment in breaking India's nuclear apartheid. That is a history that you should not forget. *(Interruptions)* That is a history you should not forget. You covered yourself in ignominy. आपने भारत की जो परमाणु टैजेक्ट्री थी, उसको राजनीतिक कारणों से डीरेल करने की कोशिश की । (व्यवधान)

**HON. CHAIRPERSON:** Please address the Chair.

*(Interruptions)*

**SHRI MANISH TEWARI:** Let the House be in order. *(Interruptions)* सभापति जी, सच्चाई कड़वी होती है । (व्यवधान)

**HON. CHAIRPERSON:** Hon. Members, I will give you the opportunity to speak.

श्री मनीश तिवारी: सभापति जी, आप इनको बैठाइए । (व्यवधान)

माननीय सभापति: आप बैठ जाइए ।

(व्यवधान)

श्री मनीश तिवारी: अरे! अनुराग जी, यह तो शुरुआत है । जरा बैठ जाइए । (व्यवधान) Mr. Chairperson, Sir, let me come to the merits of this Bill. Now, the Government has brought the present Bill to open up the civilian nuclear sector to private participation. Clause 3-1-c of the Bill a speculation that the Government wants to bring in 49 per cent to 100 per cent foreign direct investment into this sector. What strikes me as very strange, Mr. Chairperson Sir is that a conglomerate which has built an empire on

leased public assets announces its intent to enter the nuclear energy sector in late November, 2025 and in December, 2025, we have this Bill. ... Is it a coincidence? I am merely raising a question. I am not imputing any motives. I am not insinuating anything.

**HON. CHAIRPERSON:** Hon. Minister, Sir will give clarification.

**SHRI MANISH TEWARI:** Mr. Chairperson, I am not yielding. *(Interruptions)* I am not yielding.

**DR. JITENDRA SINGH:** The hon. Speaker asked me to be very brief and not to touch upon the salient features of the Bill. Otherwise, I was going ahead with that. Now, nowhere in the Bill has there been any intention obviously or inadvertently reflecting that this is meant to benefit a certain section of the business houses. Now, this is an allegation which puts the entire House into disrepute. We are practising the highest norms of democracy. This is totally an unfounded and a politically motivated charge which has no reflection on the body of the Bill.

**SHRI MANISH TEWARI:** Mr. Chairperson, Sir, I was not making any insinuation. I was not imputing any motives. I was just saying, is it just coincidental that this has happened? *(Interruptions)*

**HON. CHAIRPERSON:** Hon. MP, you have already mentioned it could be a coincidence. Please go ahead.

*(Interruptions)*

**SHRI MANISH TEWARI:** So, let me go further, Mr. Chairperson, Sir.

Since this Bill seeks to repeal the Civil Liability for Nuclear Damage Act, 2010, let me also recap what happened in this House on the 25<sup>th</sup> of August 2010. I had led the debate on that particular Bill on that particular day in this very House. So, on the 25<sup>th</sup> of August 2010, the then MoS, Prime Minister's office, Mr. Jitendra Singh's predecessor, Mr. Prithviraj Chavan, came before this House and he said, and I am quoting from the proceedings of the Lok Sabha:

Sir, I have come before this House, and say with all humility that there is an unprecedented political consensus across the political stream, including the civil society or whatever people we could bring on board. There was a slight contention about a few items. We explained the logic of why we brought in some of the amendments, particularly the amendment to Clause 17.

Now, what is this Clause 17? Let me read it out for the perusal of this House. So, the Civil Liability for Nuclear Damage Act, 2010 says, and I will read Section 17(b). It says:

Operator's right of recourse. The operator of the nuclear installation, after paying the compensation for nuclear damage in accordance with section 6, shall have a right of recourse where

(b) the nuclear incident has resulted as a consequence of an act of supplier or his employee, which includes supply of equipment or material with patent or latent defects or sub-standard services;

This was a clause on which there was a consensus across the House, across all political parties, that this needs to be included. Now, let me contextualize it why was this important. The Department of Atomic Energy, which leads India's nuclear program, felt that if we are going to be going into a collaboration where foreign suppliers are going to come in, there needs to be a clause in the Bills or a section in the Act whereby if there is a nuclear incident because of the design in the product which has been supplied, that nuclear supplier should be made liable. This was supported by the former External Affairs and Finance Minister of BJP, who unfortunately had been expelled from the party in August 2009, who came back on the 24<sup>th</sup> of June 2010, and this debate was happening in the August of 2008. Let me quote late Jaswant Singhji. So, late Jaswant Singhji, while speaking on the Bill, said:

It is really Clause 17(b) of the Bill, dealing with the operator's right to recourse, or the right to recourse, which then became a bone in our throat.

वे बोले कि वह हमारे गले में हड्डी फंस गई । You have worked overtime to remove that bone. So, late Mr. Jaswant Singh, the Left parties, every other section of this House, was unanimous that supplier's liability should form a part of the civil nuclear liability regime - what do I find? What I find is that when you read Clause 11 of the present Bill - and the Minister is here, if I am making a mistake, I am open to be corrected, but I did not find a single clause, or a single word, which says anything about supplier liability. The supplier liability has been completely removed.

God forbid if a nuclear accident or a nuclear incident was to take place. Since we are going to be dependent upon foreign suppliers, especially when we are opening up the nuclear energy sector to private participation, we are going to allow Foreign Direct Investment up to 49 per cent, 51 per cent, 76 per cent or 100 per cent. I do not know how much will it be. Under those circumstances, should the supplier not

be held liable? If there is a defect in the product, in fact, it is going to indemnify your own domestic players, about whom you made such a big noise a while ago. God forbid if some incident was to take place. Therefore, it is very important. I know a large number of countries around the world have had reservations with regard to suppliers liability going back 15 years. I do not want to get into the business of naming countries or companies but, it is important to understand and the Minister must explain how removing the supplier liability clause is actually going to help. In my humble estimation, it is going to harm India.

Now, let me move on to the next aspect which is Clause 17. Mr. Chairperson, Sir, there has been a lot of concern regarding the Atomic Energy Regulatory Board going back many years, whether the Atomic Energy Regulatory Board is really autonomous or an extension of the Department of Atomic Energy. If we are opening up India's nuclear energy sector to private participation, what you require is an autonomous, independent regulator who can be neutral. Since, there is no clarity in the Bill about how independent or autonomous the regulator is, I would definitely want the Minister to clarify with regard to this.

Now, I am coming to Clause 13, which is the liability clause. Mr. Chairperson, Sir, there have been a couple of big nuclear accidents, including the Three Mile Island accident on 28<sup>th</sup> March, 1979, Chernobyl on 26<sup>th</sup> April, 1986, and Fukushima on 11<sup>th</sup> March, 2011. And there is continuing concern over the Zaporizhzhia nuclear reactor in Ukraine, which is now under Russian control. Therefore, when you talk about nuclear energy or a nuclear incident, the consequences can be absolutely alarming. Clause 13 limits the liability to 300 million Special Drawing Rights (SDR), which is approximately about 410 million US dollars. Even in the case of the Bhopal Gas Tragedy, the compensation awarded was 470 million dollars. I am talking about 15 years back. Why is the Government imposing these liability caps? In fact, the liability should be at least Rs. 10,000 crore, irrespective of whether the reactor is 3600 megawatts or 100 megawatts because god forbid if a nuclear incident takes place, the damage either ways can be catastrophic. I have not understood this concept of graded liability and I would be very happy to be enlightened by the Minister on this.

Now, I come to Clause 15(3) of the Bill. (*Interruptions*) It exempts Government-owned nuclear installations from insurance cover. It says that Government-owned nuclear installations do not require insurance cover. I ask why. If the answer of the

Government is going to be that Government-owned nuclear installations have a sovereign cover, then that should be made a proviso in the Bill.

That should be the proviso in the Bill that should say that the Central Government will assume liability in case of a nuclear incident with regard to any of the Government's nuclear installations. That should be explicitly stated in the Bill.

Now, let me come to clause 25(4)(b) disposal of radioactive waste. Spent nuclear fuel uranium and plutonium remains toxic for thousands and thousands of years. Most countries store this in the facility itself. This Bill, except mentioning this fact, does not provide a robust framework as to how radioactive waste needs to be dealt with. It cannot be a function of delegated legislation that is left to rules and regulations. This is a very serious issue. There has to be a schedule to the Bill which explains as to how radioactive waste should be dealt with.

What this Bill is doing is that it is prioritising uranium based reactor technology undermining the entire third stage of India's Nuclear Programme, which is thorium based using the Molten Salt Reactors (MSR), and which should have been the logical path or the logical corollary of India's nuclear trajectory.

When I looked at this Bill in great detail, the sense I got is that if this Bill goes ahead in its present form, it will undermine India's energy independence and it will also undermine India's commitment to its clean energy goals. Under those circumstances, with the greatest amount of humility and an absolute sense of profound responsibility, I would humbly like to demand, request and besiege the Government that this Bill is very important, please send it to a Joint Parliamentary Committee. Mr. Chairperson, Sir, since there was paucity of time, I have only made the highway-highway points the phrase commonly used in legal field. There is a lot of devil in the details which I have not come to. Therefore, this Bill needs to be examined word by word and line by line, and only after that should this Bill come back to this House. Thank you.

श्री शशांक मणि (देवरिया) : सभापति जी, आज आपने मुझे एक अत्यंत महत्वपूर्ण विधेयक पर चर्चा करने के लिए समय दिया है, इसके लिए आपको धन्यवाद देता हूं। यह विधेयक मेरे हिसाब से देश को नई गति देगा और विकसित भारत के रथ को आगे बढ़ाएगा। यह बिल आदरणीय प्रधान मंत्री जी के नेतृत्व के कारण सदन में प्रस्तुत हुआ है और इस बिल के कारण देश के हर व्यक्ति को लाभ मिलेगा। भारत के रूपांतरण के लिए नाभिकीय ऊर्जा का संधारणीय दोहन और अभिवर्धन बिल, 2025 बहुत महत्वपूर्ण समय पर आया है। इस बिल में हमारे बिखरे हुए जो पिछले बिल थे, 1962 का एटोमिक एनर्जी एक्ट और 2010 का न्युक्लियर लॉयबिलिटी बिल

समाहित हो गए हैं। मैं समझता हूँ कि यह प्रधान मंत्री जी के प्रयास की भी ऊर्जा है। इसमें न केवल सरकार, समाज और प्राइवेट सेक्टर का पूरा निवेश होगा बल्कि इसी के साथ-साथ जो ज्वलंत समस्या हमें दिख रही है कि कैसे हम अपने आधारभूत ढांचे को, एनर्जी सिक्योरिटी को आगे ले जाएं, उसके साथ-साथ हम अपने पर्यावरण का भी ध्यान रखें। इस बिल में अन्य उपलब्धियों का भी उल्लेख है। इस बिल में परमाणु टेक्नोलॉजी से कृषि उद्योग, फूड सिक्योरिटी, प्रौद्योगिकी, स्वास्थ्य केंद्र, उद्योग और अन्य चीजों में भी बहुत बड़ा निवेश होगा, इसलिए मैं समझता हूँ कि इस बिल की उपयोगिता न्युक्लियर एनर्जी से भी ज्यादा है।

सभापति महोदय, हमारा देश स्वावलंबन में, आत्मनिर्भरता में बहुत सालों से परमाणु उपयोग में आगे बढ़ता रहा है। इसमें होमी भाभा जी और विक्रम साराभाई जी का बहुत बड़ा योगदान है। मैं आज वंदे मातरम् की 150 वीं वर्षगांठ पर इन महापुरुषों को नमन करता हूँ, क्योंकि उनके होते-होते आज की तारीख में हमने अपनी अर्थव्यवस्था ही नहीं, बल्कि अपनी सुरक्षा के लिए भी अपने-आप को संबल रखा है। मैं विपक्ष को चुनौती देना चाहता हूँ, जिन्होंने परमाणु बम की बात की। अटल जी ने यह निर्णय लिया कि हम लोग वर्ष 1998 में परमाणु सिक्योरिटी में स्वयं को पूरी तरह से सक्षम करेंगे। इससे पूर्व 24 सालों तक पूर्ववर्ती सरकारें शिथिल बैठी रहीं और stealth mode में सरकार चलाती रहीं। यह गलत है। हम लोगों ने पहली बार इसका नेतृत्व किया और आज की तारीख में हम सशक्त राष्ट्र बन गए हैं।

महोदय, केवल सुरक्षा से आज की तारीख में काम नहीं चलेगा। आज की तारीख में परमाणु उपयोग कई अन्य दिशाओं में भी होना चाहिए। इस हेतु सबके प्रयास की आभा, जो इस बिल में है, उसकी मैं सराहना करता हूँ, साधुवाद करता हूँ। इस बिल को बहुत महत्वपूर्ण चुनौती का सामना करने के लिए लाया गया है। थर्मल पावर की वजह से अगर किसी व्यक्ति को एनर्जी सिक्योरिटी के होते हुए आगे चलना पड़ेगा, तो इसमें प्रदूषण बहुत होगा। इसके साथ ही थर्मल पावर के साथ-साथ टिकाऊ व्यवस्था, जैसे कि आज की तारीख में डेटा सेंटर में 24 घंटे बिजली की आवश्यकता है। उसमें हमें टिकाऊ बिजली की आवश्यकता है। इसमें न्युक्लियर एनर्जी का बहुत बड़ा प्रयोग होगा। उसी के साथ-साथ मैं समझता हूँ कि हम पहले ऐसे देश नहीं हैं। कई देशों ने टिकाऊ व्यवस्था में न्युक्लियर एनर्जी का प्रयोग किया है। उदाहरण के लिए फ्रांस में लगभग 65 प्रतिशत बिजली आज की तारीख में न्युक्लियर की व्यवस्था से हो रही है। यूएसए में भी प्राइवेट सेक्टर उसका 80 परसेंट बिजली के रूप में ले रहा है। विश्व की बिजली की सबसे ज्यादा खपत यूएसए में है। वहां लगभग 30 प्रतिशत बिजली न्युक्लियर की है। वहां 80 परसेंट प्राइवेट सेक्टर दे रहा है। विपक्ष जिस सेफ्टी की बात करता है, उससे सिद्ध हो गया है कि प्राइवेट सेक्टर भी सेफ्टी के मामले में कारगर हो सकता है यदि उसे सुचारू रूप से संचालित किया जाए।

महोदय, इस बिल के होने हेतु मैं 5 बिंदु रखना चाहता हूँ। सर्वप्रथम जैसा कि मंत्री जी ने बताया, विकसित भारत हेतु हमें 100 गीगावाट की आवश्यकता है, जो परमाणु से हुई है। आज के परिवेश में देखा जाए, तो 9 गीगावाट की जो व्याख्या की गई, उसमें आज की तारीख में केवल 2 प्रतिशत बिजली न्युक्लियर की है और उस समय 10 प्रतिशत हो जाएगी। अगर 100 गीगावाट को आगे ले जाना है, तो आज की तारीख में एनपीसीआईएल 50 परसेंट की जिम्मेदारी ले सकता है, लेकिन अन्य 50 परसेंट के लिए हमें और साधन चाहिए, हमें और तकनीक चाहिए, ज्यादा लोग चाहिए, ताकि विकसित भारत में कोई कमी न रहे। इस हेतु बहुत महत्वपूर्ण है कि हम प्राइवेट सेक्टर को लाएं और अन्य निवेशकों को लाएं। साथ ही, दूसरी आवश्यकता यह भी है कि आने वाले समय में एनपीसीएल, जो आज के समय में हमारे देश में इसका नेतृत्व कर रहा है। उसमें एक मोनोपॉली पावर है। जब किसी चीज की मोनोपॉली होती है, तो उसमें नवाचार नहीं होता है। नवाचार के अभाव में यह इंडस्ट्री आगे नहीं बढ़ पाएगी। इस हेतु बहुत आवश्यक है कि हम अन्य लोगों को लाएं। इस बिल में बहुत महत्वपूर्ण

प्रावधान है कि हम लोग कैसे प्रौद्योगिकी, पूंजी व प्रतिभा के आधार पर अन्य चीजें लाएं। इस हेतु 20 हजार करोड़ रुपये का निवेश आदरणीय वित्त मंत्री जी ने पिछले बजट में एसएमआर रिएक्टर के लिए दिया था, क्योंकि एसएमआर यानी स्मॉल मॉड्यूलर रिएक्टर के माध्यम से आज की तारीख में न्युक्लियर पावर भी विकेंद्रीकृत हो रहा है।

महोदय, तीसरा कारण यह है कि विधेयक में परमाणु प्रौद्योगिकी की भूमिका का भी विस्तार हो रहा है। इसमें ईंधन चक्र की गतिविधियां, उपकरण निर्माण, बिजली उत्पादन और संयंत्र संचालन भी कड़े सुरक्षा मानकों की निगरानी में शामिल है। इसके अलावा इसमें एफडीआई यानी फॉरेन डायरेक्ट इनवेस्टमेंट के 49 परसेंट का प्रावधान है। इसका मतलब यह है कि अगर हमें धन की आवश्यकता होगी, तो विकसित भारत के रथ को आगे ले जाने हेतु कोई कमी नहीं होगी। जब मैं ऑपरेशन सिंदूर के लिए वाशिंगटन डीसी गया था, तो वहां के कई पॉलिसी एक्सपर्ट्स ने इस बारे में मुझसे प्रश्न पूछे। उनमें उत्सुकता थी। मुझे पूरा विश्वास है कि फॉरेन डायरेक्ट इनवेस्टमेंट भी इसमें आएगा।

महोदय, चौथा कारण यह है कि यह विधेयक परमाणु ऊर्जा नियामक बोर्ड, एटॉमिक एनर्जी रेगुलेटरी बोर्ड, जिसकी चर्चा अभी की गई, उसके माध्यम से नियामक ढांचे को सुदृढ़ करता है, जो उद्योग के लिए सुरक्षा सहित सभी आवश्यक नियम सुनिश्चित करेगा। यह ध्यान देने योग्य है कि परमाणु ऊर्जा 1962 से लागू हुआ है और तब से अब तक प्रौद्योगिकी और प्रक्रियात्मक में व्यापक परिवर्तन हो चुका है। यह नया नियामक ढांचा सुनिश्चित करेगा कि उद्योग कड़े सुरक्षा मानकों का पालन करके अनुसंधान एवं विकास, आरएंडडी के साथ ही रहेगा। यह भी इस विधेयक में है और यह भी बहुत महत्वपूर्ण है। भारत अंतर्राष्ट्रीय परमाणु ऊर्जा एजेंसी के परिवहन, निगरानी और ईंधन वापसी के जुड़े हुए नियमों का प्रारम्भिक हस्ताक्षरकर्ता रहा है और ये नियामक नियम इसके अनुरूप चलेगा।

अंत में मैं कहना चाहूंगा कि यह विधेयक परमाणु उद्योग के लिए आधुनिक और एकीकृत कानूनी ढांचा प्रस्तुत करेगा। अभी मेरे से पूर्व वक्ता इसका उल्लेख कर रहे थे। जिसमें एक समर्पित परमाणु न्यायाधिकारी, परमाणु दायित्व व्यथा में सुधार और निवेश का आकर्षण होगा। मैं समझता हूँ कि जिस जोखिम की बात की गई, वह सरासर गलत है। इसमें बहुत जिम्मेदारी से इसके संचालन के लिए आकार दिया गया है, जिसमें अंतर्राष्ट्रीय परमाणु ऊर्जा एजेंसी के एसडीआर का जो उल्लेख किया गया था, वह बड़ी जिम्मेदारी से किया गया है। मेरे हिसाब से यह अंतर्राष्ट्रीय नियमों के हिसाब से किया गया है। मुझे बताया गया है कि दो हजार करोड़ रुपये का प्रावधान ऑलरेडी हम लोगों ने ले लिया है।

महोदय, कुछ ऐसे विषय हैं, जिनके लिए मुझे पहली बार इस सदन में अंग्रेजी में बोलने का मौका मिल रहा है, क्योंकि मैं समझता हूँ कि कुछ ऐसी टेक्निकल चीजें हैं, जिनके बारे में मैं आपसे अंग्रेजी में बात करना चाहता हूँ।

Sir, at the outset, the Bill clarifies the scope of nuclear energy for modern India. The definition clauses explicitly extend nuclear applications to healthcare, agriculture, food preservation, water management, industry, research and emerging sectors such as artificial intelligence, quantum technologies and semiconductor fabrication. This is a very important point. It legally recognises nuclear energy not merely as a power source, but as an enabling infrastructure for a technology-driven economy. This is extremely important because, in this case, the definition of nuclear energy and nuclear power has been transformed by this Bill,

which is a fundamental change. For instance, by defining radiation facilities separately from nuclear power plants, the Bill brings medical imaging centres, cancer radiographic therapy units, and industrial irradiation facilities within a uniform safety framework, reducing regulatory ambiguity and improving compliance.

One of the most consequential features of the Bill is the introduction of a structured licensing and safety authorisation regime under Chapter-2. Clause 3 allows not only Government entities, but also Government companies, private companies, and joint ventures to apply for licences to set up and operate nuclear facilities, subject to strict conditions. This marks a clear policy shift towards controlled private sector participation. And, I emphasise the word *control*. At the same time, the Bill draws a firm red line by reserving sensitive activities, such as fuel preprocessing, enrichment beyond notified thresholds, and high-level waste management exclusively for the Central Government. This balance helps attract investment and technological collaboration without diluting sovereign control over strategically sensitive parts of the nuclear fuel cycle.

Sir, safety is non-negotiable. Clause 4 mandates safety authorization for all users of radioactive substances and radiation-generating equipment, including their manufacture, transport, storage, and disposal. This support will allow the regulator to track radioactive sources through a national register and intervene during radiological emergencies. The Bill empowers the Government to take over unsafe radioactive material and recover disposal costs from the operator, creating a strong deterrent against negligence.

The provision of mining resources under Clause 5 reinforces India's long-standing policy of State control over uranium and thorium. Any discovery of such materials must be reported to the Government, and all extracted material vests in the Central Government. This ensures resource security for India's three-stage nuclear program and its long-term goal of thorium utilisation, while also allowing compensation where private interests are affected. From a national perspective, this prevents speculative exploitation of strategic minerals and alliance extraction with national energy planning.

Chapter-3 addresses a long-standing concern around nuclear liability and public confidence. The Bill clearly fixes primary responsibility for nuclear damage on the operator, while also defining circumstances where liability is excluded, such as exceptional natural disaster or armed conflict. My hon. friend made a lot of song

and dance about this, but this has been very well researched and has been put extremely carefully by a number of experts who have been behind this Bill.

Clause 13 caps liability in line with international norms by linking to the special drawing rights, which is also mentioned. Clause 14 makes the Central Government responsible for compensation beyond the operator's cap on Government-owned installations.

### **13.00 hrs**

This clarity is important for two reasons. First, we want to reassure our citizens that they have this recourse. Second, it provides certainty to investors and insurers, which is critical for expanding nuclear capacity. The provision requiring operators to maintain insurance or financial security before operation further strengthens accountability. Institutionally, this is a major point. Institutionally, the Bill gives statutory backing to the Atomic Energy Regulatory Board. An hon. Member mentioned that this has to be independent. It is fully independent under Chapter 4; by detailing appointment procedures, tenure, conflict of interest, restrictions, and powers, it strengthens the regulator's autonomy and credibility. I will invite the Opposition to join hands in making sure that this is fully independent, instead of criticising it.

Clause 24 grants the board wide-ranging powers to set safety standards, regulate radiation exposure limits, conduct inspections, and engage transparently with the public. This is significant because regulatory credibility is a key determinant of public trust. आज की तारीख में पब्लिक का विश्वास जीतने के लिए इस बोर्ड की बहुत बड़ी आवश्यकता है । At the same time, Clause 25 allows the Central Government to carve out strategic and defence related activities from civilian regulation, preserving much-needed national security imperatives. The enforcement framework under Chapters 5 and 9 is notably robust. Inspectors are empowered to enter facilities, conduct investigation, seize material, and suspend operations where safety is compromised. Penalties and criminal liabilities are clearly laid out for violations, including for companies and Government departments. This reduces regulatory capture and signals that nuclear safety is not merely advisory but legally enforceable.

Finally, the Bill establishes specialised mechanisms for dispute resolution and compensation through the Atomic Energy Redressal Advisory Council, an Appellate Tribunal and a Nuclear Damage Claims Commission, by excluding ordinary civil

courts from jurisdiction in these matters. This is a major issue because people felt that they would be involved in long litigation. It aims to ensure technical expertise, fast education, and consistency in decisions. For affected communities, this offers a cleaner, more accessible path to compensation.

In summary, this Bill benefits the country by positioning or repositioning nuclear energy as a cornerstone of India's energy transition, industrial competitiveness, and technological self-reliance, while simultaneously strengthening safety, liability, and regulatory oversight. Its clause-by-clause design reflects an attempt to reconcile expansion with caution, investment with sovereignty, and innovation with public safety. As a legislative framework, it is factual, comprehensive, and aligned with both India's international commitments and its domestic development priorities.

महोदय, मैं इस कमेटी को और उन लोगों को साधुवाद देना चाहता हूँ, जिन्होंने इस बिल को निर्धारित किया है, क्योंकि मैं समझता हूँ कि इस बिल में प्रचुर मात्रा में विशेषज्ञों का अनुपात है। मैं समझता हूँ कि इसमें ऐसे बहुत से लोगों से राय ली गई है, जो इसमें विशेषज्ञ हैं। मैं इसके लिए सरकार को भी धन्यवाद देना चाहता हूँ और इसी के साथ-साथ मैं पूरे सदन को कहना चाहता हूँ कि इस विधेयक से जन-कल्याण की भावना से हर व्यक्ति को आसानी मिलेगी। मैं समझता हूँ कि इस विधेयक से उस महिला को आसानी मिलेगी जो आज की तारीख में रेडियोलॉजिकल मायने में लखनऊ में पढ़ी है, उस छात्र को आसानी मिलेगी, जो मेरे गांव में लाइब्रेरी में पढ़ाई कर रहा है, जिसको 24 घंटे बिजली चाहिए, उस उद्योगपति को आसानी मिलेगी, जो आज की तारीख में डेटा सेंटर खड़ा करना चाहता है और उसको 24x7 इलेक्ट्रिसिटी नहीं मिल रही है। मैं समझता हूँ कि ऐसे कई लोगों को आसानी मिलेगी, जो आज की तारीख में उद्यम और भागीदारी से अपने राष्ट्र का निर्माण करना चाहते हैं। मेरे हिसाब से यह बिल हर व्यक्ति को कुछ न कुछ देगा, मैं इसकी आशा करता हूँ कि यहां बैठे सभी सदस्य इसको आगे ले जाने के लिए प्रतिबद्ध रहेंगे।

महोदय, हमारे वेदों में यजुर्वेद एक ऐसा वेद है, जो हमें सिखाता है कि किस प्रकार से किसी यज्ञ को निर्धारित किया जाए। मेरे हिसाब से हमारे विकसित भारत की यह यात्रा भी उसी प्रकार का एक कर्म यज्ञ है और कर्म यज्ञ में शांति पथ का उद्बोधन बहुत महत्वपूर्ण होता है, जो यजुर्वेद में है। उसमें शांति पथ में जो कहा गया है, उसको मैं आपको पढ़कर सुनाता हूँ :

ॐ द्यौः शान्तिरन्तरिक्षं शान्तिः

पृथिवी शान्तिरापः शान्तिरोषधयः शान्तिः ।

वनस्पतयः शान्तिर्विश्वेदेवाः शान्तिर्ब्रह्म शान्तिः

सर्व शान्तिः शान्तिरेव शान्तिः सा मा शान्तिरेधि ॥

ॐ शान्तिः शान्तिः शान्तिः ॥

मैं समझता हूँ कि इस विधेयक में जिस प्रकार से अपने देश को आगे ले जाने की अलख है, जिस प्रकार से विकसित भारत को आगे ले जाने की अलख है, उसमें शांति शब्द का प्रयोग ही एक बहुत महत्वपूर्ण सिद्धांत है। मैं इस विधेयक का पूरी तरह समर्थन करते हुए अपनी वाणी को विराम देता हूँ। जय हिंद, जय भारत।

श्री आदित्य यादव (बदायूं): सभापति महोदय, धन्यवाद।

महोदय, मैं आज इस महत्वपूर्ण शांति बिल, 2025 का अपनी पार्टी और अपने नेता आदरणीय अखिलेश यादव जी की तरफ से पुरजोर विरोध करने के लिए खड़ा हुआ हूँ।

माननीय सभापति महोदय, जहां आप सभी के सामने आज इस शांति बिल, 2025 को न्यूक्लियर सेक्टर में वर्ष 1962 के बाद सबसे बड़ा रिफॉर्म कहा जा रहा है, लेकिन असलियत यह है कि आज जनता की सुरक्षा के साथ जिस तरीके से कॉम्प्रोमाइज़ किया जा रहा है तथा जिस तरह से विदेशी कंपनियों को एक रेड कार्पेट देने का काम यह सरकार कर रही है और एक सबसे बड़ी बात कि जिस तरीके से भारतीय जनता पार्टी की सरकार खुद अपनी कही गयी बातों से, जो उन्होंने इस सदन में कहा था, उससे यू-टर्न लेने का काम यह सरकार कर रही है। यह विधेयक आज उन सभी बातों को दर्शाता है।

सभापति महोदय, इस विधेयक की जो सच्चाई है, मैं सीधे तौर पर उसकी चर्चा करूंगा। जहां इसमें 49 प्रतिशत एफडीआई को एलाउ किया जा रहा है, वहीं पर सीधे तौर पर अमेरिका की बड़ी कंपनियां जैसे वेस्टिंगहाउस, फ्रेंच कंपनी अरेवा, इन सभी कंपनियों को देश में लाने का प्रयास किया जा रहा है। मैं सरकार से पूछना चाहता हूँ कि आज अगर हम लोग इसमें 49 प्रतिशत से 100 प्रतिशत तक के एफडीआई को एलाउ कर रहे हैं तो फिर प्रधान मंत्री जी के द्वारा जो मेक-इन-इंडिया की बात की जाती थी, उस बात का क्या हुआ? आज इतने बड़े प्रोजेक्ट्स में अगर हमें उनसे कुछ लेना है तो हम उनके कुशल लोगों से सुझाव ले सकते हैं, लेकिन जिस तरह से मैनुफैक्चरिंग और सप्लायर्स को इस विधेयक में पूरी तरह से कैप देने की बात की जा रही है, इसका भी मैं विरोध करता हूँ।

सभापति महोदय, इसमें सप्लायर और लाएब्लिटी कैप, ऑपरेशन इंश्योरेंस कवरेज 1500 करोड़ रुपये प्रति इंसिडेंट दिये जा रहे हैं, लेकिन अगर जापान के फुकुशिमा दाइची की त्रासदी देखें तो उसमें इतनी बड़ी त्रासदी से निपटने के लिए सरकार को लगभग 1 ट्रिलियन डॉलर यानी 82 लाख करोड़ रुपये देने पड़े थे। वहीं पर अगर सरकार इस समय 1500 करोड़ रुपये तक की लाएब्लिटी को कैप करने का काम कर रही है तो यह कहीं न कहीं सीधे तौर पर सप्लायर्स को बचाने का काम किया जा रहा है।

सभापति महोदय, आपको चेर्नोबिल का न्यूक्लियर डिजास्टर याद होगा। उसको क्लीन-अप करने के लिए 700 बिलियन डॉलर्स का लॉस सरकार को झेलना पड़ा था। उस सबसे बड़ा मैं यह मानता हूँ कि आज हम और आप सब जो झेल रहे हैं, वह है - पर्यावरण का नुकसान। न्यूक्लियर डिजास्टर के अन्दर एक सबसे बड़ी चीज़, जो हमने दशकों तक देखा है, जिसका हमने नुकसान देखा है, जिसे लोगों को झेलना पड़ता है, वह है डिजास्टर के बाद पर्यावरण का नुकसान, जानवरों को नुकसान। आपने यह भी देखा होगा कि समुद्र में जो न्यूक्लियर वेस्ट होता है, उसके कारण समुद्र के जलजीवन को भी सीधे तौर पर नुकसान पहुंचता है।

सरकार का टारगेट वर्ष 2047 तक 100 गीगावाट कपैसिटी करना है। अभी तक ये 8 गीगावाट की कपैसिटी तक पहुंचे हैं। वहां से यह सीधा दिखता है कि इन्हें इस कपैसिटी को 12 गुणा बढ़ाना होगा और जब हम 12

गुणा बढ़ाने की बात करते हैं तो इसमें सीधे तौर पर सेप्टी के साथ भी कहीं न कहीं कॉम्प्रोमाइज़ करने का भी सवाल उठता है और इसको लेकर हमने क्या किया है, इसके ऊपर भी मंत्री जी बताने का कष्ट करेंगे ।

सभापति महोदय, अब जो सबसे महत्वपूर्ण बात है, वह है - भारतीय जनता पार्टी का डबल स्टैण्डर्ड । जब ये विपक्ष में थे, तब ये कहते थे कि क्या ये लोग ट्रम्प को सीधे तौर पर फायदा देने के लिए ऐसा बिल लेकर आ रहे हैं? मैं इसलिए ऐसा कह रहा हूँ क्योंकि पूर्व में हमने देखा है कि अमेरिका की तरफ से हम लोगों के ऊपर जो टैरिफ लगाया गया, उसके बाद जिस तरीके का दबाव भारत सरकार के ऊपर बनाया गया, तो क्या कहीं अंदरूनी तौर पर भारत सरकार यह तो नहीं सोच रही कि यह रेड कार्पेट देकर अमेरिकी और फ्रेंच कंपनियों को फायदा दिया जाए, क्योंकि जिस तरीके का टैरिफ का दबाव ट्रम्प बना रहे हैं, उसको कहीं न कहीं खत्म करने का प्रयास यह सरकार भी अंदरूनी तौर पर कर रही है, ऐसा हम लोगों को दिखाई देता हूँ ।

महोदय, मैं आपको बताना चाहूँगा कि वर्ष 2010 में डॉ. मनमोहन सिंह जी की सरकार में जब वे सिविल लाएब्लिटी फॉर न्यूक्लियर डैमेज बिल लेकर आए थे, तो उसका बी.जे.पी. ने जमकर विरोध किया था । स्वर्गीय अरुण जेटली जी, जो उस समय राज्य सभा में ऑपोजीशन के लीडर थे, उन्होंने 30 अगस्त, 2010 में पार्लियामेंट में यह कहा था कि ऑपरेटर का राइट ऑफ रिकोर्स किसी रिटन एग्रीमेंट पर डिपेंड नहीं हो सकता है । अगर इन्विप्टमेंट में पेटेंट या लेटेंट डिफेक्ट हो तो सप्लायर की लाएब्लिटी होनी चाहिए ।

इसमें आपके क्लॉज 17 बी की यूटिलिटी को सप्लायर डिस्ट्रॉय नहीं कर सकता वर्ष 2010 में जेटली जी ने जो बात कही थी, क्या आप उसको भूल गए? (व्यवधान)

माननीय सभापति : माननीय सदस्य, अब आप कंकलूड कीजिए ।

श्री आदित्य यादव : सभापति महोदय, मैं अपनी बात जल्दी खत्म करना चाहता हूँ । हमारे पास बहुत सारे विषय हैं । मैं आपसे कह रहा हूँ कि हम लोग बहुत कम विषय पर चर्चा कर रहे हैं । मेरे साथ कई ऐसे सांसद हैं, जो इस मुद्दे के ऊपर विस्तृत चर्चा करना चाहते हैं । कई सारे प्वाइंट्स हैं, जिनको हम लोग छू नहीं पा रहे हैं ।

सभापति महोदय, इसमें पब्लिक सेप्टी की बात है, फॉरेन कंपनीज की इंटररेस्ट की बात है । जब मैंने आपको बताया कि आज किसी तरीके की हिपोक्रेसी हो रही है । एटॉमिक एनर्जी एक्ट 1962 की सिविल लायबिलिटी फॉर न्यूक्लियर डैमेज एक्ट 2010 - इन दोनों को अपोज करता है । वहीं 63 साल बाद पुराने कानून जिसमें पब्लिक इंटररेस्ट को सबसे ऊपर रखा गया था, आज उसको क्यों खत्म किया जा रहा है?

सभापति महोदय, मेरा आपसे अनुरोध होगा । इसमें सरकार पूरे तरीके से प्राइवेट सेक्टर को लेकर आने का प्रयास कर रही है । आज सरकार की यही स्थिति है । आज इस बिल को लाने का पूरा लब्बोलुआब यही है कि जिन फाइनेंशियल परिस्थितियों में यह सरकार फंसी हुई है, आज डॉलर 90 रुपये से ऊपर निकलते चला जा रहा है । यह इनके कंट्रोल से बाहर हो चुका है । ऐसे समय में जब इनके पास इन्वेस्टमेंट नहीं है, जब कोई कंपनी नहीं आना चाहती है, वहां ये लोग डॉलर के लिए और बाहर की कंपनियों को अपने देश में ला कर इन्वेस्टमेंट करवाना चाहती है और इनका जो डेब्ट है, उसको क्लियर करने का प्रयास कर रही है । इसीलिए, हम सभी समाजवादी लोग इस बिल का विरोध करते हैं और आने वाले समय में भी पुरजोर तरीके से विरोध करते रहेंगे ।

बहुत-बहुत धन्यवाद । जय समाजवाद ।

**PROF. SOUGATA RAY (DUM DUM):** Sir, I shall be very brief. I have got only five minutes and in that five minutes, I oppose the SHANTI Bill. Sir, I oppose this because this Bill opens up the nuclear power sector to private industry, both domestic and foreign and also their plan is to have ... \*. Four companies are vying for this -- ...\*. They want to have a share in the nuclear pie. That is why it has been mentioned by Shri Manish before. I oppose this Bill. Sir, the Bill comes after the country has 75 years ..

**DR. JITENDRA SINGH:** The business houses which are named by the hon. Member, directly or indirectly mentioned in the entire text, should be please removed from the record. Earlier also, the hon. Member mentioned them. So, attaching motives without grounds will send a wrong message and bring the House into disrepute. *(Interruptions)*

**PROF. SOUGATA RAY:** Sir, I have not named anybody. I have named some titles like ... \*. Sir, that is not all my point.

**DR. JITENDRA SINGH:** Hon. Member has just now named three business houses and everybody has heard it.

**HON. CHAIRPERSON:** I heard the hon. Minister raising this point two times during this discussion. Kindly refrain from taking any names directly because you do not have any basis to raise any names. So, we will look into the record later but please do not take any names.

*(Interruptions)*

**HON. CHAIRPERSON:** Sir, the rule does not permit, you know that. Please go ahead.

**PROF. SOUGATA RAY:** Sir, the Government is planning to have 100 GW by 2047 through the nuclear route. It plans to have 22,000 MW by 2032. It says that it will reduce dependency on fossil fuels. But we must also remember that nuclear energy is a risky proposition. You know about the nuclear incidents which happened in Chernobyl near Belarus, the Three Mile Island in the United States and Fukushima in Japan. You are saying that if an accident takes place, maximum liability will be \$300 million.

I say that this should be increased to 500 million. Why should there be such a small cap? I feel that their liability should be full.

We have shortage of nuclear raw materials. As you know, all these reactors are fission reactors, that is splitting the atom. We have not developed the technology to have fusion reactors where you combine two atoms into one. So, these fission reactors have this problem of chance of accident and one should be careful about it. They say that this is done to achieve low carbonization and zero carbon emission by 2070. But if in the process an accident takes place, then the whole purpose will be defeated.

New bodies have been created like the Atomic Energy Regulatory Board, Atomic Energy Redressal Advisory Council, and Nuclear Damage Claims Commission. It is all right to have such regulatory bodies. But basically, if you bring in the private sector and foreign investment, that will be a basic problem in the whole nuclear sector as we do not have enough nuclear raw materials. We have some uranium mines in this country, but we know that uranium has to be put into a centrifuge so that it becomes plutonium. *(Interruptions)*

**HON. CHAIRPERSON:** Sir, you came up to plutonium. You want to go to thorium. Please go ahead.

*(Interruptions)*

**PROF. SOUGATA RAY:** Sir, it has to be put in a centrifuge. We are short of nuclear fuel. Now, we are allowing import of nuclear fuel, import of equipment, and you are also allowing private parties to construct nuclear reactors. So, the whole thing should be considered afresh. The Minister should send this Bill to a Select Committee without hurrying. He should not make haste or hurry. He should consider sending it to a Select Committee. Let us consider all these aspects and then we can decide upon it.

Hence, I oppose this Bill and propose it to be referred to a Select Committee. Thank you.

**SHRI ARUN NEHRU (PERAMBALUR):** Sir, thanks for the opportunity to present my views on the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India (SHANTI). I think that this is an oxymoron as nuclear energy has nothing to do with *shanti*. The powers that you deal with are extremely dangerous. So, I think that this is an oxymoron.

The first thing that I want to start with is motivation. Now, irrespective of being from wherever politically we are, the motivation is simple. It is very different for

private enterprise and it is completely different for public enterprise. Now, the private sector is answerable to the shareholders. Every year, the private sector's pursuit is profit through economy and through business. It is always profit at the end of the day. So, the bottom line that matters for the private sector -- irrespective of being in any other business, we have seen it in warfare scenarios and we have seen it where humans have gone to inhuman ways to seek profit -- in this particular scenario is still pursuit of profit whereas the public sector has a different motivation.

As regards the public sector, it is the obligation of the State and it is the prestige of the State to preserve, nurture, and to showcase to the world that we are actually better off and we have done it. In fact, in the last so many years, the atomic establishment in the country has been one of the finest in the world, and we have showcased ourselves to be a safe, responsible nuclear power. Now, one of the things is that it is a commitment of the sovereign. So, we take so much care, irrespective of the politics, to ensure that our image, through the nuclear deterrence, is actually shown to the world to be a responsible power.

Now, I would also want to tabulate the difference between a private enterprise and a public enterprise across various industries and the outcomes that have happened because of a policy change allowing private enterprise to come in. I am not against private enterprise, but I want to point out to the House that in certain sensitive segments the pursuit of profit has actually caused harm rather than productivity in this country.

Let us take the example of energy. Now, in energy, there are a number of instances where tragedies have happened, but let me stick to economics of energy now. In the last 10 years, the cost of electricity -- that has been consumed by the consumers -- has actually increased by 25 per cent when there are more private enterprises commissioning plants. This is a good thing. But the outcome of it is that you have the cost increased by 25 per cent.

On the public enterprise side, we have superb enterprises like the NTPC, CIL, and GAIL, thanks to the stalwarts of nationalization who actually gave these products to us.

The second thing is finance. In the industry of finance, private sector has come up with innovation in finance in a number of ways. There have been so many good things, but I also want to point out that corporate write-offs in the last 10 years

have increased so many times. I am not trying to say that it is wrong. It is right, but the outcome of a policy which is allowing private players to pursue profit, is actually corporate write-offs, where on the other side, we have public institutions, not even companies, like SBI and LIC, pursuing the public welfare.

The two more things are food and agriculture. You see, one of the outcomes of the private enterprise coming in is the shortage of fertilizer. It is because of so many other reasons, but one of the reasons is that the private has a very large share of fertilizer production in this country, and that is one of the consequences of having a shortfall in fertilizers in the last season. On the other hand, we have TN's horticulture mission, which actually have policies to enable the largest *per capita* production of vegetables in the country.

The last point we have in this case itself is nuclear energy. You had Fukushima and you had Chernobyl happenings. Fukushima is again a private enterprises in Japan, a country with much higher technical capabilities because of their history. It has actually shut nuclear production for a long period of time. So, I want the House to note that even with technical expertise, this has to be handled with utmost caution.

Now, we have on the other side public enterprise of Kalpakkam Nuclear Energy, where fast breeder reactor, technology have been pursued, and it is still safe and no incident has been reported in the Kalpakkam. Now, a very important point is the risk profile. Whenever our country is open and is liberal, it is trading in dollars. We are exporting and we are importing. One of the things is that this Bill opens up litigation to international forums. Previously, it was supposed to be within the jurisdiction of this country, and our courts had jurisdiction over nuclear incidents. What I want to point out here is that it will have an implication when our private enterprise or when the country borrows in dollars because our risk profile is also tied up to any of the litigation that may come up in the future. And, because litigation and insurance is about future products, it is about a future risk. So, the risk profile of our country, because of it being open up to international forums, is going to increase the cost of borrowing in international markets. Hence, our exports are going to be expensive. I want the House to note that also.

The next point that I want to point out is liability. The liability regime in this particular Bill is actually pro-operator. The Government has reasons to make it pro-operator because they want to say, We want better technologies to come, we want better operators to come, we want large players to come. Yes, we all agree. But there are certain things which actually you should note. The Atomic Energy

Regulatory Board (AERB) is given a statutory backing, which is long due, which is important also, but there are certain provisions by which a Government can instruct AERB too. So, the autonomous nature of AERB on a statutory level is actually short-circuited in this particular Bill. I would want to draw your attention to it.

Now, there are strict time-limits on claims. Anywhere in the country and anywhere in the world also, whenever nuclear energy is present, there is always claims and counterclaims because of the nature of technology involved and its sensitivity. Now here, the Government has come up with a particular section that says, Any of the claims must be pursued through the Claims Commissioners. You cannot approach the court system or the judiciary here. Again, what the Government intends to do is to basically say, We have given you a separate infrastructure so as to settle claims. But we know the history of claims and the jurisprudence in the country also. So, there is enormous power from the Government to the operator to actually execute the project in spite of the claims. So, there is a need for the Government to clarify that they can actually be fair to the claimants, if there is any. That is under Clause 70. Clause 70 says, There is no individual settlement. Individually, you cannot go and say, I have a claim. It will all come from a consolidated group. So, they have to group all the victims or claimants together and the Claims Commissioner decides a certain amount and it has to be divided by the largest denominator, which is the number of people there. So, an individual claim has no merit here. So, what the Bill does is that it actually removes the individual rights, which you and I know, Sir, are enshrined in the Constitution of the country and they are sacred to all of us.

Clause 54 talks about fixed tariffs. The Government wants to give clarity to the operator, I presume, and that is why Clause 37 has been brought in. But it is a fixed rate. It is not market-linked. Any fixed rate by a public institution like the Government is actually prone to misuse, because the fixing of a rate is completely in the grey area. It is not market-linked; it is not determinable; and there are so many factors involved which remain in the grey zone. Therefore, the Government must come up with a clear plan while actually fixing the price.

The most important point, which my colleagues have already pointed out, is that there is a staggered limit on the claims that can arise. The largest or the highest cap is Rs.3,000 crore. I will explain why this Rs.3,000 crore is minuscule when compared to the project size, which I will deal with in the next section, that is, the economics.

Now, hon. Members would note that anywhere in the world, nuclear fuel or nuclear energy is only a stop gap thing. The hon. Minister mentioned that wind energy and solar energy have lot of fluctuations because of the nature of the technology involved and the grid system, and he stated that nuclear energy would be a stopgap measure. I would actually thank the Minister for reminding the House that nuclear energy is a stop gap, and I will explain the mechanics and the economics to understand why it is a stop gap and why the two economics do not match.

Coming to the cost of nuclear *versus* other sources of energy, any project has tangible costs and intangible costs. Tangible costs are those which can be measured. Intangible costs are those, especially environmental factors, which arise through environmental clearances and the green tribunals that have been set up.

If you look at the cost of production and capital expenditure, when you want to establish a nuclear power station or a nuclear project, the cost is Rs.30 crore per megawatt. For coal, it is approximately Rs.12 crore. You can still bring it lower, but Rs.12 crore is considering the latest technology, ensuring clean fuel availability, and making sure cleaner energy is produced. For solar, it is about Rs.4.5 crore per megawatt. These are the current costs even in Indian conditions because abroad it is still very expensive due to statutory norms and safety norms.

If you take the Levelised Cost of Electricity, putting all these numbers together I may not be great at mathematics, but if you ask me to give one number what is the cost per unit of electricity, it is about Rs.5 per unit when it comes to a nuclear station above 1,000 megawatts. You need that minimum scale because the investment does not work if it is one megawatt or two megawatts. For coal, it is about Rs.5.50 today in Indian terms, and for solar, it is around Rs.3 per unit.

Now, coming back to the stop gap point which the hon. Minister highlighted, this project costing Rs.30 crore per megawatt as a stop gap is like a UPS in your home. You may spend Rs.10 lakh or Rs.20 lakh on your house, but the UPS will cost less than Rs.50,000 for the limited purpose it serves, that is, ensuring uninterrupted power supply. On a larger scale, nuclear energy plays a similar stop gap role. When you take this stop gap measure, with project costs linked to the dollar because the technology and fuel are dollar-denominated and not rupees, you are actually exposing the country to multiple risks beyond just the cost of production. These are intangible risks.

We still do not know the full extent of these intangible costs. Even advanced countries with a mature nuclear industry have not been able to fully figure them out. There are still numerous litigations in the western hemisphere on nuclear energy. Because of this dollar exposure, you have to tap international markets. Domestic markets cannot fund the size and scope of such projects, and technology suppliers will also seek dollar-linked returns. One per cent increase in the interest rate for the borrower impacts the cost of electricity production by about 40 paise per kilowatt hour.

You can multiply it by the thousands of megawatts the Government wants to bring in, and the project becomes unviable. A ten per cent increase, which roughly translates to an increase of about Rs.5, would make it completely untenable. Do you think the consumers or the Government or the private industry will be able to bear this? I do not think so.

The last point that I want to bring to the attention of the hon. Members of this House is safety.

There are a number of fuels but an isotope is a variation of the nuclear fuel. Plutonium-239 is actually the fuel used by India in the fast breeder reactors in the country and we have got good expertise in that. Safety-wise, a lot of Members do not know that there is something called the half-life period of this material. The half-life period is the amount of time required for the energy to be reduced into half. One gram of fuel produces one megawatt of power. One gram to reduce to 500 kilowatt takes 24,000 years, forget five or 10 years. Of course, the Government is pursuing on the safety also. One small error is an error of 24,000 years. It is epochs.

I come to the last point, which is the geological storage of spent fuel in this country. The geological storage is the storage where you keep the spent fuel which cannot be given outside, which is for approximately 10,000 years. Forget about the policy continuity of 50 years. Are you going to have policy continuity of 10,000 years? There are a number of risks in this Bill where the Government's intention is to bring up innovation, bring up energy production.

**13.31 hrs** (Shri Dilip Saikia *in the Chair*)

I think the Government is at risk in terms of safety, in terms of statutory routes, and in terms of getting our engineers to actually come up to date. So, I request the

Government to take note that our country is going to open to a lot of foreign risks. I request the Government to revisit the Bill or send it to JPC. Thank you.

डॉ. आलोक कुमार सुमन (गोपालगंज) : धन्यवाद सभापति महोदय । मैं आपका आभार व्यक्त करता हूँ कि आपने मुझे Legislative Business के सबसे महत्वपूर्ण विधेयक The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025 पर बोलने का मौका दिया ।

यह बिल देश की परमाणु ऊर्जा को नियंत्रित और Sustainable उपयोग करने की दिशा में एक महत्वपूर्ण प्रगति की पहल है । इस विधेयक का मुख्य उद्देश्य Atomic Energy Act, 1962 और Civil Liability for Nuclear Damage Act, 2010 को Repeal करना है । इससे देश की वर्तमान और भविष्य की ऊर्जा की आवश्यकताओं को sustainable रूप से पूरा किया जा सकेगा ।

महोदय, वर्तमान विधेयक का अनुमोदन होने से परमाणु ईंधन में आत्मनिर्भरता एवं परमाणु ऊर्जा को संचालित करने में सहायता मिलेगी । हम यह कह सकते हैं कि सरकार स्वच्छ ऊर्जा सुरक्षा एवं भविष्य में आने वाली ऊर्जा आवश्यकताओं को पूरा कर सकेगी । चौबीस घंटे विश्वसनीय विद्युत आपूर्ति प्रदान करने के लिए परमाणु ऊर्जा से बहुत सहायता मिलेगी ।

महोदय, अगर हम विश्व के Sustainable Development Goals की बात करें तो भारत ने Energy Sector में Sustainability स्थापित की है । वर्ष 2070 तक Decarbonization of the economy के लिए देश की रूपरेखा तैयार की गयी है । वर्ष 2047 तक 100 गीगावाट परमाणु ऊर्जा क्षमता प्राप्त करने के लिए लक्ष्य रखा गया है, जो वर्तमान में लगभग 7.5 गीगावाट है । इससे स्वदेशी परमाणु संसाधनों का पूर्ण उपयोग होगा तथा सार्वजनिक तथा निजी क्षेत्रों की सक्रिय भागीदारी सुनिश्चित होगी । मेरा यह विश्वास है कि हम दूसरे देशों को भी परमाणु ऊर्जा के सही उपयोग के लिए सहायता प्रदान कर सकते हैं ।

महोदय, वर्ष 2047 तक बिजली की जरूरतों में चार से पाँच गुना वृद्धि का अनुमान है । हालांकि नवीकरणीय ऊर्जा स्रोतों का विस्तार हो रहा है लेकिन वे अकेले बेस लोड डिमांड को पूरा नहीं कर सकते । अतः यह आवश्यक है कि परमाणु ऊर्जा को प्रमुख साधन बनाया जाए । इसलिए सौ गीगावाट Atomic Energy के लक्ष्य को प्राप्त करने के लिए हमें प्रति वर्ष 4 गीगावाट उत्पादन करना होगा ।

महोदय, मैं यह बताना चाहूँगा कि NPCIL अपनी सहायक कम्पनियों के साथ मिलकर घरेलू और अंतराष्ट्रीय साझेदारी का लाभ उठाकर 100 गीगावाट के लक्ष्य का लगभग आधा हिस्सा हासिल करने का लक्ष्य रखती है । NTPC के संयुक्त उद्यम अश्विनी में माही-बांसवाड़ा में 700 मेगावाट क्षमता वाले 4 PHWR के निर्माण का बीड़ा उठाया है । इन सभी गतिविधियों में इस विधेयक से सहायता मिलेगी ।

महोदय, जैसा कि हम सभी जानते हैं कि देश में डॉ. होमी भाभा के द्वारा परमाणु ऊर्जा की शुरुआत की गयी थी । कई आशंकाओं के कारण देश के परमाणु विस्तार पर प्रतिबंध भी लगा, लेकिन मजबूत सरकार ने सारी चुनौतियों का सामना किया ।

महोदय, आज माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी एवं बिहार के माननीय मुख्यमंत्री श्री नीतीश कुमार जी के मजबूत नेतृत्व में सरकार परमाणु ऊर्जा के क्षेत्र में अनेक उपलब्धियों हासिल करने की दिशा में आगे बढ़ रही है ।

महोदय, दो दशकों में 10 नये न्युक्लियर रिएक्टर्स का काम प्रगति पर है। उससे न्युक्लियर पावर जनरेशन दस गुना बढ़ जाएगा।

महोदय, वर्तमान विधेयक के चैप्टर-2 में ग्रांट ऑफ लाइसेंस एंड सेफ्टी अथॉराइजेशन की बात की गई है। सेक्शन-3 के सब-सेक्शन-1 से 5 में सेफ्टी आदि की बात की गई है। मेरा यह सुझाव है कि फ्यूल को सेफली स्टोर करने के लिए राज्य सरकार की भी सहायता ली जानी चाहिए। न्युक्लियर फैसिलिटी के लिए अधिकतम वाटर यूज होगा, उसके लिए सस्टेनेबिलिटी को ध्यान में रखते हुए स्टेट गवर्नमेंट्स से ऑब्लिगेटरी सलाह-मशविरा किया जा सकता है।

महोदय, चैप्टर-2 का सेक्शन-4 रेडियो एक्टिव सब्सटैंस के रेगुलेशन और रेडिएशन जनरेंटिंग इक्विपमेंट की बात करता है। इसमें कहा गया है कि सेफ्टी अथॉराइजेशन बोर्ड से लेनी है। इसमें मेरा अनुरोध है कि लाइसेंस इश्यू करने की प्रक्रिया उच्च कोटि की होनी चाहिए। रेडियोलॉजिकल इमरजेंसी पड़ने पर तत्काल केन्द्र सरकार एवं राज्य सरकार से मदद मिलनी चाहिए। स्टोरेज वाली जगह सुरक्षित एवं हार्मलेस होनी चाहिए।

महोदय, सेक्शन-6 में एप्लिकेशन फॉर लाइसेंस और सेक्शन-7 में लाइसेंस ग्रांट एवं सुरक्षा की बात की गई है। इसमें मेरा कहना है कि रेडियो एक्टिव वेस्ट मैनेजमेंट, जो एक महत्वपूर्ण पहलू है और हेल्थ से डायरेक्टली रिलेटेड है, इसलिए इसके मैनेजमेंट पर विशेष ध्यान का प्रस्ताव रखना जरूरी है। मेरा यह मानना है कि इस विधेयक के पास होने से इन सभी समस्याओं का समाधान होगा।

महोदय, यूनाइटेड नेशन्स के सस्टेनेबल डेवलपमेंट गोल्स में भारत ने काफी हद तक इसके उद्देश्य को हासिल कर लिया है। उसके अनुसार एनर्जी सेक्टर में अपने देश को वर्ष 2070 तक 'नेट जीरो' कार्बन एमिशन के लक्ष्य को हासिल करना है। वर्तमान विधेयक इंटरनेशनल एटॉमिक एनर्जी एजेंसी के मानकों की अनुरूपता भी सुनिश्चित करेगा। बजट 2025-26 में परमाणु मिशन की शुरुआत की गई है, जिसके लिए 20,000 करोड़ रुपये निर्धारित किए गए हैं, ताकि वर्ष 2033 तक कम से कम 5 स्वदेशी स्मॉल मॉड्यूलर रिएक्टर विकसित किए जा सकें।

महोदय, वर्तमान विधेयक के चैप्टर-1 में ड्यूटीज और लाइबिलिटीज की बात कही गई है। इस चैप्टर के सेक्शन-10 में सेफ्टी, सिव्योरिटी और सेफ गार्ड्स के लिए प्राइम रेस्पांसिबिलिटी फैक्ट्री मालिक, एम्पलॉयर और माइन्स के मालिक आदि लोगों की होगी। इसमें मेरा कहना है कि जो भी रिपोर्ट्स या रिटर्न्स केन्द्र सरकार की जानकारी के लिए भेजी जाएं, उस पर एक्सपर्ट लोगों से ही विचार-विमर्श किया जाना चाहिए।

महोदय, सेक्शन - 11 में ऑपरेटर ऑफ न्युक्लियर इंस्टालेशन करने वाले की जिम्मेदारी होगी। न्युक्लियर इंसिडेंट्स से न्युक्लियर डैमेज होती है। इसलिए हमें यह भी ध्यान रखना होगा कि न्युक्लियर इंसिडेंट्स की किसी भी हालत में न्युक्लियर डैमेज न हो। वर्तमान विधेयक के सेक्शन -13 में मैक्सिमम अमाउंट ऑफ लाइबिलिटीज 300 मिलियन रखी गई है। मेरा यह सुझाव होगा कि इसको बढ़ाकर 400 से 500 मिलियन किया जाए। बुरे वक्त में यह सहायता काफी उचित साबित होगा।

महोदय, इन्हीं शब्दों के साथ मैं इस बिल का समर्थन करते हुए अपनी बात को समाप्त करता हूँ। धन्यवाद।

**SHRI KRISHNA PRASAD TENNETI (BAPATLA):** Hon. Chairperson, Sir, thank you very much for giving me this opportunity for speaking on such a wonderful and very important and watershed Bill for the year 2025.

Sir, I rise today, on behalf of my party and our leader, hon. Chief Minister Shri Nara Chandrababu Naidu ji to express my support for the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025, that is, the SHANTI Bill.

Sir, the very name of this Bill reflects our nation's resort to harness nuclear energy responsibly and strategically for national development and long-term sustainability in line with an aim of Atmanirbhar Viksit Bharat by 2047.

Hon. Chairperson, Sir, our country's journey in atomic energy is deeply rooted in scientific temperament and national foresight. Dr. Homi J. Bhabha, the architect of India's nuclear programme viewed atomic energy as a driver of development and self-reliance.

His vision was complemented by the defence development under Shri Babu Jagjivan Ram ji, whose political resolve as the Defence Minister showcased India's nuclear capabilities on the international stage with smiling Buddha in 1974, thereby aligning scientific advancement with national security and sovereignty.

Hon. Chairperson, Sir, Dr. Homi J. Bhabha ji has envisioned *Atmanirbhar Bharat* on three stages. We started by talking about uranium and from uranium, after two stages, to thorium because India has 25 per cent of the global reserves of thorium in our country. I want the House to understand this. Had it not been further NDA Government and the vision of our hon. Prime Minister Shri Narendra Modi ji, we could not have come to the third stage. We passed for several years, nearly 50 years in between, but we did not go forward. So, now we have come after the second stage from 2015 amendments which sped up development in nuclear energy to the historic entry into phase-2 of India's nuclear plan in 2024, wherein the Prime Minister witnessed the commencement of core loading. *(Interruptions)*

**HON. CHAIRPERSON:** Have patience, Manickam ji.

*(Interruptions)*

**HON. CHAIRPERSON:** No.

**SHRI KRISHNA PRASAD TENNETI:** Sir, I will come to you. Please recollect the core loading in your own stage in India's first indigenous fast breeder reactor at Kalpakkam in Tamil Nadu. *(Interruptions)*

माननीय सभापति : आपको मौका मिलेगा बोलने का, उसमें बोलना है।

*(Interruptions)*

**SHRI KRISHNA PRASAD TENNETI:** Hon. Chairperson, Sir, globally speaking, where are we? The countries like the United States of America, France, Slovakia, European Union countries, and Japan generate and consume a substantial share of their electricity from nuclear power, exceeding 50 per cent of total electricity generation. Whereas in India, we are only at three per cent. We have a long way to go and we should go. We should develop an ecosystem. We are on the top. We are on the way. Thanks to the vision of our hon. Prime Minister Shri Narendra Modi ji.  
*(Interruptions)*

**HON. CHAIRPERSON:** No.

*(Interruptions)*

**SHRI KRISHNA PRASAD TENNETI:** This Bill facilitates greater investment innovation and efficiency while maintaining sovereign control. I repeat, this Bill facilitates greater investment innovation and efficiency while maintaining sovereign control. It enhances India's ability to attract long-term foreign investment in nuclear infrastructure, reactor components and allied technologies. This roadmap will help us to scale up to 100 gigawatt by 2047. Again, I am recalling and I want the House to recall today that we are only at 8 gigawatts, as compared to 98.7 gigawatt of America already.

Now, there was a question was raised by my friend, Shri Manish Tewari ji about the foreign investment or the private sector's role and also about the accountability with respect to supplier *versus* operator. Let me explain it to you, to the House, to the people of my country, to the people of my constituency through you Sir, if you look at the United States of America, the private sector companies, constellation energy, their nuclear capacity is 10.7 gigawatt in the private sector. Duke energy is at 10.7 gigawatt. Whereas my country today is still at 8 gigawatt. Vistra corporation is at 6.4 gigawatt in USA. Tenessi Valley authority is 8.3 gigawatt. Next energy, extra energy 6.3 gigawatt. I can go on, I have a very long list of private sector.  
*(Interruptions)*

This is the role that private companies. While following all security protocols in America, each company is producing as much as my entire country is producing. Sir, I would like to ask, should not my country grow? Should not my country produce more? We are on that path and we should do that.

Sir, when we are marching ahead, there are several people who will comment but we should not look at them. We should march ahead.

Hon. Chairperson, Sir, nuclear energy offers three decisive advantages to us. First, it provides reliable baseload power for more than 60 years. Second, it contributes significantly to carbon reduction. Third, a robust nuclear ecosystem catalyses high-end manufacturing research and skilled employment. I would like to emphasize on this word skilled employment and I will come to this point again.

Hon. Chairperson, Sir, I wholeheartedly welcome and support the emphasis this Bill places on research, development, and innovation especially in regard to using nuclear energy for research into the next-generation technologies focussed on healthcare and agriculture.

Clause 9 of the Bill promotes research, development, design and innovation in matters related to nuclear energy and radiation for peaceful purposes; while Clause 38 allows for patents for the same. This is in line with the Government's support for more than Rs. 15,000 crore for research, development, and innovation, further spurring the growth of scientific temper and research in our country.

Sir, with respect to the liability and accountability, my observation is, and all of us here can recall, that the then Congress Government's, of the 1980s, incompetence in handling the Bhopal Gas disaster -- the world's worst industrial disaster -- led to generations of thousands of families suffering while those responsible for the disaster, were allowed to fly out of the country. Exactly from this point of view, today, we are now talking about this great Bill where the entire onus is on the operator. No operator can run away from this country and that he has to literally take care of all these things. Therefore, right from the day one, from the day of supply itself, the operator will have to be very, very careful not only for the installation of the plant but also, for the operation and the process of generating power.

Sir, my final suggestion is this. Through you, I would like to make a request to the hon. Minister and the Government that we should also consider launching skill development initiatives and infrastructure to train our youth and give them the proper tools to benefit us from opening our doors of nuclear energy to the international markets.

Sir, you may recall that IT bubble came into our country in 1990s. We are now also talking about cloud. Since we are training our youth much in advance, not only we

are taking care of the requirements in our country, but we are also sending our youth all over the world, all over the globe, to take care of this industry.

Therefore, while BARC and NPCIL operate training schools, fellowships, and establish retraining schemes for engineers, scientists, and technicians, we must boost their efforts by upgrading and expanding the existing skill development programmes/infrastructure. Our youth should be trained to contribute globally in this industry also.

Sir, in this spirit, I would like to propose establishing a centre of excellence in nuclear energy, research, and skilling in my home State of Andhra Pradesh, and youth training programmes and skill centres across our country especially in my constituency Bapatla.

Dr. J. Bhabha ji once famously said and I quote:

I believe in excellence. It is not enough to be good; we must be the best.

Our youth should be the best.

Inspired by this spirit and encouraged by our NDA Government's strong track record under the leadership of our hon. Prime Minister Shri Narendra Modi ji over the last decade, I stand in support of this Bill and our vision for Atmanirbhar Viksit Bharat, and Swarna Andhra Pradesh.

Thank you so much, Sir.

**HON. CHAIRPERSON:** Thank you, hon. Member.

Hon. Member Shrimati Supriya Sule ji

**SHRIMATI SUPRIYA SULE (BARAMATI):** Thank you, Sir, for giving me the opportunity to speak on the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025.

Sir, I would like to quote Dr. Homi Bhabha ji:

No power is costlier than no power.

So, I appreciate the efforts of the hon. Minister to bring in this Bill today because I think we all need to evolve with time and change with time, and policies have to be changed with time.

I am not sure whether the approach of this Bill is what we expected from this Government. Like my learned friend Shri Manish Tewari ji said, when we are talking about nuclear energy today, I would like to remember the forefathers who have really contributed over the last seven to eight decades of India's growth story, starting from Shri Pandit Jawaharlal Nehru ji, who sowed the seeds of the new India we live in today, Dr. Homi Bhabha, Vikram Sarabhai, and Dr. Manmohan Singh ji.

I would also like to mention my learned friend Shri Krishna Prasad Tenneti Ji, who in his speech, spoke about the changes regarding thorium that he wants. Yes, this Government has contributed, but there are thousands and thousands of scientists, and I would like to put it on record that it was Dr. Anil Kakodkar who actually thought of moving from uranium to thorium. He is one of the tallest scientific leaders India has produced and he was the first to think of this idea, which the Government is now taking forward. I appreciate the efforts, but we must put it on record that while the Government implements it, the real person behind this entire technological shift is Dr. Anil Kakodkar.

Another matter that India should be very proud of, which I would like to put on record is this. Recently, in October, Professor Sunil Gupta was elected President-Designate of the International Union of Pure and Applied Physics (IUPAP) during the 33<sup>rd</sup> Assembly held in China, for a three-year term. This position was held only once in the last 70 years by Dr. Homi J. Bhabha. It is a matter of great pride that once again, an Indian Professor, Sunil Gupta is leading global change in nuclear science. This is indeed a very big moment for India.

Coming to the Atomic Energy Act, 1962 (AEA), and the Civil Liability for Nuclear Damage (CLND) Act, 2010, and the amendments proposed by this Government, I would like to ask two questions to the hon. Minister, since he is present, and also to my learned friend Shri Shashank ji, who is technically very sound. I seek two clarifications. In his speech, the hon. Minister said that he does not want monopolies. I appreciate that thought, but with full humility I ask: who is this monopoly that you are referring to?

In nuclear power, it is the Nuclear Power Corporation of India Limited (NPCIL), a PSU that has always been profitable. You allow private players like IndiGo to have a monopolistic power and hold the country to ransom, but for a PSU like NPCIL, there seems to be no sympathy from this Government. When the lead speaker says we do not want monopolies, the Government must clarify what it means. I am not against privatisation at all; let me put that on record. We are a modern party, and

Mr. Pawar has always spoken about liberalisation, but please do not label PSUs that have built this nation as monopolies. They are not monopolies. It is the oligarchs who are monopolies, not the Government of India over the last 70 years.

Another very important point that needs to be placed on record is this. Since you want private players to invest in this sector, it is essential to clarify the statement that R&D will remain with the Government. How will R&D remain only with the Government? This needs clarification, especially because it was stated by the Treasury Benches. Therefore, I seek a clear explanation from the hon. Minister, because such a statement is quite alarming.

There are a few more issues that need to be addressed. NPCIL has done outstanding work in this country. It introduced the fleet mode, and we have built excellent reactors over the last seven decades. Every Government has contributed to the growth story of nuclear power. I would like to ask what future plan the Government has. Dr. Kakodkar proposed a shift from uranium to thorium, and even members from Mr. Chandrababu Ji's party referred to this transition. I appreciate those observations. But what is the specific plan of this Government? Why are we looking at this energy mix to bring down fuel costs? India has abundant thorium reserves. One of the biggest advantages of thorium is that it is proliferation-resistant. If that is the case, are we going to actively promote it?

This clarification is necessary because potential investors need clarity. The hon. Member referred only to American corporations while taking names, which makes me a little concerned. I am not against any country. Anyone who invests in India's growth is welcome. Times have changed, and the world has indeed become flat.

So, I would like to say that all those American Corporations' names were quoted. So, I am a little scared and worried. Prof. Ray said, maybe Indians are going to benefit but after hearing an ally speech, it seems that only Americans were benefiting. I do not mind as long as Indians are benefitted, but I hope India benefits. We do not mind foreign companies benefiting but we must be very clear about that.

Sir, another case that I would like to highlight is this. I would like to clarify because Jaitapur is in my constituency. You spoke about Tamil Nadu. We should complement the Tamil Nadu Government for all the work they have done in the nuclear field with the Government of India. But Jaitapur is a project which came in

my State. Jaitapur Nuclear Power Project was started by us. You are in the power. But in the last 11 years, somehow this Government has not been able to take it forward. So, looking at the growth story, what about Jaitapur and how are you going to do it?

Sir, I would like to give one small suggestion. When you spoke about right to recourse, it is suppliers' accountability. I would like to say there is suppliers' liability. The supplier is guilty if there is a crisis. It cannot be a supplier immunity. I would like to quote Sushma Ji and Arun Ji. With great respect, I would like to quote Arun Ji's statement. He had also said the same thing. So, I want to remind this Government about what Sushma Ji and Arun Ji said. It was in 2010. She was the LOP in Rajya Sabha and Arun Ji had said that in the Supplier Immunity Act, he fought to remove the word 'and' and to ensure that suppliers cannot escape the law. My point is, the supplier has to be liable. So, it is suppliers' liability. There cannot be supplier immunity. So much material goes into this. So, please do not do it for us. But at least do it for what this Party stands for because their tallest leaders Sushma Ji and Arun Ji have actually brought it into power.

I have my last point. This is about the capping of financial liability of operator. How can you put a cap of Rs. 3000 crore? It is a request to you. I do not want anything to happen. But if anything happens, how will you cap it at Rs. 3000 crore? How will you calculate it? How have you come to this magic number? This is my question to the hon. Minister. Talking about the autonomy of the regulator, regulator has to be very strong. You are bringing in safety measures. I have two very small points which nobody else has made. Now, I come to decommissioning of liability. I hope every investor comes and does well in this country but if we ever have to decommission a plant, what is the safety that you have put into this Bill? It is because private players are coming in. When NPCIL does decommissioning, they do an extraordinarily good job. What is the guarantee that a private player will be as careful because that toxic clean up is very critical?

In RTI, there are concerns regarding transparency in the Bill. Clause 39 does not allow RTI questions in this Bill partially. I understand. If it is of national security, please do not reply to us. But if there are private players, where is the question of national security? So, for this RTI point, we have a Right to Information. You say that it is a transparent and an open Government. What is there to hide in this Government? आप जवाब दे सकते हैं। आप खुलकर जवाब दीजिए, आपके पास छिपाने के लिए कुछ नहीं है।

So, I request this Government that whatever you are bringing in, please consider this as it is a very important Bill. I understand it is in the larger interest of India. I recommend that please send it to the JPC. Let us deliberate more. Think about it and make it a strong Bill in a time bound manner. Thank you very much, Sir.

माननीय सभापति : माननीय सदस्य श्री अरविंद गणपत सावंत ।

**SHRI ARVIND GANPAT SAWANT (MUMBAI SOUTH):** Thank you Chairperson Sir.

Sir, I would like to express my view on Sustainable Harnessing and Advancement of the Nuclear Energy and Transformation India Bill particularly when you say it in the beginning itself India is having achieved self-reliant capability in production and use of nuclear energy recognizes the potential it offers towards rapidly meeting the ever-increasing energy needs of the country to further the research and development. That portion is correct.

#### **14.00 hrs**

But, when we have achieved it, why are we in such a hurry to grant permissions to all private sectors who are here?

A number of people must have spoken about it. I will just point out, certain things which are to be taken into consideration. The SHANTI Bill penalizes the operators in case of a nuclear accident, and asking them to compensate on the basis of the size of the plant operated. It is really a surprising one. How can you relate the size of the plant operated with the damage? We have experienced what has happened in Bhopal, in the Union Carbide, and how they escaped from all those things. They could not be penalized till date. Here also, some provisions are there, which I am going to point it out to you, Sir. I will go directly to them because I know you would not permit me a lot of time, but then I will go to what is required and what is missing in the Bill.

As far as dilution of liability and accountability is concerned, what do we mean by removal of supplier liability? Victims may not be fully compensated; faulty suppliers may escape responsibility; risk is shifted for operation to citizens of the State; and safety rests with private operators. The nuclear power is not an ordinary commercial activity, and the profit-driven operators may compromise on safety unless oversight is extremely strong. There is also low compensation ceiling.

As far as the question of regulatory independence is concerned, is the nuclear regulator truly independent of operators and the Government? Without autonomy, safety enforcement may weaken.

As far as public consent and federal concern are concerned, we are facing it in Jaitapur, Maharashtra. You know it. If we talk about the public consent, public is opposing it and still we are forcing them. The fishermen community is really having a fear about it. They are worried about their tomorrow. They do not know the fate of their lives. What will happen if the water which enters into the sea has a very high temperature? Naturally, the temperature of the water is going to increase. If the temperature of the water increases, it is going to reflect on the production of the fish over there as well as on the earnings of the fishermen of the coastal line. That is a very serious issue, and that is the reason they were opposing it consistently.

Nuclear waste is another issue which has to be observed seriously. Nowadays, we are talking about electrical vehicles, but nobody thinks about the batteries. The battery is not perishable. Who is going to look into it? The battery is going to create a problem. We cannot perish the battery, and nobody is having a concern. When I was the Industry Minister, I brought it to the notice of the people. Okay, for a pollution-free environment, we want electric vehicles run by the batteries. But, at the same time, who is going to take care of the waste of these batteries? Nobody has thought about it till date, Sir. How does the Government ensure that the private operators will maintain the same safety culture as the public sector operators maintain? We are doing a construction at Vadhavan Port. The Tarapur Reactor is very close to the Vadhvan Port. Have you ever thought of its safety? The radiation issue is going to be very serious in that case. If the damage takes place, the compensation of the damage should not be related to this.

**14.04 hrs** (Shri Jagdambika Pal *in the Chair*)

Finally, Sir, two major points which I came across. They are rather surprising ones. Clause 81 of the Bill provides for exclusion of jurisdiction of civil courts. It provides that:

No civil court shall have jurisdiction to entertain any suit or proceedings in respect of any matter which the Central Government, Board, the Appellate Tribunal, the Claims Commission or the Claims Commissioner, as the case may be, is empowered to determine or adjudicate, under this Act and no injunction shall be

granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Act.

Oh my goodness. It is like the Commissioner of the Election Commission. He is being given freedom. His authority cannot be questioned. This is what we are providing here also. Clauses 81 and 82 of the Bill again provide Protection of action taken in good faith. What do you mean by good faith? Who is going to question that good faith?

I have taken action in good faith. It provides that no suit, prosecution or other legal proceeding shall lie against the Central Government or the Board or the Council or any person acting on behalf for anything which is in good faith done or intended to be done under the Bill or the rules and regulations made thereunder. Both these provisions are very serious. That is the reason I think my colleague Shrimati Supriya ji also said why not send the Bill to the JPC . Now, I have to demand that. It needs an elaborate discussion in detail. It should be sent to the JPC. I know that privatisation is very, very loving and concerned issue because there are industrialists who are very close to you, and you feel that once the freedom is given, they will go on producing the electricity power for the country. This is not so, but I have expressed my concern, and therefore, I once again demand that the Bill should be sent to the JPC, where it can be elaborately discussed. Let us bring a unanimous Bill for the country.

**DR. SHASHI THAROOR (THIRUVANANTHAPURAM):** Mr. Chairperson, we stand here today at a critical juncture in our nation's history. The SHANTI Bill is before this House. As the Government is speaking grandly of harnessing the immense energy released by splitting the atom, yet it seems to have failed to expend even a fraction of that energy in drafting a Bill that is coherent, rigorous and not full of loopholes. This is full of loopholes. While Late Pandit Nehru ji had laid the foundations for our nuclear program and Dr. Manmohan Singh ji carried the Indo-US nuclear deal of 2008 across the last mile and lifted India out of isolation into an era of strategic confidence in nuclear power, this Bill now confronts us with a disappointing reversal as a vision that once expanded horizons, gives way to ambiguity, deepens uncertainty as to whether and where India's nuclear power framework is really headed.

I have high regard for the hon. Minister here today, but there are serious errors and omissions that other speakers have already pointed out. We have mastered nuclear fusion and fission but not apparently legislative precision. The SHANTI Bill

is a milestone, Mr. Minister, but for the wrong reasons. It is ridden with exceptions, heavy on discretion and largely indifferent to public welfare. I am not sure Mr. Chairperson, Sir, whether it is a nuclear bill or an unclear bill .

Before I outline my concerns, I must candidly state that the Bill in its current form contains such fundamental structural flaws, as colleagues have pointed out, that it requires comprehensive reworking rather than cosmetic amendments. Ideally, it should have been referred to a Standing Committee or a Joint Parliamentary Committee for further consideration. But, if we are going to discuss it today, let me enumerate my critical concerns.

The very Preamble of the Bill, which I have here, characterises nuclear energy, I quote, as a clean and abundant source for electricity and hydrogen production. No quarrel there and I am not against nuclear energy myself, but this language is dangerously misleading because it completely neglects the serious, massive and irreversible risks from radioactive leaks and long lived nuclear waste that remains hazardous for millennia and of course, the potential for catastrophic accidents. Moreover, India's usable Uranium reserves are finite while we do possess significant Thorium-232 including in my own State of Kerala. Those are significant reserves and we should work on them. Nonetheless, Thorium based reactors remain decades away from significant deployment. The full life cycle of nuclear fuel from mining to waste disposal is neither clean nor sustainable. We must be honest with the people of India about what we are asking them to accept.

Sir, Section 3(1)(c) and 3(1)(e) provide that any other company or any person explicitly permitted by the Central Government is eligible to apply for a licence to set up and run nuclear facilities. This effectively amounts to a blanket opening up of the entire nuclear energy sector from mining to waste management.

This will open it up to a wide range of private actors with indeterminable and indeterminate qualifications. More troubling still, the Bill allows for a single composite license for multiple activities across the nuclear fuel cycle. This means one entity could control mining, fuel fabrication, reactor operation, and waste handling. Such concentration of control in any single operator or corporate group heightens systemic risk exponentially, rather than containing that risk. When profit becomes the primary motive across the entire chain, safety checks could be compromised at every stage. Such blanket opening up is potentially dangerous, and giving operational control of fissile and other highly radioactive substances to

private entities driven by quarterly earnings reports on the bottom line of profit, I am afraid, significantly increases the possibility of nuclear incidents and accidents.

The core of the liability reform caps total nuclear incident liability at 300 million Special Drawing Rights (SDR), which is approximately, today, 460 million US dollars or Rs. 3,900 crore. Let this sink in, hon. Members. This cap has not changed in 15 years, despite inflation, despite Fukushima nuclear accident, and despite everything we have learned. For context, the Fukushima disaster cleanup costs have already exceeded 182 billion dollars. That is several hundred times the cap proposed in this Bill today. Chernobyl's total economic impact exceeded 700 billion dollars, yet we propose to cap liability at less than half a billion dollars. This is grossly inadequate when measured against the potential long-term health, livelihood and environmental costs of any serious accident. This is not a safety net, Mr. Minister. It is a trapdoor through which victims could fall into decades of legal battles and inadequate compensation.

The Bill also removes the earlier provisions where the operator had the right to recover compensation from equipment suppliers. This means that even if an accident occurs due to faulty design, substandard parts or negligent manufacturing by a supplier, that supplier walks away while Indian taxpayers have to bear the entire cost. This might, in cases of serious accidents, strain our economy significantly. We are effectively subsidising the risk for private international corporations while they retain all their profits. The State underwrites catastrophic risk, Mr. Chairperson, while private operators maximise returns. What kind of law is this? Chapter 3, section 14(1)(a) makes the Central Government liable where the liability exceeds the amount of liability of an operator.

In effect, public funds, our money, and taxpayers' money, will compensate for all the damages caused by private facilities. This provision does nothing but further dilutes corporate accountability for systemic failures. And Section 42 overrides the Occupational Safety, Health and Working Conditions Code for nuclear facilities. So, nuclear workers are removed from our country's general labour safety framework. Is this fair, Mr. Minister? The Bill imposes a three-year period for filing compensation applications, with the extension of the right to claim a set of 10 years for property damage and 20 years for personal injury. Given the long latency periods of radiation-related diseases, cancers that can appear 20-30 years after exposure, and intergenerational genetic impacts, these limitation periods are, frankly, shamefully restrictive. They will exclude many genuine victims who develop

serious health impacts only after years of exposure. Children exposed to radiation who develop Leukemia at the age of 25 will find that they have no legal recourse. This is not justice, Mr. Chairperson. This is a statute of limitations designed to limit liability, not to compensate victims.

मिस्टर मिनिस्टर, इस बिल के हर वादे के पीछे एक कीमत छिपी है और अक्सर यह कीमत वही चुकाता है, जिसका फैसले में कोई हिस्सा नहीं होता। पर, उन वादों की कीमत तुम क्या जानो सरकार? यही मेरी चिंता है।

Here, perhaps, is the most egregious provision of all. Negligence by an operator or person is recognised as a cognisable offense, but only a person duly authorised by the Central Government or the Atomic Energy Regulatory Board can file a complaint. Let me stress this. This means that if a nuclear facility operator is criminally negligent, affected communities cannot file a complaint. Civil society organisations also cannot file a complaint.

Even State Governments cannot directly initiate criminal proceedings against the operator. This effectively excludes those most affected from seeking justice and concentrates gatekeeping power with the very institutions that have failed in prior oversight.

**HON. CHAIRPERSON:** Mr. Shashi Tharoor, you have already taken ten minutes. Kindly conclude now.

**DR. SHASHI THAROOR:** Sir, I have been allotted enough time. Please give me five more minutes.

By limiting judicial recourse and routing both civil and criminal actions through Central authorities, the Bill restricts victims' access to ordinary courts and their fundamental right to seek effective remedies. For an ultra-hazardous activity that can devastate entire regions, such procedural barriers perpetuate a culture of impunity.

Then, Chapter IV, on the Atomic Energy Regulatory Board, essentially retains a regulator controlled by the Central Government the same Government aggressively promoting nuclear expansion and its agencies, rather than creating a truly independent, multi-stakeholder authority that will be insulated from political and corporate influence.

Sir, I can go ideally into clause-by-clause detail, but since you have already told me that my time is running out, let me just sum up by saying that very simply, the entire regulatory arrangement is an inside job with little or no room for Indian civil

society or even meaningful parliamentary oversight. Instead of clearing the fog around nuclear regulation, this arrangement thickens the fog.

Sir, Section 44 of Chapter VI grants perhaps the most dangerous power in the entire Bill, as it highlights the excessive Executive discretion and exemptions of this Bill. It allows the Central Government to exempt any plant from the requirements of license or liability if, the risk involved is insignificant . The term insignificant risk is not defined anywhere. It is left entirely to the Executive. This provision essentially negates the entire framework of the Bill. It creates a backdoor through which any facility can escape oversight if the Government deems it convenient.

**HON. CHAIRPERSON:** Your point is well taken.

**DR. SHASHI THAROOR:** Sir, kindly give me three more minutes.

This kind of broad, subjective exemption power undermines the very safeguards the legislation claims to establish. It will provide laxity in due diligence in a hugely critical sector, and private players will lobby for exemptions to engage in profiteering at the expense of public safety. We cannot justify this under any democratic framework.

Multiple sections are granting sweeping powers on vague grounds. The Bill lacks enforceable public participation mechanisms. There are no mandatory public hearings before licensing, no environmental impact assessment disclosure periods, no community consent mechanisms, no regular public reporting of safety inspections or radiation monitoring, and no mandatory tabling in Parliament of incident reports.

**HON. CHAIRPERSON:** Kindly conclude now.

*(Interruptions)*

**HON. CHAIRPERSON:** From your Party, have come the names of seven Members who want to speak on the Bill. That is why I am requesting you to conclude now.

*(Interruptions)*

**DR. SHASHI THAROOR:** Sir, I will just conclude in two to three minutes. *(Interruptions)* सर, मैं डिटेल में बोल रहा हूँ, क्योंकि हमें सब कुछ जानना चाहिए । (व्यवधान) यह तो रिकॉर्ड में आना चाहिए । (व्यवधान)

**HON. CHAIRPERSON:** There are seven Members of your Party who want to speak on the Bill.

*(Interruptions)*

**DR. SHASHI THAROOR:** Finally, Sir, there is no mandatory tabling in Parliament of incident reports, internal and independent inquiry findings, and periodic safety reviews. In other words, you are excluding the very people whose lives and livelihoods are at stake. The past controversies referred to by the other speakers at Jaitapur, Koodankulam, and Gorakhpur demonstrate what happens when communities feel excluded from decisions affecting their safety. This Bill risks repeating those conflicts, undermining capacity expansion targets through local resistance and litigation.

Sir, there are two more points. Section 3(5)(b) reserves spent fuel management for the Central Government, but again provides minimal implementation detail. When multiple private operators are generating significant spent fuel, unclear protocols will create operational uncertainty.

**HON. CHAIRPERSON:** Thank you. Please conclude now.

**DR. SHASHI THAROOR:** The Bill also lacks climate change provisions despite rising sea levels, extreme weather and water scarcity.

Sir, post-Fukushima, Japan comprehensively revised site selection for climate resilience. Our Bill remains silent on that. *(Interruptions)*

**HON. CHAIRPERSON:** Your other colleagues also want to participate in the discussion. Please conclude now.

*(Interruptions)*

**DR. SHASHI THAROOR:** Sir, I will skip my other points. Please give me one more minute so that I can conclude. *(Interruptions)* I am pleading for time. Please give me one more minute. *(Interruptions)*

**HON. CHAIRPERSON:** Mr. Hibi Eden, there are seven Members of Parliament from the Congress Party who want to speak on the Bill.

*(Interruptions)*

**DR. SHASHI THAROOR:** Sir, I am skipping half of my points. *(Interruptions)*

**HON. CHAIRPERSON:** There is a time constraint. Kindly conclude now.

*(Interruptions)*

**HON. CHAIRPERSON:** Manish ji, we have already given him 15 minutes.

*(Interruptions)*

**DR. SHASHI THAROOR:** Sir, I would not talk about safety any more.

Fundamental questions arise about economic wisdom of this Bill. Nuclear projects are highly capital-intensive with long gestation periods. In an era of rapidly falling renewable costs, battery storage costs, we must ask a question. Does Rs. 19.3 trillion towards nuclear represent optimal allocation versus accelerated renewable deployment, grid modernization, or energy sufficiency? The opportunity cost must be gone into. *(Interruptions)*

The SHANTI Bill represents a dangerous leap into privatized nuclear expansion with inadequate safeguards. *(Interruptions)* We cannot allow the pursuit of capital to override the non-negotiable requirements of public safety, environmental protection and victim justice. The name SHANTI means peace and sustainability. Let us ensure that this name is not a cruel irony in the aftermath of a preventable disaster. *(Interruptions)*

**HON. CHAIRPERSON:** Please conclude now. You have already taken more than the allotted time.

*(Interruptions)*

**DR. SHASHI THAROOR:** The promise of transforming India ought not to conflate the risk of scarring India. *(Interruptions)* Thank you. Jai Hind. *(Interruptions)*

**HON. CHAIRPERSON:** Now, Shri Shankar Lalwani.

श्री शंकर लालवानी (इन्दौर): सभापति महोदय, धन्यवाद । मैं एटॉमिक एनर्जी बिल, 2025 का स्वागत करता हूँ, वंदन करता हूँ, अभिनंदन करता हूँ । यह एक ऐतिहासिक बिल है । माननीय मंत्री जी ने अपनी शुरुआत में भी कहा था कि आने वाली पीढ़ियां मोदी जी को याद रखेंगी कि उन्होंने यह बिल लाया । 2047 के विकसित भारत का जो अभियान है, उसमें यह बिल मील का पत्थर साबित होगा ।

मोदी जी के नेतृत्व में पिछले 11 वर्षों में परमाणु ऊर्जा में लगभग 70 प्रतिशत की वृद्धि हुई है । न्यूक्लियर एनर्जी का उपयोग, जैसा हमने पहले भी कहा है, हम शांतिपूर्ण प्रयोजनों तथा विकास के लिए करते हैं । अभी इस क्षेत्र में सरकारी पीएसयू ही काम कर रहे हैं । देश में जिस प्रकार से तेजी से विकास हो रहा है और उस मांग की वजह से ऊर्जा की खपत को ध्यान में रखते हुए इसे प्राइवेट प्लेयर्स के लिए भी खोला जा रहा है । यह बिल

भारत की न्यूक्लियर एनर्जी को आत्मनिर्भर बनाने का बिल है। वर्ष 2070 तक नेट जीरो कार्बन उत्सर्जन की जो घोषणा हुई है, उस घोषणा के संबंध में भी यह बिल मील का पत्थर साबित होगा।

माननीय सभापति महोदय, हम सब जानते हैं कि वर्तमान में लगभग 8.8 गीगावाट न्यूक्लियर एनर्जी का उत्पादन होना है और आने वाले 5 वर्षों में यह 23 गीगावाट तक होने जा रहा है। आने वाले समय में मोदी जी का विकसित भारत 2047 का संकल्प है, उसमें लगभग 100 गीगावाट न्यूक्लियर एनर्जी की आवश्यकता होगी। इस लक्ष्य को पूरा करने के लिए यह बिल मील का पत्थर रहेगा। अभी बिजली का उत्पादन प्रमुखता से कोयले से होता है। हमें मालूम है कि कोयले की सीमाएं हैं तथा कोयले से कार्बन उत्सर्जन भी ज्यादा होता है। रिन्यूएबल एनर्जी के साथ-साथ न्यूक्लियर एनर्जी सस्ती, स्वच्छ तथा कम एरिया में ज्यादा उत्पादन करने वाली, लो कॉस्ट पर प्रोडक्शन देने वाली एनर्जी है। आज हम हर क्षेत्र में देख रहे हैं कि न्यूक्लियर एनर्जी का उपयोग हो रहा है, चाहे कृषि हो, स्वास्थ्य हो, आरएंडडी हो, इंडस्ट्री हो, हर क्षेत्र में इसका उपयोग हो रहा है। जिस तेजी से मोदी जी के नेतृत्व में इंडस्ट्रियलाइजेशन हो रहा है, डाटा सेंटर्स बढ़ रहे हैं, एआई पर काम हो रहा है, इलेक्ट्रिक वाहनों में लगातार बढ़ोत्तरी हो रही है, ग्रीन हाइड्रोजन पर काम हो रहा है, डिजिटल इंडिया पर काम हो रहा है, इसकी वजह से आने वाले वर्ष 2040 तक बिजली की खपत लगभग दोगुनी से भी अधिक होने वाली है। आने वाले वर्ष 2030 तक केवल डाटा सेंटर्स के लिए ही लगभग 10 गीगावाट बिजली की आवश्यकता होगी। इन सबको ध्यान में रखते हुए यह बिल अत्यंत महत्वपूर्ण है।

महोदय, इस बिल में डाटा सेंटर के लिए कंपनियों को छोटे-छोटे न्यूक्लियर पावर सेंटर अपने यहां बनाने की सुविधा रहेगी। स्मॉल मॉड्यूलर रिएक्टर के माध्यम से दुनिया में डाटा तथा डिजिटल का हब स्थापित होने जा रहा है। सरकार ने छोटे-छोटे मॉड्यूलर रिएक्टर्स के आरएंडडी के लिए आगामी 5 वर्षों में 20,000 करोड़ रुपये का प्रावधान किया है। यह बिल ऐसे ही तैयार नहीं हुआ है। इस बिल को तैयार करने में होलिस्टिक अप्रोच अपनाई गई है। इस बिल के लिए अलग-अलग मंत्रालयों से कंसल्टेशन भी किया गया है। इस बिल के लिए नीति आयोग, विधि एवं न्याय मंत्रालय, विदेश मंत्रालय, परमाणु ऊर्जा आयोग, विद्युत मंत्रालय तथा अन्य मंत्रालयों की सहमति के बाद ही इसे लाया गया है। इस बिल में लाइसेंस की प्रक्रिया भी पूरी तरह से स्पष्ट रूप से दी गई है। सेप्टी के पॉइंट ऑफ व्यू से क्या-क्या प्रिकॉशन्स होनी चाहिए, वह भी इस बिल में बताया गया है। इस बिल में सब कुछ डिटेल में दिया गया है। मेरे विपक्ष के साथियों ने यह बिल नहीं पढ़ा है। इसमें रेगुलेटर बोर्ड भी बनाया जा रहा है, जिसमें हर बात का प्रावधान रहेगा। इंसपेक्शन, इन्वेस्टिगेशन आदि सभी का इसमें प्रावधान किया गया है। यदि कोई न्यूक्लियर डैमेज होता है, तो उसके लिए मुआवजा और बीमा की राशि का भी इसमें प्रावधान रखा गया है।

माननीय सभापति महोदय, न्यूक्लियर एनर्जी को लेकर हमेशा दो बातें चर्चा में रहती हैं। वे कहते हैं कि इसमें रेडिएशन का प्रभाव रहता है और दूसरा वेस्ट का निष्पादन हम कैसे करेंगे। जहां तक रेडिएशन की बात है, तो वैज्ञानिक हमें बताते हैं कि न्यूक्लियर प्लांट में रेडिएशन का स्तर इस बिल्डिंग से भी कम होता है। जहां तक वेस्ट डिस्पोजल की बात है, तो उन्होंने कहा कि वेस्ट डिस्पोजल हम लेंगे। उस पर प्रोसेस करेंगे।

माननीय प्रधानमंत्री जी कहते हैं कि - कचरे से कंचन। जो वेस्ट रहेगा, उसे प्रोसेस करके हम उस पर कमाएंगे। इस बिल के अंतर्गत परमाणु ऊर्जा नियामक परिषद का गठन किया जाएगा।

इस परिषद के अधिकार व कर्तव्य इसमें स्पष्ट दिए हुए हैं।

सभापति महोदय, वर्तमान में भारतीय परमाणु बीमा पूल, परमाणु क्षति के लिए वर्ष 2010 के अधिनियम के तहत सिर्फ 1500 करोड़ रुपये की लायबिलिटी तय करता है, लेकिन इस बिल में न्यूक्लियर स्टेशन स्थापित

करने के लिए ऑपरेटर की लायबिलिटी क्लासिफाई की गयी है। अगर हम बात करें कि कोई 1200 मेगावाट से अधिक का रिएक्टर बनाता है तो 3000 करोड़ रुपये की लायबिलिटी रहेगी। अगर कोई कोई 500 मेगावाट का रिएक्टर बनाता है, तो उसकी 1500 करोड़ रुपये की लायबिलिटी रहेगी। अगर कोई 250 मेगावाट से अधिक का रिएक्टर बनाता है, तो उसको 750 करोड़ रुपये की लायबिलिटी रहेगी। अगर कोई 50 मेगावाट से अधिक का रिएक्टर बनाता है, तो 300 करोड़ रुपये की लायबिलिटी रहेगी और अगर कोई 50 मेगावाट तक का रिएक्टर बनाता है, तो 100 करोड़ रुपये की लायबिलिटी रहेगी।

माननीय सभापति महोदय, किसी भी विवाद के निराकरण के लिए परमाणु न्याय प्राधिकरण का इसमें प्रावधान किया गया है। इसके बाद भी अगर वे संतुष्ट नहीं हैं, तो हाई कोर्ट और सुप्रीम कोर्ट भी जा सकते हैं। इसमें न्यूक्लियर लायबिलिटी फंड और बीमा का भी प्रावधान किया गया है। माननीय सभापति महोदय, पुरानी सरकार एवं इनकी सरकार में हमने देखा कि किस प्रकार से इस क्षेत्र में दो प्रमुख बाधाएं थीं। एक तो इसका पूरा नियंत्रण सरकार के पास था और दूसरा इसमें प्राइवेट प्लेयर कहीं नहीं आ रहे हैं, लेकिन अब इस बिल के प्रावधान में प्राइवेट प्लेयर्स भी आ सकते हैं। इस बिल के आने से बड़े पैमाने पर परमाणु क्षमता का विस्तार होगा। निजी निवेश आगे आएगा। सुरक्षित और बेहतर रिएक्टर्स बनेंगे। स्मॉल एवं मॉड्यूलर रिएक्टर बनेंगे, जिनकी आने वाले समय में डेटा सेंटर और एआई के लिए आवश्यकता है। भारत इसमें आत्मनिर्भर बनेगा और माननीय प्रधानमंत्री जी का जो संकल्प है 'नेट जीरो-2070', उस लक्ष्य को हम पूरा करेंगे।

माननीय सभापति महोदय, अंत में मैं यह कहना चाहूंगा कि माननीय प्रधानमंत्री मोदी जी के नेतृत्व में स्वच्छ भारत हो रहा है, उज्ज्वल भारत हो रहा है, आयुष्मान भारत हो रहा है, आत्मनिर्भर भारत हो रहा है, स्वदेशी भारत हो रहा है, शक्तिशाली भारत हो रहा है, स्वाभिमानी भारत हो रहा है, विकसित भारत हो रहा है, डिजिटल भारत हो रहा है और अब इस बिल के माध्यम से न्यूक्लियर भारत बनने जा रहा है। मैं इस बिल का समर्थन करता हूँ। बहुत-बहुत धन्यवाद।

श्री धैर्यशील संभाजीराव माणे (हातकणंगले) : सभापति महोदय, धन्यवाद। आपने मुझे एक महत्वपूर्ण विषय पर अपनी बात रखने का मौका दिया है। मैं सर्वप्रथम इस विधेयक के लिए सरकार का अभिनंदन करना चाहूंगा कि ऊर्जा के क्षेत्र में भारत को स्वयंपूर्ण बनाने का निर्णय इस देश की सरकार ले रही है। इसके माध्यम से अपने देश में आगे बढ़ने के लिए न्यूक्लियर एनर्जी का एक नया होराइजन तैयार है। प्रधानमंत्री नरेन्द्र मोदी जी के कुशल नेतृत्व ने इस दौर में बहुत गति के साथ भारत देश आगे बढ़ रहा है। अगर देश को वर्ष 2047 तक विकसित भारत में परिवर्तित करना है, तो ऊर्जा के क्षेत्र में हमें स्वयंपूर्ण होना पड़ेगा। हमारे देश के प्रधानमंत्री मोदी जी ने लाल किले से जो भाषण दिया था, उसमें उन्होंने कहा था कि अब भारत ऊर्जा के क्षेत्र में स्वयंपूर्ण होने के लिए पहल करेगा और उसकी नींव रखने का काम इस बिल के माध्यम से हो रहा है। न्यूक्लियर एनर्जी की जो चर्चा हो रही है, उसकी शुरुआत महाराष्ट्र से हुई थी। डॉ. होमी भाभा ने पहली बार पालघर जिले के ट्रॉम्बे में न्यूक्लियर सेंटर शुरू किया और न्यूक्लियर रिएक्टर की शुरुआत हुई। देश में अप्सरा नामक पहले रिएक्टर की शुरुआत भी महाराष्ट्र से हुई। महाराष्ट्र ने हमेशा ही वैज्ञानिक दृष्टिकोण और उसको नेतृत्व देने का काम किया है। इसलिए अब शांति बिल लाया गया है।

सभापति महोदय, इसका नाम भी बहुत रोचक है। अगर आपमें सामर्थ्य है, तो ही पड़ोसी आपके साथ शांति रखेंगे। आप न्यूक्लियर पावर के माध्यम से जब दुनिया के पटल पर जाते हैं, तो सातवां सबसे बड़ा न्यूक्लियर रिएक्टर हमारे देश का है। आप आस-पड़ोस के देशों की तरफ देखें कि उनकी आवश्यकता क्या है? तिरछी नजर से देखने वालों को भी न्यूक्लियर पावर से डरना पड़ता है। अगर इसकी शुरुआत किसी ने की है, तो श्रद्धेय

अटल बिहारी वाजपेयी जी ने की और उनके माध्यम से इस देश का एक नये आयाम पर ले जाने का काम हुआ । तब यह कहा जाता था कि भारत को न्युक्लियर पावर की जरूरत क्या है?

लेकिन अटल जी ने अटल निश्चय से यह साबित कर दिया कि आने वाला भविष्य एनर्जी का होने वाला है । अगर हम एनर्जी को न्युक्लियर पावर से ले पाएं तो निश्चित रूप से, जो पारंपरिक ऊर्जा होती थी, उससे बचत करते हुए उन्होंने एक नया आयाम रखा । तब भी विपक्ष के लोग कहा करते थे कि भारत को न्युक्लियर की जरूरत नहीं है । लेकिन मैं यह कहना चाहूंगा कि आज भारत एक नए (व्यवधान)

**HON. CHAIRPERSON:** Kindly address the Chair. आप लोग कृपया बैठे-बैठे नहीं बोलें ।

श्री धैर्यशील संभाजीराव माणे : कांग्रेस का उस समय कहना था कि न्युक्लियर पावर की जरूरत नहीं है, लेकिन अटल जी के विश्वास ने लोगों के सामने एक उदाहरण रखा । अमेरिका जैसा देश भी उस समय इसका विरोध कर रहा था, लेकिन भारत ने अपना लोहा मनवाया । निश्चित रूप से अटल जी की वजह से आज देश एक नए आयाम, नई ऊंचाई पर जा रहा है । न्युक्लियर एनर्जी के बारे में जो प्रावधान हैं, मैं उनको आपके सामने रखना चाहूंगा ।

इसमें कुछ नए क्लॉजेज एड किए गए हैं । इसमें कड़े लाइसेंस तंत्र का इस्तेमाल किया गया है । क्लॉज 3 और 4 के माध्यम से विपक्ष डर फैला रहा है कि यदि प्राइवेट लोग आएंगे तो सुरक्षा खतरे में पड़ जाएगी । क्लॉज 3 यह स्पष्ट करता है कि बिना सरकार के लाइसेंस और सेफ्टी ऑथोराइजेशन के कोई भी इसमें काम नहीं कर पाएगा । क्लॉज 3 में इसके बारे में प्रावधान किया गया है । इसका फोकस स्मॉल मॉड्यूलर रिएक्टर्स (SMRs) पर भी है, यह देश में बनने चाहिए और इसकी योजना बनाई जा रही है । यह मोबाइल फोन की तरह छोटे-छोटे और पोर्टेबल होंगे, जिसकी वजह से युवाओं को न्युक्लियर वैज्ञानिक बनने के लिए एक मौका मिलेगा ।

क्लॉज 4 के तहत रेडियोएक्टिव पदार्थों की सुरक्षा के लिए सरकार ने विशेष शक्तियां अपने पास रखी हैं । संवेदनशील गतिविधियां केवल केन्द्र सरकार के नियंत्रण में होंगी यानी इनोवेशन प्राइवेट हो सकता है, लेकिन कंट्रोल सरकार का ही रहेगा ।

सरकार निश्चित रूप से इसे सुरक्षा कवच के रूप में देख रही है । क्लॉज 14 लायबिलिटी के बारे में है और यह प्रावधान जनता के विश्वास के लिए सबसे जरूरी है । क्लॉज 14 में सरकार जिम्मेदारी ले रही है कि अगर कोई परमाणु दुर्घटना होगी तो उसकी सारी जिम्मेदारी केन्द्र सरकार की होगी । इसके लिए सरकार इस निश्चय के साथ आगे बढ़ रही है । इसके लिए एक न्युक्लियर लायबिलिटी फंड भी अलग से बनाया जा रहा है । लोगों को सस्ती बिजली चाहिए । चाहे थर्मल एनर्जी हो या अलग रिसोर्सेस से एनर्जी हो, अगर हमें सस्ती बिजली देनी है तो हमें न्युक्लियर एनर्जी को यूटिलाइज करना चाहिए और उसका प्रावधान करना बहुत जरूरी हो गया है । सस्ती बिजली की गारंटी देने के लिए आम आदमी का सवाल यही रहता है । क्लॉज 37 में सरकार यह अधिकार अपने पास रखती है कि परमाणु बिजली के टैरिफ का जो नियंत्रण है, वह सरकार ही तय करेगी । इसमें ईंधन की लागत और कचरा प्रबंधन का खर्च जोड़कर जो लागत होगी, ईज ऑफ लिविंग के लिए सरकार इसके एक हिस्से का प्रावधान कर रही है ।

मैं विवाद, निवारण और नियामक के क्लॉज 54, 57 एंड ईईआरबी के स्टैचुटोरी स्टेटस के बारे में कहना चाहता हूं । ईईआरबी रेगुलेटर हमारा केवल एक बोर्ड था, अब उसे कानून के तहत वैधानिक दर्जा मिल रहा है । अब वह सख्ती से काम कर पाएगा । निश्चित रूप से ये जो सारे प्रावधान बने हैं, सरकार ने अच्छी योजना के तहत बनाये हैं । इलैक्ट्रिसिटी जनरेशन होना चाहिए, लेकिन इकोलॉजिकल डेवलपमेंट की बहुत ज्यादा जरूरत है, सस्टेनेबल

डेवलपमेंट होने की जरूरत है। जो अदर रिसोर्सेज हैं, जिससे इलैक्ट्रिसिटी बनती थी, उसका एनवायर्नमेंट पर जो नेगेटिव इम्पैक्ट आता था, उसे एनालाइज करते हुए न्युक्लियर एनर्जी को बढ़ावा देने का काम सरकार कर रही है। उनका वर्ष 2047 तक 100 गीगावाट बिजली बनाने का संकल्प है।

मैं आपके माध्यम से सरकार से कुछ मांगें यहां रखना चाहूंगा। मैं जिस क्षेत्र से आता हूँ, इचलकरंजी टैक्सटाइल का हब है। इचलकरंजी, जिसे महाराष्ट्र का मैनचेस्टर कहा जाता है, वहां सस्ती बिजली देने के लिए मेरी मांग है कि इस ऊर्जा से बनने वाली बिजली का एक विशेष कोटा टैक्सटाइल सेक्टर के लिए अलॉट किया जाए।

जिसके माध्यम से कपड़े का उत्पाद बनने में इसका फायदा हो। इसके माध्यम से कैंसर रिसर्च सेंटर को भी एम्पावर करने के लिए न्युक्लियर मेडिसिन एंड कैंसर रिसर्च सेंटर, कोल्हापुर में स्थापित किया जाए, जिसके माध्यम से मुंबई में जो काम होता है, वह अगर कोल्हापुर में हो पाए, तो उसका फायदा ग्रामीण इलाके के लोगों को होगा। मैं टैक्सटाइल के साथ ही निश्चित रूप से शांति बिल का स्वागत करते कुछ आखिरी पंक्तियां कहना चाहूंगा-

ये नया भारत है, नई ऊर्जा से जगमगाएगा,

विकास की यात्रा को कोई रोक नहीं पाएगा,

यह शांति का बिल, दस्तावेज है उस सुनहरे कल का

जो 2047 में हमारे देश को विकसित भारत बनाएगा।

बहुत-बहुत धन्यवाद।

**SHRIMATI PRATIMA MONDAL (JAYNAGAR):** Thank you, Sir, on behalf of All India Trinamool Congress, I rise to speak on the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025, that means SHANTI Bill, 2025. Before delving into today's topic, I would like to share something. Sir, Enrico Fermi is widely credited with inventing nuclear power for practical use, creating the world's first artificial nuclear reactor in 1942. Sir, nuclear energy is a form of energy released from the nucleus, the core of atoms made up of protons and neutrons. This is done by splitting atoms namely fission, which is used in power plants.

The primary atoms used in nuclear fission are heavy unstable elements like uranium, plutonium and thorium as a potential fuel which are bombarded by neutrons to split their nuclei, releasing massive energy in a chain reaction for power or weapons. Sir, these elements are all radioactive elements, so everyone can imagine how sensitive this area is.

India currently has 22 operational power reactors across several States. Among them, the five major plants are Tarapur in Maharashtra, Rawatbhata in Rajasthan,

Kudankulam in Tamil Nadu, Kakrapur in Gujarat and Kaiga in Karnataka. Sir, Kudankulam is the largest nuclear power plant in India with a total capacity of 6000 MW from six reactors.

Sir, this House is today debating a Bill will decide who controls India's nuclear future, who bears the risk and who pays when things go wrong. Sir, the SHANTI Bill does not emerge from a regulatory vacuum. India has governed nuclear energy for over six decades. Through the Atomic Energy Act, 1962, this Bill is, therefore, not a foundational statute. It is a restructuring statute. My question to the hon. Minister is, what problem is this restructuring actually solving? Sir, Section 3 of the Bill allows not only Government companies but also private companies, joint venture and even other persons notified by the Centre to build, own and operate nuclear power plants and other nuclear facilities.

Sir, privatisation could lead to a threat to our national security and safety. How can the Ministry ensure this? Sir, Modi Government is handing over our pride, the 70 years of publicly funded research built by Pandit Nehruji, Dr. Homi Bhabha and Dr. Vikram Sarabhai. This is not real competition. It is a crony control.

The Modi Government is opening the doors for a handful of private players to enter the highly sensitive sector. The Bill does not create any clear, independent, and transparent process for selecting private licensee nor any strong Parliamentary or public scrutiny of such decisions. What we see here is selective privatization profits go to private companies, but control and risk-management stay with the Government.

Here, I would like to take you through a flashback to our history of British Raj in India where power without responsibility was introduced after the Battle of Buxar. This system gave the British East India Company control over revenue collection, that is Diwani and military power. There was responsibility without power. The system was designed so that the British had power without responsibility. While the Nawab had responsibility, but had no real authority. So, he became ... Nawab. Ultimately, the British East India Company ruled over our country and looted our wealth. Similarly, this Government is now going to execute the same stature of ... Ministry as we are seeing in the Civil Aviation Ministry. (*Interruptions*)

In case of serious accident affecting thousands of people, victims will struggle to get fair compensation because the operator's liability is capped. The rest of the burden falls on the State and ultimately on common citizens through taxes.

The most advanced nuclear countries like Canada, the United States or France have independent regulators with statutory protections. These regulators can challenge Government decisions. They have stable funding and they answer directly to the Parliament or the Congress. This Bill does not meet those standards. It keeps AERB subordinate to the Department of Atomic Energy, which is a conflict of interest that no advanced country accepts.

**HON. CHAIRPERSON:** Kindly conclude now.

*(Interruptions)*

**SHRIMATI PRATIMA MONDAL:** Sir, I was given 10 minutes.

This Bill allows extensive exemption in the name of strategic or insignificant incidents including discretion not to notify a nuclear incident at all. Transparency is not optional in nuclear governance, but it is fundamental. Even judicial oversight is curtailed. Section 81 bars the jurisdiction of civil courts. Appeals are channelled through specialized bodies whose members and procedure are again controlled by the Executive. Access to justice becomes conditional, delayed, and distant.

Chapter VI completes the picture of excessive centralization.

**HON. CHAIRPERSON:** Hon. Member, there is time constraint.

*(Interruptions)*

**HON. CHAIRPERSON:** Your Party was allotted 12 minutes. One Member from your Party has already taken six minutes, and you have taken seven minutes. Kindly conclude now.

*(Interruptions)*

**SHRIMATI PRATIMA MONDAL:** No, Sir. I have 10 to 12 minutes at my disposal. *(Interruptions)* ... and my time is lapsing. *(Interruptions)* ... It is a very tough topic.

So, Sections 32 to 37 allow the Government to frame national policies, acquire plants and minerals, requisition substances, narrate private contracts, and even fix nuclear electricity tariffs notwithstanding the Electricity Act, 2003. Federalism, sectoral regulators and market mechanisms are brushed aside with a single notwithstanding clause.

The States where Uranium mining, nuclear plants and radioactive facilities are located will bear the environmental and social burdens, yet this Bill gives no meaningful role in licensing decisions, safety oversight, emergency planning or compensation. The States should have a say in deciding whether a nuclear facility is to be built on their soil. They should receive compensation if their land is acquired or if there is contamination.

The Bill places a duty on operator to ensure occupational safety and health, but it does not strengthen the position of the workers to demand safe conditions or to report violations without fear or retaliation. The workers in nuclear facilities face unique hazards like radiation exposure, chemical burns, psychological stress, and they deserve strong protection.

**HON. CHAIRPERSON:** Kindly conclude now.

*(Interruptions)*

**SHRIMATI PRATIMA MONDAL:** In the Bill, there is no mention about high costs for containment and the disposal of hazardous radioactive waste. The House is being asked to sign a blank cheque to trust a Government that has centralized power, weakened institutions and repeatedly ignored expert advice with a nuclear law that expands its direction while limiting its liability.

The Bill shifts risk onto ordinary citizens, shields private and foreign suppliers.

**HON. CHAIRPERSON:** Kindly conclude. You already have taken 10 minutes.

*(Interruptions)*

**SHRIMATI PRATIMA MONDAL:** Sir, everybody is talking that we should take lessons from the grave incidents like the explosion in Chernobyl, Ukraine and the Fukushima Daiichi, Japan, but we must not forget about the incidents which happened in Bhopal. *(Interruptions)*

**HON. CHAIRPERSON:** Kindly conclude.

*(Interruptions)*

**SHRIMATI PRATIMA MONDAL:** Sir, during the introduction of three Bills including the SHANTI Bill, when some Members from the Opposition were raising their voice, hon. Parliamentary Affairs Minister suddenly stood up and said, We will pass all the Bills. *(Interruptions)* Sir, this kind of *(Interruptions)*

**HON. CHAIRPERSON:** Hon. Member, Shri Sasikanth Senthil ji.

*(Interruptions)*

**SHRI SASIKANTH SENTHIL (TIRUVALLUR):** Sir, if this Bill is called SHANTI Bill, then poison can be called *Prasadam*. It is equivalent to that. *(Interruptions)* I have a better name for this Bill. This Bill is actually a limited private liability, unlimited public suffering Bill. You can call it a LUS Bill.

It does not matter how we expand our nuclear energy, but what matters is how much we expand it. Energy policy is not merely a question of megawatts or gigawatts, as you know. It is a question of strategic autonomy, safety, accountability and democratic control. Nuclear energy unlike any other sector sits at the intersection of democratic, civilian development and national security. Decisions taken in this domain cannot be reversed easily. Hence, it is precisely for these reasons that this Bill demands highest level of Parliamentary scrutiny.

Sir, as you know very well, there are provisions in this Bill which my other friends have also raised, especially the provision of limiting the liability of the private players. The moral question is, if profit is private, why pain is always public? Here public pays, tax-payer pays, everybody pays, and the liability is capped for the private player. This liability capping is almost very similar to this. If you have a bridge and the bridge fails, then the contractor pays only half the amount or a certain amount, after which then it is tax payer's money which has to compensate for all that.

There are other major issues that we have also raised. It is the first time in Indian history that this Bill allows private companies to own and operate nuclear power plants. It opens the doors for joint venture and foreign companies. So, we have to be extremely careful. The Government argues that these changes are necessary to meet India's ambitious nuclear capacity targets. We are also told that India needs around 100 gigawatts of nuclear power, but that actually deserves careful examination.

India's nuclear expansion has historically been constrained not by ideology, but by three real world factors: financing, land acquisition and public consent, and international technology denial regimes. None of these problems is solved merely by privatisation.

Financing challenges can be addressed through sovereign guarantees, green bonds and public investment, as many other countries have done. But public consent issues require trust, transparency and credible safety mechanisms. It is harder to build trust when you have profit-driven entities in this picture. What this Bill does instead is treat nuclear energy like any other infrastructure sector, comparable to highways or telecom. This is a category error. Nuclear energy is not just another market. It involves radioactive materials, long-lived waste and risks that no insurance market can truly price. Energy security cannot be reduced to market efficiency alone. I talked about the nuclear liability, and capping it to 300 million SDR is not at all accepted. It comes to around Rs. 3,900 crore.

We should ask this question, Why now? As we had already pointed out, there have been tremendous external, strategic and commercial pressures on the Government to do this. So in simple terms, the Government has sort of yielded to these pressures, and especially to some friendly corporate houses.

Let me be very clear. India has always been a very strong player in this area, with a very robust regulatory mechanism. But today, this Bill has put everything under a big question mark. We must also remember how our indigenous planning and capability building in the nuclear sector have been compromised by this.

Sir, the Indian nuclear programme is not merely an energy project. It is a scientific and technological ecosystem, painstakingly built over decades through indigenous efforts, under conditions of sanctions, technological denial and international isolation. What has actually happened, we all know very well, and I need not go into the history of how all this came about. India's three-stage nuclear programme based on pressurised heavy water reactors using natural uranium, followed by fast breeder reactors and ultimately a thorium-based system. This entire ecosystem is now being affected by this particular Bill.

Now, what will happen is that large-scale private participation is being allowed, especially with foreign technology partnerships, and the entire logic of decision-making changes. Private operators, who are primarily accountable to shareholders, will naturally prefer imported, proven reactor designs. All these new technologies and systems will come in which will actually spoil our long-term planning for the nuclear sector. At the end of the day, we will become dependent on foreign reactor vendors, foreign spare parts and foreign fuel assurances in a very critical sector.

I do not even have to elaborate on the regulatory over-structure. The entire regulatory mechanism is completely compromised. The Government controls the appointments; the Government controls even the search committee. It is as if the Government, which is the primary promoter, is also the regulator and also the authority that allows justice mechanisms. If something goes wrong, people are not even allowed to file a complaint.

Even the stakeholders, civil society or anybody who is affected cannot go and complain on any issue relating to this matter. The Government has to approve who will be allowed to make a complaint. I really do not understand the logic of putting such restrictions on justice mechanisms. In fact, I also do not understand this.

Hon. Member, Shri Arun Nehru has already spoken about this. The effect, this Bill will have on the pricing of electricity generated from these reactors. I have seen that the Government has made a provision in this Bill to regulate the pricing as well. So, the hon. Minister will have to explain why this provision has been brought into this Bill to regulate pricing, keeping the normal regulators aside and doing it through a Bill.

Sir, what we are asking is this: we are not against energy security; we are not against development. But this Bill requires scrutiny, it requires a clause-by-clause examination. Therefore, we request the Government to rewrite the Bill with full liability, with proper independent regulation, with open courts and with honest disclosure.

No development is worth compromising the health of the citizens of this country. My humble request is that the Bill be subjected to stronger scrutiny through a Committee, or that it be rewritten once again. Thank you.

श्री वीरेन्द्र सिंह (चन्दौली): सभापति जी, मैं भारत के रूपांतरण के लिए नाभिकीय ऊर्जा का संधारणीय दोहन और अभिवर्धन बिल, 2025 के विरोध में अपना वक्तव्य देने के लिए खड़ा हुआ हूँ। यह सरकार निजीकरण के नाम पर देश की हर चीज बेचने पर तुली हुई है। हवाई अड्डे बिक गए, बंदरगाह बिक गए, सार्वजनिक उपक्रम बिक गए और अब इस विधेयक के जरिए परमाणु ऊर्जा जैसे अत्यंत संवेदनशील क्षेत्र को भी सरकार अपने चेहतों के हवाले करना चाहती है।

यह नीति नहीं, यह नीलामी है, जहाँ राष्ट्रीय सुरक्षा, जन-जीवन और भविष्य की पीढ़ियों की कीमत पर कुछ चुनिंदा कंपनियों को मुनाफा पहुँचाया जा रहा है। सरकार खुले तौर पर जनता की संपत्ति को निजी तिजोरियों में डाल रही है और इस सदन से केवल मुहर लगवाना चाहती है। सवाल यह नहीं है कि सरकार ऐसा क्यों कर रही है, बल्कि सवाल यह है कि क्या अब देश की सुरक्षा भी प्राइवेट लोगों के लाभ के लिए गिरवी रख दी गई है? मैं अधिनियम की धारा 3 की ओर सदन का ध्यान आकर्षित करना चाहता हूँ, जिसके अंतर्गत निजी कंपनियों को

परमाणु ऊर्जा संयंत्र का निर्माण, स्वामित्व और संचालन करने की अनुमति दी गई है। धारा 7 के माध्यम से लाइसेंस की शर्तों, अवधि और संशोधन का पूरा अधिकार केंद्र सरकार को सौंप दिया गया है। यह व्यवस्था परमाणु क्षेत्र को नीतिगत निर्णय से हटाकर प्रशासनिक विवेक के अधीन कर देती है। इतना संवेदनशील क्षेत्र किसी भी स्थिति में लाइसेंस राज और नोटिफिकेशन-राज से संचालित नहीं किया जा सकता है।

महोदय, मैं आपका ध्यान अधिनियम की धारा 9 की तरफ ले जाना चाहता हूँ। धारा 9 में अनुसंधान, विकास और नवाचार को लाइसेंस से छूट दी गई है। मैं पूछना चाहता हूँ कि जब परमाणु पदार्थ और विकिरण शामिल हों, तो "छूट" शब्द का प्रयोग ही खतरनाक है। यह प्रावधान भविष्य में निजी संस्थाओं को नियामक निगरानी से बाहर प्रयोग करने का रास्ता खोल सकता है।

महोदय, धारा 11 से 16 तक में, धारा 13 में ऑपरेटर की देनदारी को सीमित कर दिया गया है और धारा 14 स्पष्ट करती है कि सीमा से अधिक नुकसान की जिम्मेदारी होने पर केंद्र सरकार इसका भार उठाएगी। जैसे कि दुर्घटना निजी संयंत्र में हो, निर्णय निजी कंपनी का हो, लेकिन भुगतान राज्य और जनता करे। इसे रोका जाना चाहिए। यह न तो नैतिक है, न ही न्यायसंगत है।

महोदय, मैं आपका ध्यान धारा 17 से 27 की तरफ ले जाना चाहता हूँ। इसमें परमाणु ऊर्जा नियामक बोर्ड की नियुक्ति, विस्तार, हटाने और अधिकार, सब-कुछ कार्यपालिका के अधीन है। धारा 25 के तहत सरकार कुछ गतिविधियों को नियामक के दायरे से बाहर कर सकती है। जब नियामक ही स्वतंत्र नहीं होगा, तो सुरक्षा केवल कागज़ी आश्वासन बनकर रह जाएगी। धारा 28 से 31 के तहत जांच, तलाशी और कार्रवाई की शक्तियाँ भी मुख्यतः केंद्र सरकार और उसके अधीन संस्थाओं को दी गई हैं। राज्यों, स्थानीय प्रशासन या स्वतंत्र विशेषज्ञों की कोई स्पष्ट भूमिका नहीं है। यह संघीय ढाँचे के भी विपरीत है। अध्याय VI (धारा 32 से 46) के बीच में नीति निर्धारण, अधिग्रहण, अनुबंधों के अन्वेषण, छूट, आपात शक्तियाँ सब कुछ सौंप देता है, वह भी पर्याप्त संसदीय नियंत्रण के बिना। परमाणु शक्ति पर ऐसा केंद्रीकरण लोकतंत्र के लिए जोखिम भरा है।

महोदय, अंत में, मैं सरकार से अनुरोध करता हूँ कि परमाणु ऊर्जा का विस्तार आवश्यक हो सकता है, लेकिन निजीकरण बिना कठोर जवाबदेही के अस्वीकार्य है तथा कार्यपालिका का अत्यधिक नियंत्रण संवैधानिक संतुलन को कमजोर करता है। परमाणु सुरक्षा को बाज़ार तर्कों पर नहीं छोड़ा जा सकता। मैं सरकार से आग्रह करता हूँ कि इस विधेयक को संयुक्त संसदीय समिति को भेजा जाए और बिना व्यापक चर्चा के इसे पारित न किया जाए। आपका बहुत-बहुत धन्यवाद।

**SHRI SACHITHANANTHAM R. (DINDIGUL):** Hon. Chairperson, Sir, I rise to speak on the SHANTI Bill, 2025. The very name SHANTI meaning peace immediately reminds us the irony embedded in this legislation. Much like the Operation Smiling Buddha, this Bill carries a name that suggests peace, while in reality it represents the absence of it. In fact, the name appears to symbolize not peace for the people, but the Government's deep and continuing love for privatization.

Hon. Chairperson, Sir, after repealing the Atomic Energy Act, 1948, the Atomic Energy Act, 1962 was enacted. Subsequently, this Act was amended three times in a progressive manner. Each of these amendments gradually broadened the scope of

nuclear power generation which was originally confined strictly to the Central Government.

**15.00 hrs**

However, even with these amendments, the core principle remained intact that atomic energy must be used solely for the welfare of the people of India.

The atomic energy clearly ensures that nuclear power is a strategic national resource, meant to serve people's interest, national security and people's welfare. Unfortunately, the proposed SHANTI Bill, 2025 departs fundamentally from this principle. This Bill discloses a dangerous shift, where atomic energy is no longer centered on public welfare, but is being redirected towards corporate welfare, that is, especially for .

Hon. Chairperson, Sir, what is most alarming is that a sector which has so far remained under 100 per cent control of the Central Government is now being systematically opened up to complete private domination.

The commissioning of the first Prototype Fast Breeder Reactor at Kalpakkam by 2026 marks a major milestone in our three-stage nuclear programme. It proves that public sector institutions like BHAVINI and NPCIL are fully capable of expanding nuclear power safely and indigenously.

Kalpakkam stands as a symbol of India's scientific self-reliance, where indigenous design, fuel fabrication and reactor technology have been achieved without dependence on foreign or private players. This success strengthens our strategic autonomy and showcases the strength of public sector research and manufacturing. Today, India's nuclear capacity is steadily growing from 8.18 Gigawatt to a projected 55 Gigawatt and ultimately 100 Gigawatt entirely through public investment and strict regulatory oversight by AERB.

In this context, the SHANTI Bill, 2025 and the move to privatize the nuclear power is unnecessary and dangerous. Nuclear energy involves high-risk technologies like fast breeder reactors and radioactive waste management, which cannot be driven by profit motives.

This is not merely a policy change; it is a profound shift in the philosophy of governance. Atomic energy is not an ordinary commercial commodity. It concerns national safety, environmental security, and the future of our people. Handing it

over to private corporate interests raises serious questions about accountability, safety, and sovereignty.

Through you, Sir, I seek clarity from the Government on several serious concerns regarding the entry of the private sector into nuclear power generation. Who will supply the nuclear fuel to private nuclear power plants? Will it be imported by private entities or supplied by the Government? How will spent fuel be stored, monitored, and controlled? What mechanisms will ensure the long-term safety and security of spent fuel? Who will bear the responsibility for decommissioning nuclear fuel power plants after the completion of their 40-year life cycle? In the unfortunate event of a nuclear accident, who will bear the nuclear liability and compensate the affected public?

Hon. Chairperson, Sir, I wish to draw the attention of this House to reports published in *The New York Times* regarding a nuclear device that was installed in the Nanda Devi region of the Himalayas and subsequently went missing. It was reported that the device contained nearly one-third of the plutonium used in the Nagasaki atomic attack. Even today, local leaders and communities fear that plutonium from the lost device may have entered a glacier, posing a serious threat to people living downstream.

Sir, even in the case of a Government-owned nuclear device, no authority has taken responsibility to this day. Therefore, hon. Chairperson, Sir, I strongly urge this House to carefully examine the true intent and consequences of the SHANTI Bill, 2025, and to ensure that atomic energy remains a public asset, used strictly for the welfare of the people of India, and not for the profit of a few corporates like

Thank you, Sir.

**DR. RABINDRA NARAYAN BEHERA (JAJPUR):** Thank you, Chairperson, Sir, for giving me this opportunity. This is a historical Bill the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025 the SHANTI Bill.

Hon. Chairperson, I support the Bill. Under the leadership of hon. Prime Minister, Shri Narendra Modi ji, the leader of this entire world, is trying to make India by 2047 a Viksit India. For that, this Nuclear energy Bill is commendable and acceptable in all spheres.

The Atomic Energy Act, 1962 was enacted after repealing the Atomic Energy Act, 1948. After so many permutations and combinations on rectification, the nuclear

power production originally confined to the Central Government, to Government companies and joint ventures companies. But now, with strong research and development support since the inception of the nuclear power programme, India could achieve self-reliance in nuclear fuel cycle technology and has been carrying out its nuclear power programme in a responsible manner. With adequate experience now in place, it is time ripe now to augment its nuclear installed capacity to ensure clean energy security and reliable round-the-clock power for national data centres and future-ready applications.

Today our hon. Prime Minister, Shri Narendra Modi ji, is trying to make India a new *Bharat*. This requires 100 gigawatt of nuclear power by 2047. The data centres and the quantum computing companies are coming. It is only 8 gigawatt now. So, this is a quantum jump in electricity generation. India has set an ambitious target to achieve energy independence with a roadmap for decarbonisation of the economy by 2070. In this view, it is necessary to enact a new comprehensive legislation, namely, the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025 and to repeal the Atomic Energy Act, 1962 and the Civil Liability for Nuclear Damage Act, 2010. The new legislation is aligned to achieve the objective of increasing the share of nuclear energy in the total energy mix of India, facilitating innovation in nuclear science and technology, expanding its applications to non-power applications and continue to honour India's obligations towards safety, security, safeguards and total nuclear ability. The future of India is going to depend upon this.

The basic purpose of this Bill is to authenticate the process specified in clause 3 of the Bill for the production or use of nuclear energy and providing for the suspension and cancellation of such licence and safety authorisation in certain situations. The purpose of the Bill is also to provide for regulation of application of nuclear and radiation technology in health care, food and agriculture, industry, research, and other non-power uses. The future is of AI, EV and semi-conductors. So, this Bill will definitely help the new *Bharat*. The other purpose of this Bill is to exempt research, development and innovation activities from licence; to provide for a pragmatic civil liability regime for nuclear damage; to confer statutory status to the Atomic Energy Regulatory Board which is reorganised to strengthen the implementation of security, safeguards and provide policy framework for quality assurance and smooth coordination for emergency preparedness and response.

Sir, the Bill permits the Department of Government of India, any Company, joint venture, etc. to set up the facilities or undertake the activities specified in this clause only under a licence or safety authorisation. It further empowers the Central Government to reserve certain activities of sensitive nature under its exclusive control. It is because the Government alone cannot do it, as 100 gigawatt of power is required. As per the scientists, the Government sector can go up to 50 gigawatt and the next 50 gigawatt would come by shaking hands with the private sector.

The Bill enables the Board to regulate the manufacture, use, export, import, transport, transfer, etc., of any radioactive substances and radiation generating equipment.

The Bill also empowers the Central Government to undertake exploration activities for uranium and others. As I have told that you can have a private partnership and other things so that the exploration can be taken in other areas also so that India can be self-sustained in the international market.

The Bill provides for making an application, and also, provides for grant of licence and safety authorisation by the Central Government and the Board, subject to the terms and conditions laid down in the rules and regulations, respectively. It further empowers the Central Government and the Board to refuse the grant of licence. So, it has a control over anyone who is taking the licence. It can refuse, deny, and cancel it.

The Bill provides the grounds for suspension, modification, curtailment of duration and cancellation of licence and safety authorisation and the actions the Central Government or the Board may take pursuant to such suspension.

The Bill enables any person to carry out research, development, design and innovation in matters related to nuclear energy and radiation for the peaceful use. The research and development is a high-end topic. So, with handshaking with private agencies and other agencies, the research and development will play a major role.

The Bill provides for duties of persons granted a licence and other things. The Bill also has a provision in case there is a nuclear damage caused by a nuclear incident. So, it also takes care of any damage caused by a nuclear incident occurring in a nuclear installation as well as for nuclear incident occurring outside the nuclear installation involving nuclear material in the course of carriage before and after

another operator has assumed the liability. The Bill covers various other activities also.

The Bill provides for the circumstances under which the operator shall not be liable for nuclear damage including where a nuclear damage is caused by a nuclear incident directly due to a grave natural disaster of an exceptional character or by acts of armed conflict, hostility, civil war, insurrection or terrorism.

**HON. CHAIRPERSON:** Mr. Engineer, you should not come between the Chair and the hon. Member, who is speaking.

**DR. RABINDRA NARAYAN BEHERA:** The Bill imposes an obligation upon the operator to take out, before beginning the operation of a nuclear installation, insurance policy or any such thing. So, the Central Government has a control over the private agencies.

I hope this Bill will definitely create a new revolution in the atomic energy sector. For that, I have a demand to make. My Jajpur constituency is the steel capital of India. It is a hub of mines. A lot of energy is required. If a nuclear energy station is set up in my constituency, I will welcome it.

Thank you. Jai Jagannath.

**SHRI Y. S. AVINASH REDDY (KADAPA):** Sir, thank you for giving me this opportunity to speak on this Bill. Before talking about the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Act, 2025, I would like to go one step back.

Sir, uranium is the primary fuel for nuclear energy. My parliamentary constituency Kadapa has one of the highest uranium reserves in the country. The Uranium Corporation of India Limited (UCIL) has been running a mining and processing plant at Tummalapalle village in my constituency for the last 18 years. Keeping in view of the national interest, our people from six villages have given their valuable lands to UCIL in spite of the knowledge of severe radiation risks because of uranium. Yet, UCIL does not have any respect towards them.

**15.13 hrs** (Shri Dilip Saikia *in the Chair*)

They do not have any compassion towards the people's grievances. I have represented to the hon. Minister also several times regarding hazardous chemical

waste at tailing pond and the need to shift Kottala villagers by providing R&R package. Yet, no action is taken so far.

Sir, issues as regard land acquisition and land loser quota jobs are still pending. I request the Government to create confidence and be liberal in addressing the grievances of our people as they have sacrificed their lands for a national cause and consented for uranium mining in spite of so many health risks.

Sir, now, I come to the merits of the proposed Bill. This Bill provides for a long overdue regulatory clarity and institutional strengthening. By granting statutory backing and enhanced powers to AERB, the Bill addresses long-standing concerns regarding the adequacy and independence of nuclear safety regulation in India.

A clear licensing and safety authorisation framework, coupled with defined inspection and enforcement powers, ensures that the expansion of nuclear energy is accompanied by robust safety and accountability mechanisms. This Bill promotes research, innovation, and non-power applications of nuclear technology.

Sir, now, I come to the risks. This Bill has environmental and long-term risks for future generations.

While the Bill talks about the safety and waste management, it does not clearly mention how radioactive waste will be safely stored and monitored over the long term. Nuclear waste remains dangerous for decades, even centuries, but the law does not clearly fix responsibility for environmental clean up once the plant stops functioning.

There are no clear legal duties on who will pay for and manage long-term waste storage and land restoration. On account of this, there is a real concern that the cost and risk of nuclear waste management may be pushed on to future governments and future generations. Such long-lasting environmental risks require clearer legal safeguards and stronger accountability.

In this Bill, there is a gap in emergency preparedness at the local level. The Bill gives strong emergency powers to the Central Government, but it says very little about preparing people on the ground to handle a nuclear emergency. District administrations, local hospitals, disaster response teams, and nearby communities are the first to face the impact of any accident.

However, the Bill does not clearly talk about training, medical preparedness, emergency drills, or public awareness programmes in areas around nuclear plants.

Without strong local capacity and planning, central control alone may not be enough during a crisis. This gap raises concern about whether our emergency response system is truly ready to protect the lives of citizens.

With these comments and suggestions, I support this, Bill. Thank you.

श्री सुधाकर सिंह (बक्सर): सभापति महोदय, भारत के रूपांतरण हेतु नाभिकीय ऊर्जा का संधारणीय दोहन और अभिवर्धन विधेयक, 2025 पर मैं विशेष चिंता व्यक्त करने के लिए यहां खड़ा हुआ हूँ ।

महोदय, जहां परमाणु ऊर्जा अधिनियम 1962, 1986, 1987 तथा वर्ष 2015 में संशोधनों का निरसन के साथ वर्ष 2010 में व्यापक चर्चा और सहमति के आधार पर नाभिकीय क्षति के लिए सिविल दायित्व और त्रुटिरहित दायित्व व्यवस्था के माध्यम से किसी नाभिकीय घटना के पीड़ितों को शीघ्र प्रतिकर के संदाय का उपबंध करने के लिए अधिनियमित किया गया था, उसका भी आज यहां निरसन होने की बात है ।

महोदय, मैं बात करना चाहता हूँ कि हरित ऊर्जा के मामले में भी दो राय हैं । यूरोप के कई विकसित देश आज परमाणु ऊर्जा से किनारा कर रहे हैं । खास तौर से जर्मनी ने अपने सभी पुराने परमाणु घरों को बंद कर दिया है । आज ऐसे देश वैकल्पिक हरित ऊर्जा की तरफ बढ़ना चाहते हैं । मैं इस बात का भी विरोध नहीं करना चाहता हूँ, लेकिन इसमें जो दो राय हैं, उनको मैं सदन के सामने रखना चाहता हूँ ।

महोदय, मैं एक तीसरी महत्वपूर्ण बात कहना चाहता हूँ । इस देश में जो संशोधन हुए हैं, मैं निजी क्षेत्र का कोई विरोधी नहीं हूँ । लेकिन, क्रिटिकल एरिया में परमाणु बिजली घर के क्षेत्र में निजी क्षेत्र खोलने का क्या औचित्य है? क्या देश की सरकार यह मानती है कि हमारे पास पैसे का घोर अभाव है और हम बिजली घर नहीं लगा सकते हैं या हमारे पास इसके भीतर की टेक्नोलॉजी नहीं है? मैं इस बात की चर्चा करना चाहता हूँ कि इस देश में एनटीपीसी 54 हजार मेगावाट बिजली कोयले के माध्यम से पैदा करती है और इसके लिए सरकार के पास पैसे भी हैं । आखिर परमाणु बिजली पैदा करने के लिए, पहले से जो 8880 मेगावाट बिजली जेनरेट हो रहा है, भारत सरकार ने उसका बजट बढ़ाने के लिए क्यों नहीं काम किया? सरकार ने सार्वजनिक क्षेत्र में बिजली घर लगाने का काम क्यों नहीं किया?

महोदय, बिहार में प्रस्तावित रजौली परमाणु बिजली घर के लिए पिछले दो दशकों से लेकर आज तक एक ईंट भी नहीं रखा गया । इस काम को करने के लिए सरकार को कौन सी चीज रोक रही थी? आठ से नौ हजार मेगावाट बिजली पैदा करने के लिए जब देश का कानून आपको रोक नहीं रहा था तो फिर रजौली में बिजली घर लगाने से कैसे रोका गया? अगर पैसे का अभाव था तो इस देश में कोयले आधारित बिजली घर और पनबिजली घर कैसे लग रहे हैं? सरकार के द्वारा इस विधेयक के औचित्य पर जो कंट्राडिक्ट्री स्टेटमेंट दिया गया, वह हम लोगों की समझ से परे है । मेरा विरोध इसलिए भी नहीं है ।

अगर परमाणु बिजली पैदा करनी है, तो बिजली सरकार के नियंत्रण में क्यों पैदा नहीं होनी चाहिए, क्योंकि यहां ड्यूअल टेक्नोलॉजी का इस्तेमाल होता है । अगर परमाणु बिजली पैदा करने में जो संवर्धित यूरेनियम है, वह निजी क्षेत्रों से कहीं वह लीक हो गया, जो अभी भी हो रहा है । बिहार में कई जगह यूरेनियम पकड़ा गया है । देश के कई हिस्सों में यूरेनियम पकड़ा गया है, जबकि यह पूर्णतः सरकार के कंट्रोल में है । यह जिस दिन निजी क्षेत्र में चला जाएगा, इससे सुरक्षा टूट जाने का खतरा है ।

सर, एक मिनट और दिया जाए, क्योंकि बिहार का सवाल है। देश के किसानों की चर्चा है, इसलिए मैंने बोला है। मैं एक बात और कहना चाहता हूँ कि इस हरित ऊर्जा से जो पैदा होगा, क्योंकि हरित ऊर्जा से अभी केवल और केवल सौर ऊर्जा दी जा रही है, जो आठ घंटे किसानों को बिजली मिलती है। बिजली विभाग ने गांवों के किसानों को अलग से फीडर बना दिया है कि आठ घंटे से ज्यादा बिजली नहीं देंगे। क्या सरकार इसमें यह बात रिजर्व करेगी कि परमाणु बिजली से पैदा होने वाली बिजली किसानों के लिए भी 24 घंटे उपलब्ध रहेगी। अगर इसके लिए सरकार इसमें प्रावधान करेगी, तो बहुत अच्छा रहेगा। इसके अलावा सबसे महत्वपूर्ण बात यह है कि धारा 12, उपधारा 2 - 'जहां किसी भी व्यक्ति की लापरवाही और स्वयं की भूल-चूक के कारण कोई नाभिकीय नुकसान होता है, तो प्रचालक ऐसे व्यक्ति के लिए उत्तरदायी नहीं होगा।' यह बहुत ही चिंतनीय विषय है कि मानवीय चूक से कोई दुर्घटना हो जाएगी, तो उसके आधार पर कंपनसेशन नहीं मिलेगा। इसे बहुत अच्छी बात नहीं कह सकते हैं।

माननीय सभापति : माननीय सदस्य, कृपया अपनी बात समाप्त कीजिए।

श्री सुधाकर सिंह : सर, बस एक मिनट दीजिए। क्या भारत सरकार धारा 13(3) अनुसार अतिरिक्त प्रतिपूर्ति करेगी? जबकि इसका मुनाफा निजी क्षेत्र को जाएगा, तो क्यों नहीं? यह प्रतिपूर्ति निजी क्षेत्र क्यों करेगी, सरकार क्यों करे, चूंकि इसमें मुनाफा तो प्राइवेट सेक्टर को जाना है। विदेशी आपूर्तिकर्ताओं को नाभिकीय चीज पर कोई भी जुर्माना नहीं देना होगा। उन्हें छूट दे दी गई है, जबकि यह प्रावधान वर्ष 2010 के कानून में था।

श्री चंदन चौहान (बिजनौर) : धन्यवाद सभापति महोदय, आज सबसे पहले परमाणु ऊर्जा क्षेत्र में अपना जीवन लगाने वाले होमी भाभा जी को याद करते हुए द सस्टेनेबल हार्नेसिंग एंड एडवांस्ड ऑफ न्यूक्लियर एनर्जी फॉर ट्रांसफॉर्मिंग इंडिया बिल, 2025 (SHANTI) के बारे में बोलने का समय दिया, इसके लिए मैं आपका धन्यवाद और आभार व्यक्त करता हूँ।

मान्यवर, भारत की वर्ष 2014 में परमाणु ऊर्जा क्षेत्र में कैपेसिटी 4.4 गीगावाट थी। आज वर्ष 2025 में यह 8.8 गीगावाट है। आदरणीय प्रधानमंत्री जी का वर्ष 2047 तक विकसित भारत का संकल्प है, उसे पूरा करने के लिए 100 गीगावाट परमाणु ऊर्जा की आवश्यकता है। इन जरूरतों को देखते हुए, जहां भारत के क्षेत्र में थोरियम का बड़ा संग्रह पाया जाता है। वहीं इसे भारत के लोगों के कल्याण तथा अन्य शांतिपूर्ण प्रयोजन के लिए परमाणवीय ऊर्जा के विकास, नियंत्रण और उपयोग हेतु एक विधिक ढांचा प्रदान किया जा सकता है। इस बिल के आने के पश्चात् परमाणु ऊर्जा अधिनियम, 1962, 1986, 1987 और वर्ष 2015 में जो संशोधन किए गए हैं, कहीं न कहीं इनको ध्यान में रखते हुए मजबूती प्रदान करने का काम होगा। वर्ष 2010 में जो सिविल लाइबिलिटी फॉर डेमैज एक्ट (सीएलएंडईए) है, उसके अंदर जो बदलाव किए गए हैं, कहीं न कहीं उन सभी चीजों को ध्यान में रखते हुए परमाणवीय घटना के पीड़ितों को शीघ्र प्रतिकर उपलब्ध कराया जाए, यह प्रावधान अधिनियम में किया गया है।

मान्यवर, वर्तमान वैश्विक परिस्थितियों को देखते हुए और भारत जैसी बड़ी आबादी की जरूरतों को पूरा करने के लिए लोकहित में यह बिल अति आवश्यक है। भारत पूरी जिम्मेदारी के साथ न्यूक्लियर एनर्जी का संग्रह, परमाणु ऊर्जा कार्यक्रम का संचालन करता है। हमारे पास परमाणु अनुभव उपलब्ध है। यह समय भविष्य को तैयार करने के लिए और नए प्रयोगों हेतु है। विश्वसनीय 24 घंटे विद्युत आपूर्ति क्षेत्र में परमाणवीय क्षमता को स्थापित करने और जो स्मॉल मॉड्यूलर रिएक्टर (एसएमएआर) है, वह अनुसंधान एवं विकास हेतु आवश्यक है, क्योंकि

लगातार सरकार और हमारे मंत्री आदरणीय डॉ. जितेन्द्र सिंह जी का विजन उसमें दिखाई पड़ता है कि वर्ष 2025-26 में रिसर्च एंड डेवलपमेंट के लिए 20 हजार करोड़ रुपये का निवेश किया गया था ।

मान्यवर, वर्ष 2033 तक हम कम से कम पांच स्वदेशी डिजाइन के एसएमआर डेवलप कर लें, क्योंकि हमें इसकी बहुत आवश्यकता है । भारत ने वर्ष 2070 तक डीकार्बोनाइजेशन क्षेत्र में एक बड़ा लक्ष्य निर्धारित किया है, जिसको पूर्ण करने में कहीं न कहीं हमारा यह बिल मददगार साबित होगा । जीवाश्म ईंधनों पर निर्भरता कम करने के लिए रणनीतिक ऊर्जा एवं इलेक्ट्रिक वाहनों को अपनाते हुए ग्रीन हाइड्रोजन प्रोडक्शन वर्ष 2040 तक दोगुना हो जाएगा, जो पर्यावरण के लिए भी बेहतर होगा ।

मान्यवर, मैं पूरे सदन के सामने एक सुझाव रखना चाहता हूँ । एआई और न्यूक्लियर एनर्जी दोनों एक-दूसरे के बेनिफिशियरी हैं । जहां एआई न्यूक्लियर ऑपरेशन्स में सेफ्टी और एफिशिएंसी को इंप्रूव करने का काम करेगा, वहीं एआई की बढ़ती मांग न्यूक्लियर पावर में लो कार्बन ऊर्जा का स्रोत है । एआई न्यूक्लियर लाइफ साइकिल को डिजाइन करने में और डिकमीशनिंग करने तक के काम में मदद करेगा । एन्हांस्ड सेफ्टी और मॉनिटरिंग, न्यूक्लियर ऑपरेशन एफिशिएंसी, मेंटेनेंस, रिएक्टर डिजाइन एंड फुल मैनेजमेंट, चाहे रिसर्च एंड डेवलपमेंट के क्षेत्र में हो या सिव्योरिटी या सेफ गार्ड के क्षेत्र में हो, हमेशा इसमें एआई की मदद ली जा सकती है ।

माननीय सभापति : माननीय सदस्य, अब आप अपनी बात को समाप्त कीजिए ।

श्री चंदन चौहान : सभापति जी, मैं अपनी बात एक मिनट में खत्म कर रहा हूँ । यह बिल सुरक्षा को भी सुनिश्चित करने की गारंटी देता है और ऑपरेटर तथा आपूर्तिकर्ताओं की जिम्मेदारियों को विभाजन करने का भी काम करता है । अनिवार्य बीमा के साथ-साथ विनाशकारी घटनाओं के लिए सरकारी समर्थन सुनिश्चित करने का काम भी करता है । कन्वेक्शन और सप्लीमेंट्री कंपनसेशन के साथ-साथ डेटा सेन्टर्स के लिए एक बड़ा संरक्षण हो, उसके लिए भी यह अतिआवश्यक है और यह न्यूक्लियर वेस्ट मैनेजमेंट के लिए बहुत आवश्यक है ।

मान्यवर, अंत में मैं इतना ही कहना चाहूंगा कि भारत के बेहतर भविष्य के लिए पक्ष और विपक्ष को मिलकर इस बिल का समर्थन करना चाहिए और यह बिल, जहां शांति का रास्ता दिखाता है, वही शक्ति का अभ्यास करना भी सिखाता है ।

सभापति महोदय, आपने मुझे बोलने का मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूँ ।

श्री सुदामा प्रसाद (आरा) : माननीय सभापति महोदय, भारत के रूपांतरण के लिए नाभिकीय ऊर्जा का संधारणीय दोहन और अभिवर्धन विधेयक, 2025 जन विरोधी है, पर्यावरण विरोधी है और सुरक्षा विरोधी है । यह विधेयक देशी-विदेशी कॉरपोरेट घरानों को निजी फायदा पहुंचाने के मकसद से लाया गया है । इसलिए मैं इस विधेयक का विरोध करता हूँ । आज इतने महत्वपूर्ण और गंभीर विधेयक पर चर्चा हो रही है तो माननीय प्रधान मंत्री जी को ऐसे अवसर पर जरूर सदन के अंदर रहना चाहिए था ।

सभापति महोदय, मैं आपके माध्यम से सरकार से पूछना चाहता हूँ कि क्या सरकार देश के सार्वजनिक क्षेत्र के उपक्रमों का संचालन करने, सुरक्षा देने और विकसित करने में सक्षम नहीं है, जो एक-एक करके देशी-विदेशी कॉरपोरेट घरानों के हवाले इन्हें किया जा रहा है? क्या हमारे देश की ऊर्जा जरूरतों को पूरा करने के लिए हमारे देश में आविष्कार करने वाले सक्षम वैज्ञानिकों, इंजीनियर्स और धन की कमी है? क्या देशी-विदेशी कंपनियों से राय करके उनके निजी फायदे के लिए इस तरह के विधेयक लाए जाते हैं, क्योंकि किसानों के तथाकथित फायदे

के लिए बनाए गए तीन कृषि कानूनों के समय भी यह दिखाई पड़ा कि सदन में विधेयक आने और कृषि कानून बनने के पहले ही \* के बड़े-बड़े गोदाम अनाज रखने के लिए देश के विभिन्न हिस्सों में बन गए थे ।

सभापति महोदय, परमाणु सुविधाओं का निजीकरण, वर्तमान में रेडियोधर्मी और निर्धारित पदार्थों की खरीद, प्रसंस्करण, उपयोग और निपटान, केन्द्रीय सरकार और उसके सार्वजनिक क्षेत्र की एजेंसियों जैसे परमाणु ऊर्जा विभाग, डीएई, एनपीसीआईएल, यूसीआईएल के अनन्य कठिन नियंत्रण में है । विदेशी निवेश वाली निजी कंपनियों को परमाणु ऊर्जा संयंत्रों के संचालन की अनुमति देने से यूरेनियम, प्लूटोनियम और खर्च किए गए ईंधन के प्रबंधन से देश में अकल्पनीय खतरा और असुरक्षा की स्थिति पैदा हो सकती है ।

यह सामरिक संपत्ति पर राज्य के नियंत्रण को कमजोर करेगा, जो राष्ट्रीय सुरक्षा के लिए खतरा है । धारा 9 लाइसेंस के बिना परमाणु ऊर्जा में अनुसंधान विकास की अनुमति देती है । यह छोटी मात्रा का उल्लेख करती है, लेकिन इसका स्पष्ट माप देने में विफल रहती है । उच्च लागत के कारण केवल कुछ ही निजी कंपनियां भाग लेंगी, जिससे ऊर्जा क्षेत्र में एकल इकाई का एकाधिकार होगा और बिजली मंहगी होगी ।

महोदय, अंत में मैं यह कहना चाहता हूं कि यह बिल वर्ष 2010 की देयता अधिनियम की पुरानी देयता सीमा को दोहराता है, जिसमें मुद्रास्फीति को नहीं जोड़ा गया है । क्षतिपूर्ति की राशि मिलियन में है, जबकि वर्ष 1989 में भोपाल गैस कांड के समय यूएसए के साथ 470 मिलियन डॉलर का भुगतान किया गया था । कंपनियों को इसका उत्तरदायित्व नहीं बनाया गया है, बल्कि उत्तरदायित्व यह है कि अगर कहीं कोई दुर्घटना होती है तो इसका जवाबदेह परमाणु ऊर्जा संयंत्र चलाने वाला ऑपरेटर होगा । कंपनियां इस उत्तरदायित्व से बाहर हैं । इसलिए इस विधेयक पर पुनर्विचार किया जाए । धन्यवाद ।

**DR. SHARMILA SARKAR (BARDHAMAN PURBA):** Thank you, Sir, for the opportunity to speak on an important Bill, that is, SHANTI Bill, 2025. On behalf, All India Trinamool Congress, I stand to oppose the Bill because of excessive privatisation of a key sector.

Sir, for decades, India treated nuclear energy as a strategic public responsibility, not because of ideology, but because of scale of risk. Nuclear power is not an ordinary sector. A single failure has consequences that last for years and generations. The Bill is called SHANTI, but it has done nothing than wreck the mental peace of Indian citizens. Clause 3 of the Bill opens Indian nuclear sector to private companies and joint ventures. According to this Bill, private firms can engage in fuel cycle activities, equipment manufacturing, power generation and plant operation. The Bill dismantles the principle that India stood for decades. This is not a reform. This is just privatisation without any accountability.

The current disaster, that is, the aviation sector, is an example of operation of monopoly in the skies. The Government has bent rules, even suspended the Flight Duty Time Limitation rules, which are meant to ensure the safety of pilots and passengers.

With this Bill, there is no guarantee that rules will not be conveniently bent or suspended to benefit some companies. Another problematic domain is that the new Bill removes an earlier provision under right of recourse. This also has been removed in this current Bill. Why? Why are you so anti-people, Sir? Let me tell you. It is because your foreign friends asked you to remove this. That is the reason.

Sir, the Bill limits liability of Rs. one crore in case of severe breach. They have put an amount of Rs. one crore on the lives of humans. This is the true face of BJP. BJP can put a cost of Rs. one crore on Indian citizens. The maximum liability of the operator has been fixed at Rs. 3,000 crore. Sir, does this account for inflation or long term effect of nuclear accident? Almost 40 years ago after the Chernobyl nuclear accident, studies have reported that cancer, infertility, cardiovascular incidents and so many birth defects have been happening due to damage to the DNA.

Sir, I want to remind this House that in 2010, when the UPA Government brought an amendment to the Civil Liability for Nuclear Damage Bill, BJP called the Government a sell-out. What is it doing now? BJP is being a sell-out sitting on Bengal's right. You are sitting on Bengal's Rs. 2 lakh crore dues. By withholding Rs. 2 lakh crore of Bengal's funds, Rs. 43,500 crore meant for natural disaster relief, and Rs. 19,000 crore allocated for the entire education campaign, you have demonstrated an anti-Bengal attitude. Now, by introducing this Bill, you are further demonstrating that you are acting against the interests of the people of India.

Sir, I oppose this Bill and I demand that the Bill be sent to a Standing Committee.

**SHRI VAMSI KRISHNA GADDAM (PEDDAPALLE):** Sir, I want to first start off by saying that, very unfortunately, this Bill is named SHANTI Bill. मेरे हिसाब से यह बिल तो अशांति बिल होना चाहिए because the clauses that are brought in this Bill are very dangerous to the safety of our country.

This Government is showing no accountability, no responsibility, no answers to any question related to any issue that is happening around the country and they are ultimately facing no consequences. Why I am saying this? You talk about recent attacks in our country, say, Delhi terror attack. Nobody talks about this subject. We all saw Rahul Gandhi raise that issue. After Operation Sindoor, what is the Government going to do when there is a next attack that is going to happen in our country? Unfortunately, nobody talks about this. When we try to raise it, there is no time allocated for that. When we talk about unemployment issues, the Government does not take any responsibility. They promised two crore jobs every year for the

last 11 years; nobody talks about that. You talk about the IndiGo crisis, there is no accountability on that. The Government is encouraging private players. When IndiGo makes Rs. 7,000 crore profit, and Air India makes Rs. 10,000 crore loss in the same year, the Government does not talk about it. The rupee devaluates, the Government does not talk.

Why am I raising all these important issues? The Government introduced the Atomic Bill, removing the liability of the suppliers. Who is going to be liable when an accident or an incident happens in the nuclear space? Sir, we have to understand the biggest disastrous change the change to the civil liability provision. If you are so confident that there are not going to be any accidents, there are not going to be any nuclear incidents, I have heard some of the hon. Members say that we are very safe, there is no incident going to happen, then why is this liability law being removed?

Sir, when we talk about France, Russia, China, South Korea, all of them are State-owned and Government-owned. Who will be responsible is the biggest question that comes when we talk about this Bill. The Government is passing this Bill to put national security and national defence in the hands of private players. I want to ask, what is it that the people have given mandate for and are the people fine with such draconian decisions putting such power in the hands of a few private players?

Sir, the hon. Member, Shri Manish Tewari, has rightly raised this point. When has shown interest to enter the nuclear space, within a month this Bill is put up. Is it a pure coincidence or are we repeatedly doing the same mistakes that were done in the last 10 years? We have to learn from history. We always keep looking at the mistakes that our predecessors have done and we have to take forward-thinking actions and we have to take decisions which impact our children of the future for the better.

Unfortunately, this SHANTI Bill is all about risk. It is not about if it will happen, it is about when it will be happening. When such an untoward incident happens, even if everything is safe the liabilities are diluted the nuclear danger or the nuclear incident does not care about intentions. It does not care if it is a private player or the Government who is owning the nuclear plant. Radiation does not behave like a gas tragedy or a water tragedy. It does not leak or disappear. We have to think about the children of the future. रेडिएशन ज़मीन में बस जाती है ।

India's previous Governments and leaders would take responsibility if there were any untoward incidents, particularly if there was loss of lives among the people of our country. We have heard about resignations of Ministers, taking responsibility, in our earlier Governments. But, unfortunately, today, we simply divert the topic and move on to the next one.

Sir, I repeatedly want to raise the issue that sending this Bill to private players and giving them whole and sole responsibility would be dangerous for the people of this country. I feel this Bill is against the interests of our country, the safety of our country, and the well-being of the citizens of our country.

Privatization of nuclear power has repeatedly failed globally, and I urge this Government to rethink its decisions to impose some liability on the private players and suppliers in order to ensure the safety and security of our country.

Thank you. Jai Hind.

**SHRI ANUP SANJAY DHOTRE (AKOLA):** Thank you, hon. Chairperson Sir, for allowing me to speak on this important Bill, that is, the Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025, also known as the SHANTI Bill.

Hon. Chairperson Sir, it is our hon. Prime Minister's target to achieve 100 Gigawatts of nuclear power capacity by the year 2047. It has been observed that cities like Delhi located near thermal power plants experience nearly 30 per cent to 40 per cent of the total pollution due to emissions from coal-based thermal power plants. Additionally, coal transportation to thermal power stations is predominantly carried out through Indian Railways, accounting for nearly 49 per cent of total freight movement. This heavy reliance on coal freight occupies a substantial portion of Indian Railways capacity, leading to constraints on passenger train services and the movement of other essential goods.

Sir, nuclear power today is no longer merely a source of electricity; it is a strategic national asset. During 2024-25, India generated 56.68 billion units of nuclear electricity, thereby preventing the emission of about 56.68 million tonnes of carbon dioxide in a single year. With one of the lowest life-cycle greenhouse gas emissions, nuclear energy strongly supports India's commitment to achieving net-zero emissions by 2070. Nuclear reactors produce hydrogen by using methods such as electrolysis and advanced thermochemical cycles or hybrid methods. Hydrogen is a fuel for automobile industry with zero emissions.

Sir, nuclear power is also cost-effective and commercially viable. Some of the cheapest electricity in India today is generated by nuclear plants. The Tarapur Atomic Power Station Units 1 and 2 generate electricity at less than one rupee per unit which is highly competitive. Moreover, our nuclear power operator, NPCIL, is a AAA-rated company that consistently earns commercial profits, clearly dispelling the notion that nuclear power in India is not an economically viable option.

However, the cost of establishing a nuclear power plant in India is approximately Rs. 20 crore per MW. Therefore, private sector participation and investment are essential.

Sir, this Bill replaces outdated legislation with a single, comprehensive, and future-ready framework. It strengthens significantly our regulatory oversight, rationalises civil liability provisions, and enables responsible participation while fully safeguarding national interests. It establishes a strengthened Atomic Energy Regulatory Board with clearly defined powers for licensing, safety authorisation, inspection, enforcement, emergency response, and public outreach, thereby ensuring transparency and enhancing public confidence.

Sir, the BARC has developed TAG-24, which stands for Trombay-Akola Groundnut-24, a popular and high-yielding groundnut variety, through mutation and recombination breeding at its Trombay facilities. This variety was developed by crossing mutant derivatives of the Spanish-improved groundnut variety and was achieved in collaboration with Dr. Panjabrao Deshmukh Krishi Vidyapeeth (PDKV), the agricultural university, serving my constituency, Akola.

This was a successful collaboration, which stands as a fine example of how nuclear science and agriculture research can directly benefit farmers at grassroot level.

I would also like to draw your attention to the role of Baba Atomic Research Centre (BARC) in the field of agriculture applications. BARC has developed a radiation technology that significantly enhances the shelf life of agronomical as well as horticultural crops through controlled use of radioactive sources such as Cobalt-60. This technology helps reduce post-harvest losses, improves food security and increases farmers' income.

I, therefore, request necessary enabling provisions and supportive amendments to be incorporated in the Bill to promote wider application of such nuclear and radiation-based technologies in agriculture, which would be of immense benefits to the farmers.

In conclusion, I support this Bill. This landmark legislation centres India's energy security, accelerates climate action, promotes technological leadership and ensures public safety. I strongly support this Bill, and urge the august House to do the same in the larger national interest. Thank you, Sir.

माननीय सभापति : श्री हनुमान बेनीवाल ।

हनुमान जी, न्युक्लियर एनर्जी बिल है, उसी पर बोलना है ।

श्री हनुमान बेनीवाल (नागौर) : हां सभापति जी, आप देखिए, मैं बहुत ढंग से बात करता हूं ।

श्री धर्मेन्द्र यादव : माननीय सभापति जी, ये विद्वान आदमी हैं । आप क्या सोच रहे हैं कि ये न्युक्लियर एनर्जी पर नहीं बोलेंगे?

श्री हनुमान बेनीवाल : सभापति महोदय, आपने मुझे भारत के रूपांतरण के लिए नाभिकीय ऊर्जा का संधारणीय दोहन और अभिवर्धन विधेयक, 2025 पर हो रही चर्चा में भाग लेने का अवसर दिया, इसके लिए आपका धन्यवाद ।

सभापति महोदय, विधेयक का उद्देश्य परमाणु क्षति के लिए एक व्यावहारिक नागरिक दायित्व व्यवस्था और परमाणु ऊर्जा नियामक बोर्ड को वैधानिक दर्जा प्रदान करना है । मैं आपके माध्यम से कहना चाहता हूं कि परमाणु ऊर्जा क्षेत्र में क्रम रूप से आप निजी क्षेत्र को प्रवेश दे रहे हैं ।

सभापति महोदय, सरकार ने लोक सभा में जो विधेयक पेश किया है, उस पर देश की जनता को गहरी शंका और सख्त आपत्ति है, क्योंकि सरकार की मंशा के दूसरे पहलुओं को देखेंगे, तो यह सामने आएगा कि विधेयक केवल तकनीकी संशोधन नहीं, बल्कि यह हमारे संवैधानिक सिद्धांतों, जनता की सुरक्षा और सरकारी जवाबदेही के सिद्धांतों में जड़ से बदलाव करने का प्रयास है । इस विधेयक के माध्यम से सरकार परम्परागत रूप से सार्वजनिक क्षेत्र के अधीन रहे नाभिकीय ऊर्जा पर निजी कंपनियों को खोलना चाह रही है, यह परिवर्तन सिर्फ बाजार खोलने का प्रश्न नहीं है, इसमें जोखिम की प्रवृत्ति, लायबिलिटी और निगरानी संरचना पूरी तरह से बदल जाएगी ।

सभापति महोदय, हम यह मानते हैं कि यदि निजीकरण की प्रक्रिया पारदर्शी, सख्त और जनता के हित की शर्तों पर न हो, तो भारी कीमत चुकानी पड़ सकती है ।

सभापति महोदय, यह विधेयक पुराने एक्ट को बदलकर नई व्यवस्था लाता है, जिसका अर्थ है कि दशकों में बने सुरक्षा मानदंड और पीड़ितों के अधिकारों के संरक्षण के नए नियम होंगे, इसलिए मंत्री जी आप जब जवाब दें, तो यह जरूर बताएं कि नागरिकों की सुरक्षा और दुर्घटना की स्थिति में मुआवजे का अधिकार कैसे सुनिश्चित रहेगा? मैं आपके माध्यम से मंत्री जी से यह भी पूछना चाहता हूं कि विधेयक में देयता की सीमा और ऑपरेटर उत्तरदायित्व जैसे प्रावधानों का नई तरह से निर्धारण हो रहा है । कई मीडिया रिपोर्ट्स के अनुसार यह विधेयक इसलिए भी चिंता का विषय है, क्योंकि नाभिकीय ऊर्जा की दुर्घटनाएं स्थानीय नहीं, बल्कि क्षेत्रीय और पीड़ियों पर भी असर डालती हैं । ऐसे बहुत सीमांत जोखिमों के लिए सीमित लायबिलिटी, पीड़ितों के पुनर्वास और पर्यावरणीय सर्वनाश के समय अपर्याप्त साबित हो सकती है । नागासाकी और हिरोशिमा का उदाहरण इस बात को दर्शाता है कि इतिहास से हमें कुछ सीखने की आवश्यकता है । हमें हमेशा यह ध्यान रखना चाहिए कि इतिहास अपने आपको दोहराता है ।

सभापति महोदय, यह विधेयक नाभिकीय ऊर्जा जैसे अतिसंवेदनशील क्षेत्र को निजी कंपनियों के लिए खोलता है । मैं मंत्री जी से यह पूछना चाहता हूं कि क्या सरकार यह गारंटी दे सकती है कि मुनाफे की दौड़ में सुरक्षा से समझौता नहीं होगा? इतिहास बताता है कि जब भी उच्च जोखिम वाले क्षेत्रों में निजीकरण हुआ है, तो नुकसान आम जनता ने ही उठाया है । मेरा दूसरा सवाल है कि अगर दुर्घटना हुई, तो जिम्मेदार कौन होगा? मैं माननीय मंत्री जी से पूछना चाहता हूं कि इस बिल में लायबिलिटी को सीमित और अस्पष्ट किया जा रहा है और लायबिलिटी सीमित होगी, तो पीड़ितों को मुआवजा कौन देगा? परमाणु दुर्घटना का असर केवल एक जिले या एक साल तक नहीं रहता, बल्कि उसका असर पीढ़ियों तक जमीन, पानी और स्वास्थ्य पर पड़ता है ।

सभापति महोदय, मेरा आपसे आग्रह है कि इसमें जनता को अंधेरे में क्यों रखा गया है? क्या कोई व्यापक लोक परामर्श हुआ? क्या कोई खुली जनसुनवाई हुई? क्या सरकार का ऐसा रवैया नीतिगत और जबरदस्ती नहीं है? माननीय मंत्री जी, जब जवाब दें, तो यह बताएं कि रेडियोधर्मी कचरे का स्थायी और सुरक्षित निपटान कहां और कैसे होगा? अगर आज इसका उत्तर नहीं है, तो हम भविष्य की पीढ़ियों के लिए यह जहर छोड़कर जा रहे हैं ।

सभापति महोदय, मैं आपके माध्यम से सरकार से यह भी कहना चाहता हूं कि विकास का मतलब यह नहीं है कि सुरक्षा को कुर्बान कर दिया जाए और जनता के अधिकारों को सीमित कर दिया जाए । माननीय मंत्री जी, लायबिलिटी कानून को पीड़ित केंद्रित बनाया जाए । परमाणु ऊर्जा को पूरी तरह से सार्वजनिक जवाबदेही के दायरे के अंदर रखा जाए ।

सभापति जी, अटल जी के समय में जब पोखरण परमाणु परीक्षण किया गया, तब निश्चित रूप से बहुत बड़ा दबाव था । इसके पहले कांग्रेस सरकार के समय में वर्ष 1974 में परमाणु परीक्षण हुआ । जितनी भी बड़ी ताकतें थीं, हिंदुस्तान ने उनके दबाव को दरकिनार करते हुए परमाणु परीक्षण करके वर्ल्ड में संदेश दिया कि हिंदुस्तान परमाणु क्षेत्र में बड़ी ताकत बनकर उभर गया है । आज जो हम करने जा रहे हैं, यह कोई खिलौने की दुकान खोलने जैसा नहीं है कि खिलौना बना लिया । हम मेक इन इंडिया की बात करते हैं । जब हम परमाणु क्षेत्र में प्राइवेट को घुसा देंगे, तो हम खुद क्या करेंगे, यह वर्ल्ड जानना चाहता है । यह गलत मैसेज वर्ल्ड के अंदर जा रहा है । हमारी यह मांग है कि इस पर पूरा सोच-विचार करके इसे पारित करायें । बहुत-बहुत धन्यवाद ।

**DR. M. P. ABDUSSAMAD SAMADANI (PONNANI):** Thank you, Sir. While taking part in this very important discussion on the SHANTI Bill, I am reminded of a statement made by the famous American theoretical physicist Julius Robert Oppenheimer. He is often called as the father of atomic bomb. When Oppenheimer witnessed the birth of the atomic age, he recalled the Bhagavad Gita. He quoted these verses of Bhagavad Gita:

"दिवि सूर्यसहस्रस्य भवेद्युगपदुत्थिता । यदि भाः सदृशी सा स्याद्भासस्तस्य महात्मनः॥"

It means, if the radiance of a thousand suns were to burst forth at once in the sky, that would be like the splendor of the mighty one. It is a verse of awe and also of a warning warning about a power that overwhelms human control. That warning must guide this august House as we debate the SHANTI Bill.

The very acronym, SHANTI, invokes peace, tranquility and sustainability. But it is very unfortunate to state that the Bill - though it expands nuclear power generation - leaves behind a statutory vacuum, especially in three very important, sensitive, critical areas to which I draw the attention of the hon. Minister.

First of all, the Bill fails to establish a truly independent nuclear safety regulator. Such a regulator has to be made answerable to the Parliament, insulated from both the executive and the nuclear establishment. But unfortunately, the Bill does not have such a provision. In a sector where a single failure can cause irreversible harm, regulatory subordination is unacceptable.

Secondly, the Bill ushers in private and foreign participation in one of the most strategically sensitive sectors of the Republic. The Bill is intended to have privatisation, handing over such a sensitive area, sensitive domain to the corporate interests. Nuclear power is not an ordinary power source. It is inseparable from national security, public safety, and intergenerational responsibility. Opening this domain to the profit-seeking private sector is equal to opening doors to the risks of regulatory capture, dilution of accountability, and erosion of sovereign control.

Sir, nuclear disasters do not respect balance sheets. Chernobyl speaks a lot. The entire regions were rendered inhabitable, generations scarred, and costs were borne out, not by the corporates, but by the people and the State. The private and foreign investors may exit. Affected citizens cannot.

Thirdly, my criticism, opposition, and accusation to this Bill is that the Bill is conspicuously silent on long-term radioactive waste management and emergency preparedness.

**HON. CHAIRPERSON:** Please conclude.

**DR. M. P. ABDUSSAMAD SAMADANI:** Sir, our Party has got seven minutes. I will conclude in two minutes.

Whenever the Government brings in a new legislation now-a-days, the most important casualty is the federal character of the Constitution. Here also, there is no mention of any sort of meaningful consultation with the States that bear the brunt of nuclear risk. Federalism cannot be reduced to a procedural formality when the consequences are existential. No doubt India needs clean and reliable energy. But, nuclear energy without ironclad law, democratic consent, and sovereign

accountability is not *shanti*. It is equal to creating loopholes that may lead to *ashanti*. It is a gamble with the lives of the people.

In the title of the Bill, it is stated that it is meant for transforming India. I would like to ask the hon. Minister: transforming which kind of India, and whose India? Further, during the introduction of the Bill, it was stated that it is for the welfare of the people. Welfare of which section of the people, I cannot understand.

For these reasons, Sir, I strongly oppose this Bill. Thank you so much.

श्री राजेश रंजन (पूर्णिमा) : माननीय सभापति जी, मेरा सीधा सरकार से कहना है कि सरकार संसाधनों की मालिक नहीं है, ट्रस्टी है। इस बात का ख्याल रखिए कि लोकतंत्र में सरकार ट्रस्टी होती है, दलाल नहीं हो सकती।

महोदय, मैं बराबर कहता हूँ, हमेशा मेरे यही शब्द रहते हैं और मेरा प्रश्न है कि क्या सरकार इन्टरप्रिन्योनरशिप को बढ़ावा दे रही है या टेन्डरप्रिन्योरशिप को बढ़ावा दे रही है? अमेरिका और यूरोप में आप कहीं भी चले जाएं, आपको पहले समझना होगा कि सरकार किस चीज को बढ़ावा देती है। यहां की सरकार योग्यता नहीं पहुंच देखती है; अनुभव नहीं सत्ता से नजदीकी देखती है कि कौन सबसे ज्यादा नजदीक है। मैं यह बात इसलिए कह रहा हूँ क्योंकि बार-बार यही सवाल उठता है। संसाधनों का असली मालिक भारत का हर नागरिक है, कोई कॉर्पोरेट नहीं हो सकता। वही कंपनी, वही समूह और वही चेहरे इन संसाधनों पर नियंत्रण पा लेते हैं तो यह केवल आर्थिक नहीं बल्कि नैतिक सवाल भी बन जाता है।

महोदय, मेरा सीधा सरकार से सवाल है कि क्या सभी टेंडरों में समान प्रतिस्पर्द्धा हुई है? क्या एमएसएमई, स्टार्टअप और क्षेत्रीय कंपनियों को मौका मिला है? क्या हर सैक्टर में यही कंपनियाँ सबसे योग्य थीं या सबसे नजदीक थीं? इस टेंडरप्रिन्योनरशिप के सबसे लाभार्थी वही दो कॉर्पोरेट समूह क्यों दिखते हैं? प्रतिस्पर्द्धा नहीं बल्कि सरकार द्वारा पूर्व निर्धारित विजेता ही क्यों होता है? अनुभव नहीं, बल्कि सत्ता से नजदीकी वाला ही क्यों आगे आता है? अगर हर नीति का लाभ कुछ गिने-चुने लोगों तक सीमित रहेगा तो देश में पूंजीवाद नहीं बल्कि कॉर्पोरेट साम्राज्यवाद पैदा होगा।

मैं हमेशा से एक ही बात का पर्यवेक्षक हूँ और पूछना चाहता हूँ कि क्या हमेशा बिना भरोसेमंद बिजली का डेटा सेंटर संभव है? मैं अमेरिका की कुछ बातें आपको बताना चाहता हूँ। मैं एसएमआर बनाम अन्य विकल्प की संक्षिप्त तुलना करना चाहता हूँ, इसमें ये विषय हैं -कोयला, उच्च प्रदूषण, कार्बन दायित्व, लॉजिस्टिक निर्भरता, सौर ऊर्जा, स्वच्छ लेकिन अनियमित भूमि गहन, एसएमआर, 24X7 बेसलोड, कम भूमि, कम कार्बन, औद्योगिक और डिजिटल विकास। भारत के पास विश्व का लगभग 25 प्रतिशत थोरियम भंडार है। भारत के पास तीन चरणीय परमाणु नीति, यूरेनियम आधारित रिएक्टर, प्लूटोनियम आधारित रिएक्टर, थोरियम आधारित रिएक्टर है और एसएमआर में ईंधन रिफ्यूइंग का अंतराल 5-10 वर्ष है। वैश्विक संदर्भ में अमेरिका, यूके, कनाडा, फ्रांस ने एसएमआर को राष्ट्रीय ऊर्जा रणनीति में शामिल किया और यूरोपीय संघ ने परमाणु ऊर्जा को टैक्सोनोमी में मान्यता दी। अमेरिका में एसएमआर को डेटा सेंटर और एआई इन्फ्रास्ट्रक्चर से जोड़ने की नीति बनाई।

मैं चाहता हूँ कि बिहार एवं पूर्णिमा के लिए सीमित भूमि, उच्च संभावित माँग 4-6 SMR यूनिट (कुल 1-1.5 GW), औद्योगिक क्लस्टर को स्थिर बिजली, डेटा सेंटर हब की स्थापना, स्थानीय रोजगार और निवेश आदि कार्य

हों। एसएमआर को राष्ट्रीय ऊर्जा नीति में बेसलोड पावर के रूप में मान्यता मिले। बिहार को एसएमआर पायलट राज्य के रूप में प्राथमिकता मिले और पूर्णिया को एसएमआर आधारित औद्योगिक एवं डेटा सेंटर हब के रूप में विकसित करना।

### **16.00 hrs** (Shri A. Raja in the Chair)

मैं इस बात पर बार-बार बल देता हूँ, लेकिन मैं विरोधी नहीं हूँ। कोई भी विपक्षी आपका विरोधी नहीं है। डेटा, तकनीक और दूर-दृष्टि से बनता है। एसएमआर कोई विकल्प नहीं है, बल्कि औद्योगिक और डिजिटल भारत की अनिवार्यता है। इसीलिए, मैं आपसे निवेदन करना चाहता हूँ कि अनियमित ऊर्जा स्रोत से उच्च स्तरीय डिजिटल इंफ्रास्ट्रक्चर संभव नहीं है। जैसे स्मॉल मॉड्यूलर रिएक्टर (एसएमआर) की क्षमता 50-300 मेगावाट प्रति यूनिट होती है। न्यूक्लियर पावर का कैपेसिटी फैक्टर 90 प्रतिशत से अधिक है। इसके लिए एसएमआर हेतु भूमि की आवश्यकता सोलर की तुलना में लगभग 1/10 या उससे कम नहीं है। परिचालन जीवन 60-80 वर्ष है। परमाणु ऊर्जा 12 gCO<sub>2</sub>/kWh और कोयला लगभग 820 gCO<sub>2</sub>/kWh है। (व्यवधान)

माननीय सभापति : कृपया अपनी बात समाप्त करें।

श्री राजेश रंजन : जी महोदय, मैं एक मिनट में अपनी बात समाप्त कर रहा हूँ।

सभापति महोदय, मैं हमेशा से कहता रहा हूँ कि पूर्णिया को एक औद्योगिक हब और डेटा सेंटर बनाया जाए। परमाणु ईंधन को लेकर भ्रम न फैलाया जाए। मेरा कहना यह है कि ऊर्जा सुरक्षा डर से नहीं दृष्टि से चलती है। आप डर से मत चलाइए।

श्री उमेषभाई बाबूभाई पटेल (दमन और दीव) : माननीय सभापति महोदय, मैं SHANTI विधेयक पर अपने विचार रखने के लिए खड़ा हुआ हूँ। यह विधेयक भारत के परमाणु ऊर्जा क्षेत्र को निजी क्षेत्र के लिए खोलने का प्रस्ताव करता है, जो सरकारी एकाधिकार को समाप्त कर प्राइवेट कंपनियों की भागीदारी की अनुमति देगा। भारत के परमाणु कार्यक्रम के संस्थापक डॉ. होमी जहांगीर भाभा जी ने एक बार कहा था कि अविकसित देशों के पूर्ण औद्योगीकरण, हमारी सभ्यता की निरंतरता और उसके आगे के विकास के लिए परमाणु ऊर्जा केवल सहायक साधन ही नहीं बल्कि एक अनिवार्यता है और परमाणु ऊर्जा के उपयोग का ज्ञान मानव इतिहास के एक नए युग का प्रतीक है। इस विधेयक के माध्यम से हम इस दूरदृष्टि को साकार करने की दिशा में सावधानीपूर्वक कदम बढ़ा रहे हैं।

महोदय, यह विधेयक भारत की ऊर्जा सुरक्षा को मजबूत करने की क्षमता रखता है। वर्तमान में भारत में 24 परमाणु रिएक्टर कार्यरत हैं, जिनकी कुल स्थापित क्षमता 8,180 मेगावाट है, जो कि देश के कुल बिजली उत्पादन के दो प्रतिशत से भी कम है। निजी क्षेत्र की भागीदारी से 26 मिलियन डॉलर का निवेश आ सकता है, जिससे वर्ष 2040 तक 11,000 मेगावाट की नई क्षमता जुड़ सकती है। वर्ष 2047 तक सौ गीगावाट का लक्ष्य प्राप्त करने में मदद मिलेगी, जिससे पूँजी का प्रवाह बढ़ेगा और विदेशी तकनीक का आदान-प्रदान होगा। जैसे कि अमेरिका और फ्रांस में प्राइवेट कंपनियों की भागीदारी से नवाचार हुआ है। ऊर्जा क्षेत्र में नवाचार को बढ़ावा मिलेगा। यह रिन्युएबल एनर्जी की सीमाओं जैसे मौसम पर निर्भरता आदि को पूरा करेगा। कोयला आयात पर निर्भरता कम करेगा, जो वर्तमान में 80 प्रतिशत ऊर्जा आवश्यकताओं को पूरा करता है। यह आर्थिक विकास को गति देगा। उद्योग जगत और विदेशी भागीदारी की लंबे समय से चली आ रही माँगों को यह विधेयक संबोधित करेगा, जिससे स्वच्छ ऊर्जा लक्ष्यों की प्राप्ति में योगदान होगा।

महोदय, हालांकि परमाणु ऊर्जा में सुरक्षा और पर्यावरण से संबंधित जोखिम बहुत अधिक है। यह निजी क्षेत्र के लाभ को प्राथमिकता दे सकता है, जिससे कि सुरक्षा मानकों में कमी आ सकती है। पिछले हादसे जैसे कि चेर्नोबिल और जापान का फुकुशिमा हमें सतर्क करते हैं, जहाँ रेडियोएक्टिव लीक से लाखों लोग प्रभावित हुए थे और पर्यावरण को लंबे समय तक नुकसान पहुँचा था। भारत में भी रेडियोएक्टिव सामग्री की चोरी के कई मामले सामने आए हैं। जो प्रोलिफरेशन के जोखिम को बढ़ाते हैं। इसके साथ ही परमाणु कचरा प्रबंधन और पीड़ितों के मुआवजे में पारदर्शिता सुनिश्चित होनी चाहिए। विधेयक में विदेशी नियंत्रण पर रोक अच्छी है। 49 प्रतिशत की सीमा तो है, लेकिन क्या भारतीय कंपनी पर्याप्त रूप से तैयार है?

महोदय, एटोमॉमिक एनर्जी रेग्युलेटरी बोर्ड की क्षमता भी सीमित है। प्राइवेट भागीदारी से नए जोखिम जैसे सायबर अटैक या आतंकवाद का खतरा बढ़ सकता है। मैं ठोस सुझाव देना चाहता हूँ। एटोमॉमिक एनर्जी रेग्युलेटरी बोर्ड को पूरी तरह स्वतंत्र रखें और उनके लिए पर्याप्त बजट हो। वर्तमान में जो बजट है, उससे दुगुना हो तथा विशेषज्ञों की नियुक्ति करें, ताकि वे प्राइवेट प्रोजेक्ट की निगरानी प्रभावी ढंग से कर सकें।

सुरक्षा प्रावधानों को और मजबूत कर सके। नियमित ऑडिट, जनसुनवाई और पर्यावरण पर पड़ने वाले प्रभाव के निवारण को अनिवार्य करे।

इसके साथ ही, स्मॉल मॉड्यूलर रिएक्टर के लिए विशेष गाइडलाइंस बनाए। निजी भागीदारी में 49 परसेंट की विदेशी हिस्सेदारी की सीमा को बनाये रखे, लेकिन पारदर्शी निविदा प्रक्रिया लागू करे, ताकि भ्रष्टाचार न हो। प्राइवेट कम्पनियों को न्यूक्लियर फ्यूल और रिएक्टर ऑपरेशन से दूर रखे, उनको केवल इंफ्रास्ट्रक्चर और लॉजिस्टिक्स तक ही सीमित रखे।

इन सभी बिन्दुओं के साथ, मैं सरकार से आग्रह करता हूँ कि सभी आवश्यक विवरण सदन के समक्ष रखें एवं उचित एवं तर्कसंगत चर्चाओं के माध्यम से चिंता का समाधान करे। यह सुनिश्चित करे कि यह विधेयक भारत के परमाणु कार्यक्रम की गौरवशाली विरासत को आगे बढ़ाते हुए भविष्य की आवश्यकताओं के लिए जिम्मेवारी को तैयार करे।

अंत में, मैं कहना चाहता हूँ कि अगर यह विधेयक सही ढंग से लागू हुआ तो भारत को ऊर्जा-स्वतंत्र बना सकता है। लेकिन सुरक्षा के साथ कभी भी समझौता नहीं किया जाए।

धन्यवाद।

एडवोकेट चन्द्र शेखर (नगीना) : माननीय सभापति महोदय, नाभिकीय ऊर्जा कोई साधारण क्षेत्र नहीं है। यह सीधे-सीधे जन-सुरक्षा, पर्यावरण और आने वाली पीढ़ियों से जुड़ा विषय है। ऐसे संवेदनशील क्षेत्र में निजी कंपनियों को प्रवेश देना गंभीर चिंता का विषय है। सरकार कहती है कि निजीकरण से दक्षता आएगी। लेकिन मेरा प्रश्न है, यदि दुर्घटना होगी, तो जवाबदेह कौन होगा और पीड़ित को न्याय कैसे मिलेगा? यह विधेयक कॉरपोरेट को सुरक्षा और जनता को असुरक्षा देता है। सरकार कहती है कि नियामक बोर्ड को वैधानिक दर्जा दिया गया है। लेकिन खंड 17 से 20 देखें, तो नियुक्तियाँ सरकार करेगी, शक्तियाँ सरकार तय करेगी, हटाने का अधिकार भी सरकार के पास होगा, तो मेरा प्रश्न है कि क्या ऐसा नियामक वास्तव में स्वतंत्र होगा? नियामक संस्था को वैधानिक दर्जा देना पर्याप्त नहीं है। सवाल यह है क्या वह सरकार और निजी कंपनियों से स्वतंत्र होगी?

माननीय सभापति जी, हम यहाँ पर एससी और एसटी के प्रतिनिधि के तौर पर हैं। पिछले समय में, जितने भी सेक्टर प्राइवेट हुए हैं, उनमें से प्राइवेट सेक्टर के लोगों ने एससी और एसटी वर्ग के कर्मचारियों को चुन-चुनकर

निकाल दिया गया । जब यह प्राइवेट हो जाएगा, यह निजी क्षेत्र में चला जाएगा, तो क्या एससी, एसटी और ओबीसी कर्मचारियों के अधिकारों की रक्षा होगी? इस बात की गारंटी सरकार को देनी चाहिए ।

महोदय, खंड 3, 7 और 9 के माध्यम से नाभिकीय क्षेत्र में निजी कंपनियों को लाइसेंस और सुरक्षा प्राधिकार देकर प्रवेश का रास्ता खोला गया है । लेकिन मेरा प्रश्न यह है कि क्या मुनाफे पर चलने वाली कम्पनियाँ सुरक्षा को सर्वोपरि रखेंगी?

महोदय, परमाणु दुर्घटना की कीमत कंपनी नहीं, देश की जनता चुकानी पड़ती है । खंड 11 से 15 स्पष्ट करते हैं कि नाभिकीय दुर्घटना की स्थिति में जवाबदेही को सीमित और नियंत्रित कर दिया गया है । यह विधेयक 2010 के नागरिक नाभिकीय दायित्व कानून की मूल भावना को कमजोर करता है । खंड 12 और 13 में प्राकृतिक आपदा, आतंकवाद जैसे बहानों के तहत देयता से छूट और सीमा तय की गई है । खंड 14 सरकार की देयता को भी सीमित करता है । नाभिकीय दुर्घटना का प्रभाव सालों तक नहीं बल्कि, पीढ़ियों तक रहता है, लेकिन यह विधेयक पीड़ितों के अधिकारों पर कानूनी कैप लगा देता है ।

महोदय, खंड 15 के अंतर्गत निजी संचालकों के लिए बीमा अनिवार्य है, लेकिन सरकारी नाभिकीय प्रतिष्ठानों को इससे छूट दी गई है । यह दोहरा मापदंड क्यों है? क्या सरकारी संयंत्रों में दुर्घटना नहीं हो सकती है? खंड 5 और 25 के तहत यूरेनियम, थोरियम अन्वेषण और संवेदनशील गतिविधियों पर केंद्र सरकार का पूर्ण नियंत्रण स्थापित किया गया है । लेकिन विस्थापन, जल प्रदूषण, रेडियोधर्मी कचरे पर स्थानीय जनता की सहमति और पारदर्शी जन-सुनवाई का कोई मजबूत प्रावधान नहीं है ।

माननीय सभापति महोदय, हम विकास के खिलाफ नहीं है, लेकिन जन-सुरक्षा की कीमत पर विकास स्वीकार्य नहीं है । इसलिए मेरी मांग है कि इसको जेपीसी में भेजा जाए । धन्यवाद ।

जय भीम, जय भारत ।

**SHRI N. K. PREMACHANDRAN (KOLLAM):** Thank you very much, Mr. Chairperson, Sir. I vehemently oppose this SHANTI Bill with utmost *ashanti*.

Why am I opposing it? In this, two laws are being repealed, namely, the Atomic Energy Act of 1962 and the Civil Liability for Nuclear Damage Act, 2010. The Atomic Energy Act of 1968 was enacted with an intent to provide for a legal framework for the development, welfare, and control of the atomic energy for the welfare of the people and for peaceful purposes. The Civil Liability for Nuclear Damage Act, 2010 was enacted to provide for civil liability for nuclear damages and prompt compensation to the victims of the nuclear incidents through no-fault liability regime.

Through strong development and research, a country like India was able to have self-reliance in nuclear fuel technology and has been carrying out its nuclear program in a responsible manner even from the time of Pandit Jawaharlal Nehru. Still, we are continuing in a responsible manner and we are using it.

Sir, we are now planning to achieve net zero carbon emission by 2070 and we plan to achieve 100 GW nuclear power capacity by 2047. For this purpose, the hon. Minister is piloting this Bill.

My first strong objection is regarding Clause 3 of the Bill. It is about rampant and indiscriminate privatisation of the nuclear power in the country. It is total privatisation of the atomic energy. Kindly go through Clause 3. It is very interesting to see that a blank cheque is being given to the private corporations and multinational corporations, which says, That license can be provided to any Government company, any other company, a joint venture company or any other person. So, any other person, any other company, any Government company or a joint company can have the license to produce the nuclear power, which means rampant and indiscriminate privatisation of the nuclear power without having any regulations and without having any guidelines. That is a point which I would like to oppose.

I would like to talk about 49 per cent of the FDI in certain nuclear activities with an intent to bring both technology and capital in India.

There is another point on which I would like to seek clarification from the hon. Minister which pertains of my constituency. It is regarding the beach sand minerals. My parliamentary constituency Kollam is having monazite, ilmenite, sillimanite, rutile and so many other rare earth elements. What would be the fate of the rare earth elements, and mining and mineral separation of the beach sand minerals after passing of this legislation? I want to ask whether mining and mineral separation of these beach sand minerals will also be given to the private companies. There was an assurance given in the House that it will not be privatised. The Mines Minister is here. When the Mines and Minerals (Development and Regulation) Act, was passed by this House, he assured the House that in no way it will be privatised. So, I would like to ask the hon. Minister, while moving this Bill, what would be the fate of these atomic minerals which are on the beach sand which is being seen?

The last point which I would like to highlight is this. I fully support and endorse the views expressed by the eloquent and the exemplary speech made by Shri Manish Tewari in this House today morning. I fully endorse the views. I would like to reiterate Clause 17 of the Bill. (*Interruptions*) I will conclude in one minute. What is Clause 17? It is about the supplier's liability. During the tenure of the UPA Government, led by Dr. Manmohan Singh, it explicitly made a provision in Section

17 of the Civil Liability for Nuclear Damage Bill. It is very clearly stated in Section 17(b) that the nuclear incidents resulted as a consequence of an act of supplier or his employee, which includes supply of equipment or material with patent or latent defects or substandard service is entitled to recourse that has been paid by the operator. If that be the case, I would like to know from the hon. Minister why that provision, that is. the supplier's liability is missing in the present Bill. That is to be answered by the Minister.

Once again, I take this opportunity to oppose the Bill. With these words I conclude. Thank you very much.

**KUMARI SUDHA R. (MAYILADUTHURAI):** Sir, I rise to oppose this SHANTI Bill, 2025.

The hon. Prime Minister Nehru ji passed the Atomic Energy Act in 1962 to provide a strong framework for the development and control of the atomic energy for India's national interest. Thanks to the efforts of Prime Minister Jawahar Lal Nehru, Homi J. Bhaba ji as well as Prime Minister Indira Gandhi ji under whose tenure India's first nuclear plant came in 1969. During the tenure of Dr. Manmohan Singh, India boasted of 24 atomic power plants. Even most of the 10 atomic power plants under construction right now are a continuation of what Congress started during its tenure.

The Congress Party's policy towards nuclear energy is built on a foundation that nuclear energy is too dangerous for the profit motive, critical for India's nation and energy security. This Government, through SHANTI Bill, inverts that logic, and BJP Government is doing what it does best, sell what the Indian National Congress built.

Sir, through this SHANTI Bill, the BJP government is playing with India's national and energy security. I will explain this. You are allowing 49 per cent of FDI in atomic energy production.

This primarily benefits U.S. companies. Are you doing this as a sweetener ahead of the US-India deal, or are you seeking further validation from President Trump, who imposed a 50 per cent tariff on India and supported Pakistan after Operation Sindoor? In the unfortunate event of a nuclear accident, compensation for potential victims will be calculated based on the year 2010. Moreover, this Government has capped liability at a meagre Rs.3,000 crore in case of a nuclear accident. Compare this with Rs.16 lakh crore cost of real world disasters like Fukushima in Japan.

Sir, under Clause 12, this Government has provided a total waiver of compensation if nuclear material is stolen for terrorism. Why is this Modi Government showing such a ... Even after Operation Sindoor, we have not learned any lessons. This Government is not answerable to the country. They virtually bunked Parliament to avoid a discussion on Operation Sindoor. When Shri Rahul Gandhi, Shrimati Priyanka Gandhi and our other Members of Parliament requested for a discussion on Operation Sindoor, the Treasury Benches denied it.

The SHANTI Bill is also an assault on federalism. On security grounds, nuclear plants will be built away from Pakistani and Chinese missiles, mostly in the South. What will happen if there is a nuclear disaster? Under this Bill, the Central Government's liability is limited, and that of private companies is even less. Clause 14 of this SHANTI Bill is a ... attempt by this Government to turn the Indian taxpayer into a permanent free insurers for private nuclear corporations. The hon. Prime Minister Modi ji is favouring his ...

Finally, Clause 81 of the SHANTI Bill bars the jurisdiction of civil courts over matters decided under this Bill. Clause 82 further shields the Government from legal proceedings in the event of any disaster. This Government is handing over the fruits of 70 years of publicly funded research and nuclear development, built by successive Congress Governments under conditions of global sanctions, to private entities. The temples of modern India are being sold to the traders of new India.

Mahatma Gandhi got freedom for our country. But this Government is trying to remove his name from the 100 days Employment Guarantee Scheme. Pandit Nehru laid the foundation for the economy of our country. This Government wants to hide this fact. Smt. Indira Gandhi showcased India's strength to the world but this government wants to keep her fame in darkness. Shri Rajiv Gandhi took India's strength economy and technology to greater heights. But this government does not want to showcase it. People of this country are witnessing each and everything. If this Bill becomes an act, the people of India will not forget the anti-people stance of this government. Lord Muruga in Thirupparankundram will teach them a lesson by destroying them. As they have the ... of Godse, the people of this country will strongly oppose their each and every misdeed. People will together oppose their anti-national economic schemes and ideology and thoughts of RSS. Sir give me just one minute.

**HON. CHAIRPERSON :** Please conclude.

**KUMARI SUDHA R.:** The ideologies of both RSS and BJP will be defeated  
(Interruptions)

श्री मनीष जायसवाल (हज़ारीबाग) : सभापति महोदय, भारत के न्यूक्लियर प्रोग्राम के पुरोधा होमी भाभा जी और विक्रम साराभाई जी को नमन करते हुए मैं इस चर्चा में अपनी बात की शुरुआत करता हूँ । आज हम इस सदन में जिस विधेयक पर चर्चा कर रहे हैं, वह केवल ऊर्जा क्षेत्र से संबंधित एक साधारण विधेयक नहीं है, बल्कि यह भारत के भविष्य, उसकी ऊर्जा सुरक्षा, आर्थिक विकास और पर्यावरणीय उत्तरदायित्व से सीधा जुड़ा हुआ एक दूरदर्शी और परिवर्तनकारी विधेयक है । यह विधेयक, जिसे संक्षेप में शान्ति बिल का नाम दिया गया है, अपने नाम की तरह ही भारत के लिए शान्ति, स्थिरता और सतत् विकास का महत्व प्रदर्शित करता है ।

सभापति महोदय, मैं आज सुबह से इस हाउस में हूँ और इस बिल पर चर्चा करते हुए विपक्ष के अपने सारे साथियों में एक ही चीज़ देख रहा हूँ कि उनमें भय का वातावरण है । लेकिन, मैं यह पूछना चाहता हूँ कि उनको ऐसा क्यों लग रहा है कि इसमें केवल सुरक्षा और दुर्घटना का ही समावेश होगा? क्या भय में जीते रहने से किसी राष्ट्र का भविष्य तय हो सकता है?

सभापति महोदय, देश यह नहीं भूला है कि किस प्रकार से इंदिरा गांधी जी के समय भारत पर बाहरी शक्तियों का दबाव रहता था, जिसके कारण परमाणु परीक्षण के विषय पर हमें बार-बार झुकने पर मजबूर होना पड़ता था । लेकिन, इतिहास ने वह क्षण भी देखा है, जब भारत के महान नेता अटल बिहारी वाजपेयी जी ने विश्व की परवाह किए बिना किसी के आगे न झुकते हुए पोखरण में परमाणु परीक्षण करके भारत को आत्म सम्मान और सामरिक शक्ति प्रदान की थी ।

सभापति महोदय, कांग्रेस के इस भय के कारण 25 सालों तक इस निर्णय को लंबित रखा गया था । देश यह जानना चाहता है कि इस निर्णय में देर क्यों हुई? आजादी से आज तक अगर आप कांग्रेस के शब्दकोश में डर की परिभाषा देखेंगे, तो हमने चीन को अपनी जमीन दी, क्योंकि कांग्रेस का उस समय का नेतृत्व डरता था । हमने पाकिस्तान को अपनी जमीन दी, क्योंकि कांग्रेस के उस समय के नेतृत्वकर्ता डरते थे ।

सभापति महोदय, अगर केवल दुर्घटना के डर से निर्णय लेने बंद कर दिए जाएं, तो क्या कोई व्यक्ति घर से बाहर निकलेगा? क्या सड़क दुर्घटनाओं के डर से सड़कें बंद कर दी जानी चाहिए? क्या विमान दुर्घटनाओं के डर से हवाई यात्राएं रोक दी जानी चाहिए? यह बात कांग्रेस के साथियों को समझनी चाहिए ।

सभापति महोदय, सच्चाई यह है कि आधुनिक भारत ने हर क्षेत्र में दुर्घटनाओं पर नियंत्रण की क्षमता विकसित की है और मोदी जी के राज में इसके पीछे मजबूत नीतियां, तकनीक और जवाबदेह शासन है ।

सभापति महोदय, देश यह भी जानता है कि यूपीए के शासनकाल में दुर्घटनाएं, अव्यवस्था और लापरवाही आम बात थी । जबकि, आज प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में हर क्षेत्र, चाहे वह रेल का क्षेत्र हो, सड़क का क्षेत्र हो, ऊर्जा का क्षेत्र हो, हर क्षेत्र में सुरक्षा के साथ-साथ नीतियों को अच्छी तरह से क्रियान्वित किया जा रहा है ।

सभापति महोदय, आज विपक्ष का काम नीतियों पर सुझाव देना कम और डर, दुष्प्रचार फैलाना अधिक हो गया है । लेकिन, मोदी सरकार डर के आधार पर नहीं, तथ्य, विज्ञान और उत्तरदायित्व के आधार पर निर्णय लेती है ।

यही कारण है कि आज हम परमाणु क्षमता में भी बढ़ रहे हैं, देश को सशक्त बना रहे हैं और सुरक्षा से कोई समझौता नहीं कर रहे हैं। (व्यवधान)

**HON. CHAIRPERSON:** Please conclude now.

*(Interruptions)*

श्री मनीष जायसवाल : सभापति महोदय, मैंने अभी ही तो शुरू किया है। आपको मुझे एक मिनट तो देना पड़ेगा। (व्यवधान) आप ऐसे नहीं कह सकते हैं। (व्यवधान)

सभापति महोदय, इस परमाणु ऊर्जा से आज जिस बिजली को हम रिप्लेस करेंगे, वह थर्मल पावर है। आप झारखंड के हज़ारीबाग, रामगढ़ और चतरा जैसे जिलों को देखेंगे, तो कोयले के परिवहन और झाई के परिवहन से वहां के लोगों का जीना मुश्किल हो गया है।

सभापति महोदय, इस ऊर्जा से हम लोगों के जीवन में सुधार आएगा। अंत में मैं यह कहना चाहता हूँ कि यह विधेयक भविष्य की जरूरत है, वर्तमान की चुनौती का समाधान है और भारत की आकांक्षाओं का प्रतीक है।

अतः मैं इस विधेयक का पुरजोर समर्थन करता हूँ।

धन्यवाद।

**SHRI PUSHPENDRA SAROJ (KAUSHAMBI):** Hon. Chairperson, Sir, I thank you for giving me the opportunity to speak on this Bill. First of all, on behalf of my party and my leader Shri Akhilesh Yadav Ji, I would like to oppose this Bill. My first objection is regarding the name of the Bill, SHANTI. This Bill is about the most powerful energy in the world, the most unstable energy in the world, and the name of the Bill is SHANTI.

Sir, firstly, I would like to quote what my senior colleague Sh. N.K. Premachandran ji said yesterday that there is a specific provision in the legislative process. Kaul and Shakhder in a very specific way says that the title of the Bill should convey the message regarding the intent and the content of the Bill which has to be explicitly given to the public or to be given to the public at large.

So, the title should be very clear enough while it is being drafted. But it is quite unfortunate that this Bill, by its very title; by its very virtue, does not intend that. मैं सबसे पहले सदन का ध्यान भारत की एक भयावह त्रासदी की ओर आकर्षित करना चाहता हूँ। वह त्रासदी है - भोपाल गैस त्रासदी। वर्ष 1984 में एक ही रात में 3000 से अधिक निर्दोष लोगों की मृत्यु हो जाती है, 15000 से अधिक लोगों की जान उससे कई वर्षों बाद, उनसे हुई डिज़ीज़ के कारण गंवानी पड़ती है। अभी तक 5 लाख से अधिक लोग बीमारियों और दूषित जल के प्रभाव को झेल रहे हैं। यह क्यों हुआ, क्योंकि जो कंपनियाँ थीं, उनके द्वारा अंतर्राष्ट्रीय सुरक्षा मानकों और जवाबदेही को नज़रअंदाज़ किया गया। इस त्रासदी ने हमें एक राठ

ट्रीय सबक सिखाया । जब खतरनाक उद्योगों में लायबिलिटी को कमजोर किया जाता है, तो सबसे पहले न्याय मर जाता है ।

माननीय सभापति महोदय, शांति बिल ठीक उन्हीं सिद्धांतों पर प्रहार कर रहा है, उन सिद्धांतों को समाप्त कर रहा है । यह बिल ऑपरेटर की लायबिलिटी को सीमित करता है और सप्लायर लायबिलिटी को लगभग समाप्त कर देता है, जिससे भविष्य में किसी भी परमाणु दुर्घटना का बोझ सीधे पीड़ितों और जनता पर आ सकता है ।

सर, जो 3000 करोड़ की कैप लगाई गई है, उसे मैं उदाहरण के तौर पर देना चाहता हूँ । During the Bhopal Gas tragedy, the losses were of Rs.4000 crore. If you are comparing nuclear tragedy with nuclear tragedy, that is the Chernobyl nuclear tragedy. The losses extended to more than Rs.16 lakh crore. So, where is the liability? जब वर्ष 2010 में सिविल लायबिलिटी न्यूक्लियर डैमेज एक्ट लाया गया था, तब खुद भाजपा के वरिष्ठ नेता आदरणीय श्री एलके आडवाणी जी ने स्पष्ट चेतावनी दी थी कि परमाणु सहयोग कभी भी राष्ट्र सुरक्षा और सार्वजनिक सुरक्षा की कीमत पर नहीं होना चाहिए । आज उस चेतावनी को इस बिल में पूरी तरह से अनदेखा किया जा रहा है ।

माननीय सभापति महोदय, यह बिल एक और खतरनाक प्रावधान लेकर आता है - परमाणु दुर्घटना के मामलों में नागरिक न्यायालयों में अधिकार क्षेत्र को समाप्त करना । आर्टिकल 81 के तहत पीड़ितों का न्यायालय में जाने का अधिकार ही छीन लिया जाता है, जबकि हम जानते हैं कि परमाणु आपदाएँ पीड़ितों और पीढ़ियों तक असर डालने वाली क्षति पैदा करती हैं, फिर भी अदालतों को बाहर रखना, यह न्याय का नहीं बल्कि अन्याय का रास्ता है ।

माननीय सभापति महोदय, मैं न्यूक्लियर वेस्ट पर बोलना चाहता हूँ । यह बिल न्यूक्लियर वेस्ट और जल सुरक्षा जैसे गंभीर मुद्दों पर भी पूर्णतः मौन है । दुनिया के समृद्ध देश आज तक रेडियोएक्टिव वेस्ट से सुरक्षित रूप से निपटने में विफल रहे हैं । भारत के पास आज तक न्यूक्लियर वेस्ट के लिए कोई भी स्थायी स्थल नहीं है । हमने देखा है कि ग्राउंड वाटर के तहत नदियों के माध्यम से किस तरीके से डिजीज़ फैलती हैं । जब तक कचरे और जल सुरक्षा की समस्या हल नहीं हो जाती, तब तक लायबिलिटी को कमजोर करते हुए परमाणु क्षमता बढ़ाना जनता, पर्यावरण और राष्ट्रीय सुरक्षा तीनों के लिए खतरा है ।

सर, सरकार एयर पॉल्यूशन पर डिस्कशन नहीं करना चाहती । आज इंडिया में 13 से ज्यादा, यानी टॉप 20 सिटीज़ एयर प्रदूषित हैं । जो सरकार खुद गंगा-यमुना में जा रहे वेस्ट पर बात नहीं करना चाहती, वह न्यूक्लियर वेस्ट पर कैसे बात कर सकती है? यह मुझे नहीं पता है । मैं बस एक मिनट लूँगा । They are talking about private sector. इससे मोनोपोली क्रिएट होगी । We have seen that in the case of Indigo as well, how monopoly has been created. With this Bill, they are introducing another monopoly in the nuclear sector which we oppose. Note my words, this monopoly will get created, and tomorrow, people of India will suffer.

Sir, lastly, I would like to tell this Government that we might have political differences, we might have ideological differences, but in the national interest, we are with you. But do not make this about the companies and do not make this about privatization.

Sir, in villages, when the MPs do not do any work, they change the name of old MPs. पत्थर बदल देते हैं और अपना रख देते हैं । यही ये सरकार कर रही है । मैं अंत में यही कहना चाहूँगा :-

वह हर एक पहलू का अंजाम बदलने में मस्त हैं,  
कहीं चुपके से, कहीं खुलेआम बदलने में मस्त हैं,  
जिन्हें चुना था देश ने हालात बदलने के लिए,  
आज वह सिर्फ और सिर्फ नाम बदलने में मस्त है ।

सर, बहुत-बहुत धन्यवाद ।

**SHRI ROBERT BRUCE C. (TIRUNELVELI):** Thank you, Chairperson, Sir. I am from Tirunelveli Parliamentary Constituency that hosts the Kudankulam Nuclear Power Plant, and therefore, bears the direct consequences of every nuclear policy decision taken by this House. For my constituency, nuclear policy is not a white paper. It is concerned with the daily life of my people.

**HON. CHAIRPERSON:** Please conclude.

**SHRI ROBERT BRUCE C.:** Hence, I am strongly oppose this policy. While I am saying this, do not think that the Indian National Congress is anti-science, anti-technology, and anti-nuclear energy. Sir, this Bill concentrates extraordinary powers in the hands of the Union Government. For example, land acquisition, which is vested with the State Government, this Bill takes care of it also.

Sir, the States are reduced to silent spectators. Even as far as land, water, health, disaster response are concerned, the Union Government has taken away all these things from the State Government through this Bill. This Bill claims to strengthen the Atomic Energy Regulatory Board. But let us read it carefully. The Chairperson and Members are appointed by the Government of India on the recommendation of a Committee constituted by the Atomic Energy Commission itself. If you read Sections 54 to 56, they deal with the compensation. This section not only reduces the compensation but also entrusts the compensation with a tribunal or another authorized person. It deletes the trial of the Court to decide the compensation.  
*(Interruptions)*

**HON. CHAIRPERSON:** Please conclude.

*(Interruptions)*

**SHRI ROBERT BRUCE C.:** I would also like to state that there is no fixed time frame for issuing the compensation.

**HON. CHAIRPERSON:** Please conclude.

**SHRI ROBERT BRUCE C.:** Clause 26 allows the Central Government to decide whether the nuclear incident is significant enough to be notified. If a radiation leak occurs at Kundankulam, will the people of Idinthakarai, Koondankulam and Koothankkuzhi, wait for some orders first from Delhi? There is no facility there. What if a serious incident occurs at Kundakulam, if fishing grounds are contaminated, if lives are destroyed for generations?

**HON. CHAIRPERSON:** Please conclude.

**SHRI ROBERT BRUCE C.:** This Government should not forget about the incident that happened in Chernobyl, Three Mile Island and Fukushima. Mainly, I would say that this Bill allows the private sector to enter into the nuclear energy. We really suspect the introduction of the Bill for the private sector. We feel and we suspect that this Government wants to give the nuclear energy also to the private party and corporate companies like . I strongly object the Bill. (*Interruptions*) I want the Government to refer it to a Joint Parliamentary Committee or a Select Committee.

Thank you.

**HON. CHAIRPERSON:** Hon. Minister.

**DR. JITENDRA SINGH:** Thank you, Chairperson, Sir. At the outset, I have to thank the hon. Members. इस बिल का टाइटल 'शांति' था । I have to complement you all for living up to this title, in its letter and spirit. बड़ी शांतिपूर्वक यह सारी चर्चा संपन्न हुई है । इसके लिए धन्यवाद भी और बधाई भी । इससे पहले कि मैं आगे कुछ कहूं, जिन माननीय सदस्यों ने इस चर्चा में भाग लिया उनका नाम लेते हुए मैं उनका धन्यवाद करता हूं ।

हमारे मित्र श्री मनीश तिवारी जी, श्री शशांक मणि जी, प्रो. सौगत राय जी, श्री अरुण नेहरू जी, श्री कृष्ण प्रसाद टेन्नेटी जी, श्रीमती सुप्रिया सुले जी, श्री अरविंद गणपत सावंत जी, डॉ. शशि थरूर जी, श्री शंकर लालवानी जी, श्री धैर्यशील संभाजीराव माणे जी, श्रीमती प्रतिमा मण्डल जी, श्री ससिकांत सेंथिल जी, श्री वीरेन्द्र सिंह जी, श्री सचिदानन्दम आर. जी, डॉ. रबीन्द्र नारायण बेहेरा जी, श्री वाई. एस. अविनाशरेड्डी जी, श्री सुधाकर सिंह जी, श्री चंदन चौहान जी, श्री सुदामा प्रसाद जी, डॉ. शर्मिला सरकार जी, श्री वामसि कृष्णा गहाम जी, श्री अनूप संजय धोत्रे जी, श्री हनुमान बेनीवाल जी, डॉ. एम. पी. अब्दुस्समद समदानी जी, श्री राजेश रंजन जी, श्री एन. के. प्रेमचन्द्रन जी, श्री उमेषभाई बाबूभाई पटेल जी, एडवोकेट चन्द्र शेखर जी, कुमारी सुधा आर. जी, श्री मनीष जायसवाल जी और श्री पुष्पेंद्र सरोज जी ने अपने-अपने ढंग से अपनी बात रखने का प्रयास किया है । (व्यवधान) सॉरी । श्री रॉबर्ट ब्रूस सी. जी । (व्यवधान)

मैंने ये सब बिन्दु लिखित में अपने पास रखे हैं। अध्यक्ष महोदय का यह कहना था कि तमाम बिंदुओं पर विस्तार में, तफसील में बात उत्तर में आए। इसलिए उस बात का आगाज लेते हुए और साथ ही साथ कुछेक बातों का चंद मिनटों में उत्तर देने का प्रयास करूंगा। शायद बिंदु न रखने की वजह से यह भी हुआ कि बहुत सारे मित्रों की ओर से कुछ ऐसी ऑब्जर्वेशन्स आईं, which were contrary to the facts in the Bill itself. Some of the observations were also self-contradictory. Some observations were possibly appearing to have been misinterpreted; I do not know whether it is by design, or default, or out of ignorance.

अगर मुझे आरंभिक समय में ज्यादा वक्त मिलता तो मैं इसके बारे में बात करता। न्युक्लियर एनर्जी को लेकर मुख्य तौर पर दो प्रावधान थे। जैसे मनीष जी ने भी कहा कि एटॉमिक एनर्जी एक्ट, 1962 और सीएलएनडी एक्ट, 2010 में बना। बीच में एक एग्जीक्यूटिव ऑर्डर के तहत एटॉमिक एनर्जी रेगुलेटरी बोर्ड का गठन किया गया, जिसको अब स्टैचुटॉरी बॉडी का दर्जा दिया जा रहा है। अब इस नए प्रावधान को लाते हुए, नई व्यवस्थाओं को स्थापित करने के बजाय या उनमें परिवर्तन करने के बजाय यह मुनासिब समझा गया कि एक कॉम्प्रिहेंसिव नया बिल लाया जाए, जिसमें इन सभी प्रावधानों के लिए भी जगह रहे और समय के अनुसार जो जरूरतें हैं, उसके मुताबिक उनको एड्रेस भी किया जाए। इसलिए इस बिल में बहुत कुछ ऐसा है, जो पहले से ही मौजूद था। But in haste, sometimes, to oppose the Treasury Benches, हम कभी-कभी भूल जाते हैं कि कुछेक ऐसे प्रावधान हैं, जिनका हमने विरोध किया और जो हमारे ही लिए हुए हैं।

अब बार-बार यह कहा गया कि आप सरकारी रिएक्टर को इंश्योरेंस के कवर में क्यों नहीं लाते? यह सच है कि सभी माननीय सदस्यों ने नेहरू जी को श्रेय दिया, हम भी देते हैं। लेकिन यह भी सच है कि इस देश में जो पहला रिएक्टर स्थापित हुआ था, उसका नाम अप्सरा रिएक्टर था। वह भाभा एटॉमिक रिसर्च सेंटर में कायम हुआ था और साल 1956 था। उस समय देश के प्रधान मंत्री कौन थे? आप सब जानते हैं और उसको इंश्योरेंस कवर में न रखने का निर्णय लिया गया था। (व्यवधान) सन् 1956 में प्रधान मंत्री कौन थे? उसके पीछे शायद यह भाव था कि यह रिसर्च रिएक्टर है। It is not for commercial purpose or for public use.

उसके बाद यह कहा गया कि एटॉमिक एनर्जी रेगुलेटरी बोर्ड में उस तरह की ऑथोराइजेशन नहीं है, जैसे होनी चाहिए। मनीष जी ने भी कहा और दूसरे माननीय सदस्यों ने भी कहा। हकीकत यह है कि एटॉमिक एनर्जी रेगुलेटरी बोर्ड सन् 1983-84 में स्थापित किया गया। उस समय प्रधान मंत्री कौन थे? श्रीमती इंदिरा गांधी जी प्रधान मंत्री थीं। हमने तो इसको अब स्टैचुटॉरी बनाया है। इसको और मजबूत रूतबा देने का प्रयास किया है यानी इंश्योरेंस की बात पंडित जी के समय आई। आप ही ने उनकी तारीफ की।

एटॉमिक एनर्जी रेगुलेटरी बोर्ड मिसेज़ गांधी के समय में बना। जो आप कह रहे हैं, उसी बात पर अमल करते हुए, we have tried to give it more of authorization and independence. फिर यह कहा गया कि सीएलएनडी में जो परिवर्तन आ रहे हैं, तो इसमें कैपिंग क्यों है? हम फिर भूल गए कि सन् 2010 में जो बिल आया था, कैपिंग उसमें थी। उस समय प्रधान मंत्री कौन थे, डॉ. मनमोहन सिंह जी। हमने तो उसको रेगुलेशन किया है। We have done different grading. It has also been asked what the size of the reactor has got to do with it. यदि नुकसान ज्यादा है, तो भला तीन हजार रुपये की कैपिंग कैसी है? हो सकता है कि माननीय सदस्यों को वक्त न मिला हो, हालांकि दो दिन इनको मिले थे। Capping is for the operator. अगर हजार करोड़ रुपये का भी नुकसान हुआ है, तो उसकी पूरी की पूरी भरपाई मिल जाएगी। Because the next day, you will have Nuclear Liability Fund, जो सरकार की तरफ से होगा।

वह इस बिल में मौजूद है, जो कि पहले नहीं था। Since we are also Secretaries to the CSC, which is Convention on Supplementary Compensation for Nuclear Damage, further compensation would be available through that source. इसके बाद मैं ठोस बिल पर भी आता हूँ। अब यह कहा गया कि जब सेक्शन 17, सीएलएनडी में आपने इसकी लायबिलिटीज़ में संशोधन किया है, तो आपने ए, बी और सी में यह माना कि बी हमने हटा दिया है। बी था कि सप्लायर को भी लायबिलिटी बियर करनी पड़ेगी। उसको हटा दिया, लेकिन माननीय सदस्यों ने बार-बार यह कहा कि यह सी वाली बात रखने का क्या औचित्य है? The C, means the negligence of individual will also be liable for penalty. हम फिर भूल गए कि यह तो सन् 2010 में हम ही लाए थे। सीएलएनडी, जो सन् 2010 में पारित किया गया, उसमें सेक्शन 17 ए, बी और सी थे। हम सिर्फ बी को रिपील कर रहे हैं, जिसमें सप्लायर्स को इससे बाहर रखा गया। वह हम आगे बात करेंगे, लेकिन पहले मैं यह बता रहा हूँ कि where you have missed reading your own document. शुरू में मैं कोशिश कर रहा हूँ कि वे बातें सदन के सामने प्रस्तुत करूँ, जो सन् 1962 में और सन् 2010 में हमारे ही बिलों के द्वारा लाई हुई हैं। बाकी जहां तक हमारे कॉमर्शियल रिएक्टर्स हैं, एनपीसीआईएल पूरी तरह से इन्श्योर्ड है। जीआईसी के थ्रू इन्श्योरेंस पूल है। यह मिनिस्ट्री ऑफ फाइनेंस के सौजन्य से काम करता है। इसलिए यह भी कहना दुरुस्त न होगा कि इन्श्योरेंस का कोई प्रावधान नहीं है। अब बात आती है कि सरकार को प्राइवेट की क्यों जरूरत पड़ गई? सरकार खुद क्यों नहीं कर पा रही है। सन् 2014 में डिपार्टमेंट ऑफ एटॉमिक एनर्जी का बजट 13,879 करोड़ रुपये था। The figures are available on the website. The figure is Rs. 37,483 crore, representing almost a 170 per cent increase over the last 10 years. जब यह दुहाई दी जाती है कि the Government is not doing enough, तो शायद हम अपना आंकड़ा नहीं पढ़ते or we are driven by the political expediency and haste. अब जो बात सुबह रह गई थी, वहीं से शुरू करते हैं कि ऐसा निर्णय लेने की जरूरत क्यों पड़ी? जैसा कि मैंने सुबह भी कहा था कि अगर हमने अपने लिए यह लक्ष्य रखा है कि 100 gigawatts be achieved by 2047, so that we move as close as possible to the goal of using clean energy sources, जिससे हमारी आत्मनिर्भरता बढ़ेगी, पेट्रोलियम फॉसिल प्रॉडक्ट्स पर हमारी निर्भरता घटेगी। इससे आत्मनिर्भर भारत का लक्ष्य भी पूरी तरह प्राप्त होगा।

As I said in the morning, if we have to envisage a global role for ourselves, we have to follow the global strategies. The age of silos is over. अगर हम समझें कि अलग नीतियां अपना करके भौगोलिक स्तर पर स्पेर्द्धा करेंगे तो वह थोड़ी गलतफहमी होगी। वह शायद होती रही। कतई कुछ वर्षों में प्रधान मंत्री मोदी जी के नेतृत्व में उसे दुरुस्त करने का प्रयास किया गया है। The Space sector was opened up. And media fancifully said the Space has been unlocked by Modi. And the results are miraculous. Five years back, we were a dismal economy in Space. I am just saying one sentence of the Space example. Today, we are eight billion US dollars. In the next 7-8 years, we hope to go up five times to 40-45 billion US dollars. The concept of our start up in Space sector was unheard of. Today, we are close to 300-400 Space start-ups. Some of them are of global potential. Some of them are millionaire entrepreneurs. And we hope to again go in faster than ever before. इसलिए जैसा कि सुबह भी कहा गया है कि आर्टिफिशियल इंटेलिजेंस का युग आएगा और हेल्थ की भी बात कही गई है। इस बिल में यह भी कहा गया है कि our nuclear energy upscaling is being

done also to address the health sector, the agriculture sector and the nuclear sector.

फिर शायद सुप्रिया जी का कहना था कि रिसर्च को क्यों छोड़ा गया है लेकिन सुप्रिया जी ऐसा नहीं है। इस बिल में प्रावधान है, I will give you the Section also where we have opened up the research to the private sector which is, of course, in acknowledgement of the fact that we have several private sector institutes which are doing excellent research in several science domains. So, why not get their benefit even in the Atomic Energy Sector?

अब हमें उस लक्ष्य की तरफ बढ़ना है, क्योंकि इस समय हमारे पास 8.9 गीगावाट कैपेसिटी है। यह वर्ष 2014 के मुकाबले में दोगुने से अधिक है। उस समय हम 4.7 गीगावाट पर थे। हमारे पास 25 रिएक्टर्स हैं, जिनमें से एक पूरी तरह से फंक्शनल नहीं है। ऑन द अदर हैंड एक माननीय सदस्य ने ठीक फरमाया है कि US has 97GW with 94 reactors, China has 55 GW with 57 reactors. हमारी contribution to the overall requirement is just three per cent.

Of course, our renewable energy will also go up but it may not be able to serve all the purposes particularly in an era where we are going to go in a big way for the artificial intelligence, data processes and other things. Therefore, पहले यह समझना जरूरी था कि what were the constraints. In spite of all these things, it is this Government actually which in 2015 took the decision of opening the Atomic Energy Sector to joint ventures, albeit, joint ventures with public sectors. उससे पहले तो यह भी नहीं था। एक गोपनीयता के पर्दे में इस तरह से बंद रखा गया था कि हमने अपने साधनों को सीमित कर दिया।

**16.48 hrs** (Hon. Speaker *in the Chair*)

We became prisoners of our limited resource. लेकिन अब जब लगा कि as I said, we have to follow the global strategies, हमारी कंस्ट्रेंट्स थी कि हमारी इंस्टॉल्ड कैपेसिटी बढ़ाई जाए, हमारे रिसोर्सेज में बढ़ावा हो, हमारे gestational period rationalize हों, हमारे कुछ embargoes which could be done away with because this is the Government which has been very forthcoming in also doing away with some of the rules which have lost their relevance with the passage of time. Therefore, as a part of this entire thinking, the entire idea was to bring about an enabling law for an enabling ecosystem without, and underline without, of course, compromising the security concerns of the nation.

इसलिए दोनों बिलों के रेग्युलेटरी बोर्ड को प्रावधान में रखते हुए एक साल तक बड़ा गंभीर मंथन भी हुआ और चिंतन भी हुआ। There were a series of meetings at different levels, at inter-Ministerial level, at inter-Secretary level, with the scientific experts, with the industry leaders and with stakeholders. We tried to understand their concerns, their requirements.

The idea was simply to move on, and not to score political points. (*Interruptions*) चूंकि बार-बार कहा गया कि नेहरू जी ने किया, आपने क्या किया? मैंने कहा कि नेहरू जी के किए हुए की आपने नुक्ताचीनी की, without denying what he has done. फाउन्डेशन भी इन्होंने रखी, पहला रिएक्टर भी उन्होंने लगाया, उसको इन्श्योरेंस में नहीं रखने का काम भी उन्होंने ही किया । (व्यवधान) Because I want to come back to the non-political line पहले पोलिटीकल स्कोरिंग वाला लाइन समाप्त हो जाए । (व्यवधान) इस बिल में 10 चैप्टर्स हैं । मैं सभी के टाइटल में नहीं जाऊंगा, लेकिन चैप्टर 1 में न्युक्लियर डैमेज के बारे में किसी माननीय सदस्य ने कहा कि एनवायरमेंट का क्या होगा? For the first time, the Bill actually finds a mention of the environmental damage and the economic losses as a part of the overall damage definition. The regulatory scope has also been defined, covering medicine, agriculture, industry, and ionising radiations because we have come a long way as far as the nuclear medicine is concerned. Supriyajji will bear me out, the Tata Memorial Centre in Mumbai is one of the best in the world. I am proud to share with this House that very recently, in the last few years, four or five years, we are among the first to have come out with a nuclear medicine remedy for acute lymphoblastic leukemia for children, which is a kind of blood cancer and also a nuclear medicine-driven medicine or possible remedy for prostate cancer, which is increasing in the ageing population of India that we are seeing these days. (व्यवधान) मैं न्युक्लियर मेडिसिन की बात कर रहा हूं, आप पोलिटीकल बात पर आ गए । I am coming to that. (*Interruptions*) टाटा मेमोरियल की एक्सपेन्शन इसी सरकार ने की है । If you want me to be political. (*Interruptions*) Today, we have 11 Tata Memorial Hospitals in the country. Out of which, nine are functional.

माननीय अध्यक्ष: माननीय मंत्री महोदय, माननीय सदस्य बैठे-बैठे बोलेंगे तो क्या आप जवाब देंगे? ये फिर बोलेंगे, फिर वे बोलेंगे, आप किसी का जवाब न दें ।

डॉ. जितेंद्र सिंह : माननीय अध्यक्ष महोदय, कैंसर ग्रिड स्थापित किया है जिसमें 300 से अधिक अस्पतालों में किसी न किसी तरह से टाटा मेमोरियल सेंटर की कोई न कोई कैंसर की सुविधा प्रोवाइड की गई है, वह भी इसी सरकार ने की है । जैसा प्रोफेसर सौगत दादा कह रहे हैं, उसको भी अप स्केल करना जरूरी है । इसे कहां से करेंगे? प्राइवेट पार्टी पार्टिसिपेशन के प्रावधान का अध्ययन करने का प्रयास होगा । अब सेक्शन 31 को दोहराने की आवश्यकता नहीं है । कोई भी कंपनी उसका हिस्सा बन सकती है, ज्वाइंट वेंचर भी हो सकता है, joint venture between public sector unit as well as non-Government entity भी हो सकता है । सेक्शन 32 में कहा गया, एक और बात कही गई कि आपने स्पेंट फ्यूल का सही तरीके से रख रखाव नहीं किया । शायद हमारे दिमाग से निकल गया, स्पेंट फ्यूल का एक प्रावधान कायम है, There is a SOP. For some time, it is kept within the reactor, Then, afterwards, say close to the reactor, it is put about ten metre deep for 30 years to 40 years. During the construction of plant also जब नया प्लांट बनता है, सेफ्टी की बात की गई, हर तीन महीने के बाद उसकी इंस्पेक्शन होती है । जब कन्स्ट्रक्शन हो जाती है तो हर छह महीने बाद उसकी इंस्पेक्शन होती है, even when it becomes functional. फिर हर 22 साल के बाद लाइसेंस रिन्यू होता है, उसके अलावा इंटरनेशनल एटॉमिक एनर्जी

एजेंसी है, उसकी भी सुपरविजन होती है। यह एसओपी कौन बना गया? आपको जानकर अच्छा लगेगा, पंडित जवाहर लाल नेहरू वर्ष 1962 के एक्ट में बना गए। आप इसमें गलती निकाल रहे हैं, यह वही एसओपी है जो 1962 की चल रही है, इस बिल में नयी नहीं लायी गई है। In haste, possibly to oppose the Bill, आपने इसको किया। The safety measures are in place which were there in the Atomic Energy Act, 1962 under the then Prime Minister.

अध्यक्ष जी, कुछ सेफ गार्ड्स रखे गए हैं। यह भी कहा गया कि सिक्योरिटी कंसर्न्स नहीं हैं। आपरेशन के लिए इजाजत होगी, प्राइवेट पार्टिसिपेशन की भी। फेब्रिकेशन आफ न्युक्लियर फ्यूल की भी होगी। ट्रांसपोर्टेशन के लिए, इम्पोर्ट-एक्सपोर्ट के लिए लेकिन जिन बातों पर पाबंदी रहेगी, the source material and fissile material in any form, produced within India or imported, shall remain under the surveillance. ऐसा पहले भी था। यह एटोमिक एनर्जी एक्ट वर्ष 1962 में नेहरू जी के समय बना था। हमने उसे कायम रखा है और you are saying that security measures are not sufficient. यह सरकार के कंट्रोल में ही है। The source material and fissile material in any form, produced within India or imported, shall remain under the surveillance and control of the Central Government. यह भी है। स्पेंट फ्यूल के बारे में चिंता की गई है। चाहे प्राइवेट पार्टी का ही रिएक्टर होगा, स्पेंट फ्यूल के बारे में मैंने पहले जैसा बताया कि कैसे उसे रखते हैं, यह सारी जिम्मेदारी सरकार के पास ही रहेगी। The private players will not be allowed to lift out spent fuel. इसी तरह से हैवी वाटर, it is simply D<sub>2</sub>O. पानी को हाइड्रोजन आक्साइड कहते हैं। इससे न्यूट्रान का एलिमेंट थोड़ा-सा बदलता है और ज्यादा देर तक इस्तेमाल हो सकता है और कूलेंट का काम कर सकता है। It is preferred. हमने प्राइवेट पार्टी को इसकी जिम्मेदारी से भी बाहर रखा है। Heavy water will also be handled only and only by the Government इसलिए कि कोई इसका मिस यूज करने का प्रयास न करे। Section 9 of the Bill allows for a person to carry out research, development, design and innovation. It is there in the Bill. Under Section 7 of Chapter 2, the Central Government may grant or reject licence for security and safety reasons, the same security reasons which were there in the Bill of 1962 brought by the then Government. We are not changing it. I do not know why it is being objected to. It may be because they lost sight that it is their Bill. We have just added or made some suitable provisions which are relevant to the contemporary times.

Financial and technical management and other organisational committees will also be there. Section 4 of Chapter 2 also refers to the medicine industry and agricultural use. We have rather put it on record. I think India has created a model of the use of atomic energy for the purpose of creating ease of living in different sectors like infrastructure, food industry and health sector. That is why we said in the morning that the moment has arrived to vindicate that Homi Bhabha declared to the world that our nuclear programme is dedicated to peaceful purposes.

In Section 10 of Chapter 3, the duties of the licensee have been very clearly defined, जिसे आप कह रहे हैं कि वह भी शंका के दायरे में है । Number one is that he will strictly operate as per the guidelines laid down in the Bill of 1962 brought by the then Government. अगर वह रह गया था, तो आपको यह मंजूर होना चाहिए । He must comply with the regulatory documents, maintain accounts, inspection reports, etc. ये पहले भी लागू होते थे, लेकिन सरकारी दायरे में रिएक्टर स्थापित किया जाता था और अब प्राइवेट दायरे में स्थापित किया जा रहा है, सिर्फ इतना ही फर्क है । रेगुलेशन्स वही हैं, सिव्योरिटी कंसर्न्स वही हैं जो नेहरू जी के समय 1962 में थे । Number three is that he must maintain financial security for decommissioning, waste disposal, and compensation of non-nuclear. The next one is regarding the liability of nuclear damage in installation or transport. ...(व्यवधान) यह तो अब नेहरू जी ही बता सकते हैं ।

### **17.00 hrs**

Regarding liability of nuclear damage in installation or transport, ऐसा नहीं है कि सपलायर या सरकार को बाधा यह आ रही थी कि all the hon. Members across the Party lines will appreciate that the collaborators had reservations in coming forward. अब यह कहा गया कि वर्ष 2010 में अरुण जेटली जी ने इसका विरोध किया था लेकिन अभी आपने ही कहा कि वक्त बदल गया । जब मैं आपकी बात करता हूँ, तो कहते हैं कि वक्त बदल गया । जब मैं कहता हूँ, तो कहते हैं कि वक्त नहीं बदला । वक्त तो सबके साथ बदल रहा है । Between 2010 and 2025, the technology has changed. (*Interruptions*) I am speaking strictly on the scientific aspect. The technology has changed. We now have small modular reactor which was unheard of in 2010. This year's Budget in its Nuclear Energy Mission has laid down two or three important points. One is allowing private sector; two is 100 GW of production; and three is small modular reactors, which will be beneficial for our dense areas, for upscaling our energy resource with the objective of clean energy, which are usually considered to be below the strength of 200 MW to 300 MW. We have already laid down for ourselves the target of producing at least five small modular reactors by 2033. The safeguards have changed. The risk of any catastrophe happening, which is of course unlikely, has also undergone a change. This Bill is coming simply because the scenario has changed. ऐसा नहीं है कि उस वक्त क्या कहा । फिर तो मैं कहूँगा कि नेहरू जी उस वक्त क्यों लिख गए कि ये पाबंदियां होनी चाहिए, क्योंकि आज तो मैंने फलां-फलां प्राइवेट कंपनीज को लाना था, उसके लिए मजबूरी हो जाएगी । We have retained what is relevant today. We are trying to introduce what is relevant in the changed context and also trying to slightly modify (व्यवधान)

**SHRI MANISH TEWARI:** Sir, the hon. Minister is talking about liability. I have one clarification.

**DR. JITENDRA SINGH:** I am not yielding. Let me finish. (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्य, वह सुप्रीम कोर्ट के वकील हैं । अभी आप अभी हाई कोर्ट में हैं ।

...(व्यवधान)

माननीय अध्यक्ष : क्यों?

...(व्यवधान)

डॉ. जितेन्द्र सिंह : अच्छा आप बोलिए । ...(व्यवधान)

माननीय अध्यक्ष : मंत्री महोदय, मैं आपको और सभी मंत्रियों को आज फिर बोल रहा हूँ कि आप कभी भी स्पीकर के डायरेक्शन्स देने की आदत मत बनाएं ।

...(व्यवधान)

माननीय अध्यक्ष : मंत्री जी, आप कैसे बोल रहे हैं कि बोलो? आप लोग बैठ जाओ । मंत्री जी, आप बोलें ।

...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, मैंने व्यवस्था दे दी है । माननीय मंत्री महोदय के बाद आपका क्लैरिफिकेशन मैं अलाऊ करूंगा । अभी नहीं करूंगा । माननीय मंत्री जी...

...(व्यवधान)

माननीय अध्यक्ष : मैं आपको अलाऊ करूंगा । नो, मैंने कह दिया है कि मैं आपको अलाऊ करूंगा ।

....(व्यवधान)

**SHRI GAURAV GOGOI (JORHAT):** Sir, this is the crux of the Bill. (*Interruptions*)

माननीय अध्यक्ष : उप नेता पॉइंट ऑफ ऑर्डर लेकर नहीं आए हैं । डिबेट के बीच में कभी भी न बोलें ।

...(व्यवधान)

माननीय अध्यक्ष : पहले माननीय मंत्री जी का जवाब होगा, उसके बाद क्लैरिफिकेशन अलाऊ करूंगा । अध्यक्ष ने व्यवस्था दे दी है, तो दे दी है । माननीय मंत्री महोदय ।

...(व्यवधान)

डॉ. जितेन्द्र सिंह : जहां तक सप्लायर का टाल्लुक है, अगर एक्सपोर्टर सप्लायर के साथ कोई एग्रीमेंट करता है, अगर ऑपरेटर अपने स्तर पर कोई एग्रीमेंट सप्लायर के साथ लिखित में करता है, तो वह उससे निपटता रहेगा, लेकिन जहां तक सरकार का टाल्लुक है, हमारी डीलिंग केवल और केवल एक्सपोर्टर के साथ रहेगी । उससे बहुत सारी शंकाएं, जो सप्लायर्स के मन में हैं, वे भी दूर हो जाएंगी । ...(व्यवधान)

माननीय अध्यक्ष : मैं इनके जवाब के बाद आपको अलाऊ करूंगा ।

....(व्यवधान)

डॉ. जितेन्द्र सिंह : उसमें भी कुछ प्रावधान लाए गए हैं कि मान लीजिए कि ट्रांसपोर्टेशन के दौरान कहीं ऐसा कोई हादसा होता है, तो उसकी जिम्मेदारी एक्सपोर्टर पर होगी । अगर कंसाइनमेंट दी जाती है, तो जिसने दी है, उसकी जिम्मेदारी होगी जब तक कि उसने किसी दूसरी पार्टी से लिखित में न लिया हो । ... (व्यवधान)

माननीय अध्यक्ष : आप बार-बार खड़े क्यों हो जाते हैं?

...(व्यवधान)

श्री जितेन्द्र सिंह : महोदय, कुछ ऐसी परिस्थितियां हैं, जहां लॉयबिलिटी नहीं होगी ।

Now what I am going to say is this. You will appreciate with what grade of sensitivity and depth this has been studied and worked out. We have also exempted the operator from liability under certain conditions where he would not be obviously responsible. Suppose a natural calamity happens. भूचाल आया, दीवारें टूट गईं, तो we will not expect him. We have been fair to each stakeholder. So, this is actually a stakeholder-friendly Bill, with all the security concerns very much in place, as they were earlier, and sometimes, even more stringent. For the very fact that Atomic Energy Regulatory Board, which was formed during Mrs. Indira Gandhi's time, was formed simply by an Executive order. We are today giving it a statutory stature by including it in this Act.

दूसरा, अगर कहीं इंस्टालेशन या उसकी प्रॉपर्टी की साइट पर कोई नुकसान होता है, तो उसकी जिम्मेदारी भी उस पर नहीं होगी । अब यह सीएलएंडडी का इन्होंने कहा कि साहब आपने तीन हजार करोड़ की कैपिंग कर दी । आपने बिल्कुल ठीक कहा कि तीन हजार करोड़ थोड़े ही हो सकती है, है भी नहीं । This Bill has been only half-read by some of the friends. तीन हजार करोड़ नहीं है । We have rationalized it.

सर, पहले क्या था, पहले फ्लैट रेट 1500 था, अब हमने रेशनलाइज किया कि स्मॉल मॉड्यूलर रिएक्टर्स आए हैं । We do not want to discourage them. उदाहरण के लिए अगर कोई 150 मेगावाट का लगाता है, उसकी लाइबिलिटी 300 करोड़ रुपये की रहेगी । अगर कोई 750 मेगावाट का लगाता है, तो उसकी उतनी रहेगी । So, we are giving different levels so that we also do not discourage the small investor. अब कोई छोटा रिएक्टर लगाना चाहता है, तो उसके ऊपर तीन हजार करोड़ कैसे, लेकिन अगर डैमेज हुआ, आप यह बात ध्यान से सुनिए, अगर डैमेज तीन हजार करोड़ रुपये से ज्यादा होता है, तो जिसका डैमेज हुआ है, उसकी भरपाई पूरी होगी । Yes, only the operator will be liable to pay that much because that may be beyond his capacity. Then, the Government is putting in place what is going to be called as a Nuclear Liability Fund , which would be pooled through tariffs, etc. Of course, when the rules are framed, we will also work out that in detail. The Government will compensate for that. Once that also crosses

certain margin, which is drawn by Special Drawing Rights, as was mentioned by Manish ji, then we become a part of the benefit of the CSC, that is, Convention on Supplementary Compensation. (*Interruptions*) वह तो आप कल कहेंगे कि इंश्योरेंस वाला भी पब्लिक की ही भरपाई दे रहा है । आप इंश्योरेंस का पैसा दूसरे के टैक्स में से ले लेते हैं, वह आपके लिए ठीक है । We are following the norms of the Constitution which are already there in place. We are not violating any of the existing norms of the Constitution. हम सिर्फ संविधान हाथ में उठाकर नहीं चलते हैं, हम उस पर अमल करते हैं । (व्यवधान)

सर, बस मैं थोड़ा ही समय और लूँगा । अब आप कह रहे हैं कि सप्लायर को क्यों हटाया गया? A very serious thought has been given. उसमें इसलिए कि अभी advanced safety measures have been put in place for the new reactors. अब जब नए-नए स्मॉल मॉड्यूलर रिएक्टर बनेंगे, वे डेंस पॉपुलेशन में लगेंगे, घनी बस्ती में लगेंगे, फैक्ट्री एरिया में लगेंगे । They were already having all those safeguards in place.

Then there is a provision in the Act for quality assurance; provision in the Act for the inspection of the site; and provision in the Act for the safety requirements to be followed by the regulator. अब इसके अलावा जो एक्ट में नहीं था, जो आपको जानकर खुशी भी होगी कि we have improved upon certain provisions of the 1962 Act of the Nehru Government.

हमने एटॉमिक एनर्जी रेड्रेसल काउंसिल भी गठित की है । एटॉमिक एनर्जी रेड्रेसल काउंसिल, जो 1962 के एक्ट में नहीं था, उसमें भी क्या इम्प्रूवमेंट किया गया? The Atomic Energy Redressal Council will be for redressal of some of the disputes without having to go to court and to go through other hardships. अभी किसी ने आपत्ति की कि यह क्लेम कमीशन कहां से आ गया, यह कौन होता है?

Some of the Members were raising questions. यह पीछे से आया है । कांग्रेस की सरकार से आया है और उसके बाद सीएलएनडी में, वहां भी क्लेम कमीशन था और यह था कि क्लेम कमीशन के मेंबर्स चेयरपर्सन रहेंगे, लेकिन यह तब है, जब कोई हादसा हुआ हो, आमतौर पर इसकी संभावना बहुत कम है और शायद हो भी नहीं । सन् 1962 में नेहरू सरकार ने जो एटॉमिक एनर्जी एक्ट लाया, उसमें सेक्शन 70 और 71 एड किए गए हैं । Earlier, all the offences were treated as criminal offences. यानी किसी से कोई टाइपिंग एरर भी हो जाए, तो उसे जेलखाने में डाल दो । अब वक्त बदल चुका है । ट्रांसपेरेंसी है, ऑनलाइन है । We have also created a provision for monetary penalties and tried to decriminalise it. बाकी वैसा ही है, जैसा पहले था । In that, you had written, up to five years of imprisonment for unclean operation . यह नेहरू जी लिखकर गए, वही कायम है । Then, it was also written, 10 years of imprisonment for unauthorised use of a nuclear reactor . वह भी वहीं है । यानी आप उसी चीज का विरोध कर रहे हैं, जो आप ही ने लिखा है । हमने तो उसमें बेहतरी लायी है ।

We have given it a global format, and the entire world is watching it. That is why, I have a request that by 2047, when we envisage that at least 70 to 80 per cent of our energy will come from non-fossil sources, including renewable and nuclear energy, the latter, as I mentioned, will be a more reliable source to meet the increasing energy requirements. We have already undertaken the project of setting up small modular reactors. This Government has already earmarked Rs.20,000 crore exclusively for the small modular reactors. This is a part of a whole ecosystem that is being built up in science and technology, including the innovation fund of Rs.1 lakh crore for research and development, which has been made available to catalyse the private sector.

This is the first time that our Government has realised that the private sector will have to gear itself up for these new openings and new avenues. इसलिए मेरा आपसे अनुरोध है कि हम भारत की तीव्र गति से यात्रा में जो रफ्तार आयी है और इसकी प्रतिष्ठा में भी इजाफा हुआ है । India is no longer a follower today. She beckons others to follow her. I think it should give as much delight and pride to this side as to that side. From that point of view and from that noble thought, this Bill is being brought in this House. Thank you.

श्री मनीश तिवारी : मैं सबसे पहले आपके माध्यम से मंत्री जी को धन्यवाद देना चाहता हूँ कि इन्होंने पंडित जवाहरलाल नेहरू को श्रेय दिया । शायद पिछले 11 वर्ष में पहली बार यह हुआ है, इसलिए ये बधाई के पात्र हैं । मेरे सिर्फ दो छोटे-छोटे स्पष्टीकरण हैं ।

Is it the position of the Government that in the changed technological context of the past 15 years, the supplier should no longer be held to be liable? So, is it the position of the Government that if a faulty equipment is supplied, because obviously you will have to source equipment from abroad? ...*(Interruptions)*One second, let me just complete. You will have to source equipment from abroad. Nuclear reactor fabrication is not happening in India. Is it the position of the Government that in today's context, the supplier is not going to be liable at all?

My second point is with regard to liability. Is it the philosophical position of this Government? Is privatising profit and socializing liability the philosophy of this Government?

डॉ. निशिकान्त दुबे (गोड्डा) : अध्यक्ष जी, वर्ष 2008 में 123 एग्रीमेंट होने के बाद भी, जिसके आधार पर हमने इतना बड़ा एग्रीमेंट साइन किया था, तो भारत सरकार को ऐसी क्या समस्या हुई कि जो न्यूक्लियर सप्लायर कंट्रीज़ हैं, जिन्हें भारत को यूरेनियम, थोरियम या प्लूटोनियम की सप्लाय करना था, वे आज तक हमारे साथ

इसके लिए एग्रीमेंट करने के लिए तैयार नहीं हैं, जिसके लिए मनमोहन सिंह जी ने इतना बड़ा काम किया था? (व्यवधान)

डॉ. जितेंद्र सिंह : मनीश तिवारी जी ने कहा कि चूंकि मैंने ईल्ड किया था, इसलिए आप भी ईल्ड करें, तो अध्यक्ष महोदय ने उसकी व्यवस्था दी, इसके लिए आपका धन्यवाद ।

I did not give credit to Nehru ji. I gave discredit to you for having contradicted Nehru ji. I was saying that you were contradicting a rule which I have incorporated in the Bill from the 1962 Bill of the Nehru Government. So, I was not giving credit to Nehru. I was giving discredit to you for having forgotten Nehru. So, having clarified myself politically for the benefit of both of us, (*Interruptions*)

Now, as far as the supplier is concerned, the supplier's responsibility will lie with the operator. It is not that he is going to get scorned. The operator is free to have a written agreement with the supplier. Otherwise, as Nishikant ji said, supplier is a very wide definition. उसका नतीजा यह हो रहा था कि everybody was hesitant to come forward. For example, अगर आपका कोट खराब हो गया तो जो कोट स्टिच करने वाला है, वह कहता है कि साहब, यह तो बटन का कसूर था, तो बटन सप्लाय करने वाले को लाओ । फिर वह कहता है कि नहीं साहब, यह बटन तो ठीक था, यह जिस धागे से लगाया गया था, उस धागे का कसूर है, तो फिर धागे वाले को बुलाओ । So, this became an unending chain resulting in a kind of a silent phobia among all the suppliers and as rightly mentioned by Nishikant ji, in last ten decades, we lost out on collaborations. वह अपनी जगह रहेगा । But as far as the Government is concerned, the Government will be dealing only and only with the operator. Now, let it rest with the operator to settle the rest of the things. (*Interruptions*)

श्री गौरव गोगोई : सर, यह बात मिसलिडिंग है । (व्यवधान)

माननीय अध्यक्ष : मैंने आपको एलाउ नहीं किया है ।

(व्यवधान)

**SHRI GAURAV GOGOI:** Sir, we are walking out.

**17.18 hrs**

*At this stage, Shri Gaurav Gogoi, Shrimati Kanimozhi Karunanidhi and some other hon. Members left the House.*

माननीय अध्यक्ष: प्रश्न यह है :

भारत के लोगों के कल्याण के लिए नाभिकीय विद्युत उत्पादन, स्वास्थ्य देखरेख, खाद्य, जल, कृषि, उद्योग, अनुसंधान, पर्यावरण, नाभिकीय विज्ञान और प्रौद्योगिकी में नवपरिवर्तन हेतु नाभिकीय ऊर्जा और आयनकारी

विकिरण के संवर्धन, और विकास तथा इसके क्षेमपूर्ण और सुरक्षित उपयोग के लिए सुदृढ़ विनियामक ढांचे और उससे संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए ।

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष : अब सभा विधेयक पर खंडवार विचार करेगी ।

## Clause 2 Definitions

माननीय अध्यक्ष : संशोधन संख्या 1, श्री के. राधाकृष्णन ।

(व्यवधान)

माननीय अध्यक्ष : श्री सौगत राय जी, क्या आप संशोधन संख्या 7 से 14 प्रस्तुत करना चाहते हैं?

**PROF. SOUGATA RAY:** Sir, I beg to move:

Page 3, *for* lines 5 to 6,-

*substitute* substance and any other practice or circumstances in which an individual may be subject to radiation exposure under nuclear regulations, encompassing everything from mining of uranium for the use of X-ray machines, handling radioactive waste, and moving nuclear materials, all regulated to ensure safety in producing and using nuclear energy and radiation for societal benefits;. (7)

Page 3, *for* lines 16 and 17,-

*substitute* (7) Claims Commission means a body namely the Nuclear Damage Claims Commission established under Section 56 to handle compensation for victims of nuclear incidents, with the government appointing a Claims Commissioner initially, but if claims are large escalating to the Commission in the

Page 3, *for* lines 20 to 22,-

*substitute* (a) "company" meaning an entity incorporated under the Companies Act, 2013 or prior Indian laws, excluding foreign-incorporated entities; . (9)

Page 3, *for* lines 27 and 28,-

*substitute* removal or containment of any prescribed substance of radioactive material, including activities such as planning, physical and radiological characterization, facility and site decontamination, dismantling and material management. (10)

Page 3, for lines 32 and 33,-

*substitute* (14) financial security means a contract of indemnity or guarantee of stocks or bonds, shares, representing

ownership or debt, and also agreements like indemnity or guarantee contracts; .  
(11)

Page 4, for lines 3 to 7,-

*substitute* (19) minerals include all substances obtained or obtainable from the earth surface or sub-surface of the earth crust, either soil or rock, naturally occurring solid with a defined composition and crystal structure, through mining, carrying away, transporting, sorting, extracting from the earth, including materials like sand, gravel, and even potential things like peat or mineral oils or otherwise treating of minerals; . (12)

Page 4, for lines 31 to 35,-

*substitute* (3a) atomic energy means energy realised from nuclei as a result of any process including the fission or fusion processes; and any related act in reference to preparatory or ancillary processes, ensuring comprehensive control over nuclear activities, covering everything from mining uranium to such production and use; . (13)

Page 5, for lines 1 to 4,-

*substitute* (24) nuclear incident is occurrence of an unplanned event involving radioactive materials that results in or has the potential for significant consequences due to release of radioactive material resulting from the, damage to a nuclear facility causing large-scale environmental and health impacts caused by equipment failures, human error, or other failures; . (14)

माननीय अध्यक्ष : दादा, आपके फेवर में कोई बचा ही नहीं ।

(व्यवधान)

माननीय अध्यक्ष : अब मैं श्री सौगत राय जी द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 7 से 14 को सभा के समक्ष मतदान के लिए रखता हूँ ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए ।

माननीय अध्यक्ष : श्री एन. के. प्रेमचन्द्रन - उपस्थित नहीं ।

श्री अभय कुमार सिन्हा - उपस्थित नहीं ।

प्रश्न यह है :

कि खंड 2 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 2 विधेयक में जोड़ दिया गया ।

### CLAUSE 3 Licence and safety

authorization for

production or use

of nuclear energy

माननीय अध्यक्ष: श्री के. राधाकृष्णन ।

प्रो. सौगत राय, क्या आप संशोधन संख्या 15 प्रस्तुत करना चाहते हैं?

**PROF. SOUGATA RAY:** Sir, I beg to move:

Page 7, *omit* line 11. (15)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय द्वारा खण्ड 3 में प्रस्तुत संशोधन संख्या 15 को सभा के समक्ष मतदान के लिए रखता हूँ ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष: प्रो. सौगत राय, क्या आप संशोधन संख्या 61 प्रस्तुत करना चाहते हैं?

**PROF. SOUGATA RAY:** Sir, I beg to move:

Page 7, *omit* lines 12 to 14. (61)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय द्वारा खण्ड 3 में प्रस्तुत संशोधन संख्या 61 को सभा के समक्ष मतदान के लिए रखता हूँ ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष: प्रश्न यह है:

कि खंड 3 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 3 विधेयक में जोड़ दिया गया ।

**Clause 4** Regulation of radioactive  
substance and radiation  
generating equipment

माननीय अध्यक्ष: प्रश्न यह है:

कि खंड 4 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 4 विधेयक में जोड़ दिया गया ।

**Clause 5** Mining and processing  
certain source material

माननीय अध्यक्ष : अब माननीय मंत्री जी खण्ड 5 में संशोधन संख्या 67 प्रस्तुत करें ।

*Amedment made:*

Page 9, line 20,-

*for threshold*

*substitute threshold value. (67)*

(Dr. Jitendra Singh)

माननीय अध्यक्ष : प्रश्न यह है:

कि खंड 5, यथा संशोधित, विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 5, यथा संशोधित, विधेयक में जोड़ दिया गया ।

**Clause 6** Application for licence and  
safety authorisation

माननीय अध्यक्ष: प्रो. सौगत राय, क्या आप संशोधन संख्या 63 प्रस्तुत करना चाहते हैं?

**PROF. SOUGATA RAY:** Sir, I beg to move:

Page 10, *omit* lines 22 to 25. (63)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय द्वारा खण्ड 6 में प्रस्तुत संशोधन संख्या 63 को सभा के समक्ष मतदान के लिए रखता हूँ ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष: प्रश्न यह है:

कि खंड 6 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 6 विधेयक में जोड़ दिया गया ।

**Clause 7** Conditions for grant of licence

or safety authorisation

माननीय अध्यक्ष: प्रश्न यह है:

कि खंड 7 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 7 विधेयक में जोड़ दिया गया ।

**Clause 8** Suspension or cancellation,

etc., of licence or safety

authorisation

माननीय अध्यक्ष: प्रश्न यह है:

कि खंड 8 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 8 विधेयक में जोड़ दिया गया ।

**Clause 9** Exemption of research,

development and

innovation activities

from licence

माननीय अध्यक्ष: प्रश्न यह है:

कि खंड 9 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 9 विधेयक में जोड़ दिया गया ।

### **Clause 10** Duties of persons granted

licence or safety

authorisation and other

persons

माननीय अध्यक्ष: प्रो. सौगत राय, क्या आप संशोधन संख्या 65 प्रस्तुत करना चाहते हैं?

**PROF. SOUGATA RAY:** Sir, I beg to move:

Page 10, *omit* lines 7 to 13. (65)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय द्वारा खण्ड 10 में प्रस्तुत संशोधन संख्या 65 को सभा के समक्ष मतदान के लिए रखता हूँ ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष: प्रश्न यह है:

कि खंड 10 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 10 विधेयक में जोड़ दिया गया ।

खंड 11 विधेयक में जोड़ दिया गया ।

### **Clause 12** Operator not liable in certain

circumstances

माननीय अध्यक्ष : डॉ. कडियम काव्य - उपस्थित नहीं ।

माननीय मंत्री जी, आप संशोधन संख्या 68 से 70 प्रस्तुत करिए ।

*Amendments made:*

Page 14, line 6,-

*for (a)*

*substitute (i). (68)*

Page 14, line 9,-

*for (b)*

*substitute (ii). (69)*

Page 14, line 11,-

*for (c)*

*substitute (iii). (70)*

(Dr. Jitendra Singh)

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 12, यथा संशोधित, विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 12, यथा संशोधित, विधेयक में जोड़ दिया गया ।

**Clause 13** Limits for liability for

nuclear incident

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 16 प्रस्तुत करना चाहते हैं?

**PROF. SOUGATA RAY:** Sir, I beg to move:

Page 14, line 17,-

*for three hundred million*

*substitute five hundred million. (16)*

माननीय अध्यक्ष : अब मैं प्रो. सौगत राय जी द्वारा खंड 13 में प्रस्तुत संशोधन संख्या 16 को सभा के समक्ष मतदान के लिए रखता हूँ ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 13 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 13 विधेयक में जोड़ दिया गया ।

खंड 14 और 15 विधेयक में जोड़ दिए गए ।

#### **Clause 16** Operators right of recourse

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 16 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 16 विधेयक में जोड़ दिया गया ।

#### **Clause 17** Constitution of Atomic Energy

Regulatory Board

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 17 प्रस्तुत करना चाहते हैं?

**PROF. SOUGATA RAY:** Sir, I beg to move:

Page 15, line 21,-

*for* not exceeding seven

*substitute* not exceeding five. (17)

माननीय अध्यक्ष : अब मैं प्रो. सौगत राय जी द्वारा खंड 17 में प्रस्तुत संशोधन संख्या 17 को सभा के समक्ष मतदान के लिए रखता हूँ ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 17 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 17 विधेयक में जोड़ दिया गया ।

खंड 18 विधेयक में जोड़ दिया गया ।

**Clause 19** Resignation and removal of  
Chairperson or Member  
of Board

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 19 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 19 विधेयक में जोड़ दिया गया ।

खंड 20 से 23 विधेयक में जोड़ दिए गए ।

**Clause 24** Powers and functions  
of Board

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 24 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 24 विधेयक में जोड़ दिया गया ।

**Clause 25** Regulation of activities of  
strategic nature

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 25 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 25 विधेयक में जोड़ दिया गया ।

**Clause 26** Notification of nuclear  
incident

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 26 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 26 विधेयक में जोड़ दिया गया ।

खंड 27 और 28 विधेयक में जोड़ दिए गए ।

#### **Clause 29** Conduct of investigation

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 71 प्रस्तुत करिए ।

*Amendment made:*

Page 20, line 22,-

*for* rules, regulations

*substitute* rules or regulations made. (71)

(Dr. Jitendra Singh)

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 29, यथा संशोधित, विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 29, यथा संशोधित, विधेयक में जोड़ दिया गया ।

खंड 30 और 31 विधेयक में जोड़ दिए गए ।

#### **Clause 32** General powers and functions

of Central Government

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 32 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 32 विधेयक में जोड़ दिया गया ।

खंड 33 से 35 विधेयक में जोड़ दिए गए ।

#### **Clause 36** Determination of compensation

for acquisition, requisition,  
prohibition, etc.

माननीय अध्यक्ष : अब माननीय मंत्री जी खंड 36 में संशोधन संख्या 72 प्रस्तुत करें ।

*Amendment made:*

Page 24, line 11,-

*for* clause (d) of sub-section (5) of section 3

*substitute* sub-section (1) of section 5. (72)

(Dr. Jitendra Singh)

माननीय अध्यक्ष : प्रश्न यह है:

कि खंड 36, यथा संशोधित, विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 36, यथा संशोधित, विधेयक में जोड़ दिया गया ।

खंड 37 से 39 विधेयक में जोड़ दिए गए ।

#### **Clause 40 Prohibited areas**

माननीय अध्यक्ष : प्रश्न यह है:

कि खंड 40 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 40 विधेयक में जोड़ दिया गया ।

#### **Clause 41 Power to obtain information**

regarding materials,

facilities or processes

माननीय अध्यक्ष : प्रश्न यह है:

कि खंड 41 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 41 विधेयक में जोड़ दिया गया ।

खंड 42 से 46 विधेयक में जोड़ दिए गए ।

**Clause 47** Establishment of Atomic

Energy Redressal Advisory Council.

माननीय अध्यक्ष : अब माननीय मंत्री जी खंड 47 में संशोधन संख्या 73 से 75 प्रस्तुत करें ।

*Amendments made:*

Page 27, line 32,-

*for* Director

*substitute* Director of the. (73)

Page 27, line 33,-

*for* Chairperson

*substitute* Chairperson of the. (74)

Page 27, line 34,-

*for* Chairperson

*substitute* Chairperson of the. (75)

(Dr. Jitendra Singh)

माननीय अध्यक्ष : प्रश्न यह है:

कि खंड 47, यथा संशोधित, विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 47, यथा संशोधित, विधेयक में जोड़ दिया गया ।

खंड 48 से 54 विधेयक में जोड़ दिए गए ।

**Clause 55** Inviting Application

for claims.

माननीय अध्यक्ष : अब माननीय मंत्री जी खंड 55 में संशोधन संख्या 76 प्रस्तुत करें ।

संशोधन किया गया

पृष्ठ 34, पंक्ति 10,-

की उपधारा (1) का लोप करें । (76)

(डॉ. जितेंद्र सिंह)

माननीय अध्यक्ष : प्रश्न यह है:

कि खंड 55, यथा संशोधित, विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 55, यथा संशोधित, विधेयक में जोड़ दिया गया ।

खंड 56 से 58 विधेयक में जोड़ दिए गए ।

**Clause 59** Terms and conditions of

service of Chairperson

and members of Claims

Commission

माननीय अध्यक्ष : प्रश्न यह है:

कि खंड 59 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 59 विधेयक में जोड़ दिया गया ।

खंड 60 से 65 विधेयक में जोड़ दिए गए ।

**Clause 66** Award of compensation

माननीय अध्यक्ष : प्रश्न यह है:

कि खंड 66 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 66 विधेयक में जोड़ दिया गया ।

#### **Clause 67** Extinction of right to claim

माननीय अध्यक्ष : अब माननीय मंत्री जी खंड 67 में संशोधन संख्या 77 प्रस्तुत करें ।

संशोधन किया गया

पृष्ठ 38, पंक्ति 20,-

की उपधारा (1) का लोप करें । (77)

(डॉ. जितेंद्र सिंह)

माननीय अध्यक्ष : प्रश्न यह है:

खंड 67, यथा संशोधित, विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 67, यथा संशोधित, विधेयक में जोड़ दिया गया ।

#### **Clause 68** Enforcement of awards

माननीय अध्यक्ष : प्रश्न यह है:

कि खंड 68 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 68 विधेयक में जोड़ दिया गया ।

खंड 69 से 70 विधेयक में जोड़ दिए गए ।

#### **Clause 71** Punishment for offences.

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 78 और 79 प्रस्तुत कीजिए ।

*Amendments made:*

Page 36, line 9,-

omit shall. (78)

Page 36, line 10,-

for Board

substitute Board shall. (79)

(Dr. Jitendra Singh)

माननीय अध्यक्ष : प्रश्न यह है:

कि खंड 71, यथा संशोधित, विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 71, यथा संशोधित, विधेयक में जोड़ दिया गया ।

**Clause 72** Offences by companies.

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 72 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 72 विधेयक में जोड़ दिया गया ।

**Clause 73** Offences by Government

Departments.

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 73 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 73 विधेयक में जोड़ दिया गया ।

खंड 74 से खंड 82 विधेयक में जोड़ दिए गए ।

**Clause 83** Power to amend First

and Second Schedules.

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 83 विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 83 विधेयक में जोड़ दिया गया ।

खंड 84 से खंड 90 विधेयक में जोड़ दिए गए ।

### Clause 91 Repeal and saving

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 80 और 81 प्रस्तुत कीजिए ।

संशोधन किए गए:

पृष्ठ, 47, पंक्ति 34, -

प्रारंभ पर

के स्थान पर

प्रारंभ पर या उससे पहले

प्रतिस्थापित करें । (80)

पृष्ठ, 48, पंक्ति 5, -

प्रारंभ पर

के स्थान पर

प्रारंभ पर या उससे पहले

प्रतिस्थापित करें । (81) (डॉ. जितेंद्र सिंह)

माननीय अध्यक्ष : प्रश्न यह है :

कि खंड 91, यथा संशोधित, विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

खंड 91, यथा संशोधित, विधेयक में जोड़ दिया गया ।

माननीय अध्यक्ष : प्रश्न यह है :

कि पहली अनुसूची विधेयक का अंग बने ।

प्रस्ताव स्वीकृत हुआ ।

पहली अनुसूची विधेयक में जोड़ दी गयी ।

दूसरी और तीसरी अनुसूची विधेयक में जोड़ दी गयी ।

खंड 1, अधिनियम सूत्र, उद्देशिका और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए ।

माननीय अध्यक्ष: माननीय मंत्री जी, यह प्रस्ताव पेश करें कि विधेयक को यथा संशोधित पारित किया जाए ।

**DR. JITENDRA SINGH:** Sir, I beg to move:

That the Bill, as amended, may be passed.

माननीय अध्यक्ष : प्रश्न यह है :

विधेयक को, यथा संशोधित, पारित किया जाए ।

प्रस्ताव स्वीकृत हुआ ।

विधेयक, यथा संशोधित, पारित हुआ ।

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